

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, November 29, 2021/Agrahayana 8, 1943 (Saka)

No. 132

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Oath

The following members took the oath, signed the Roll of members and took their seats in the House:-

Sl. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1.	Smt. Pratibha Singh	Mandi	Himachal Pradesh	Oath	English
2.	Shri Gyaneshwar Patil	Khandwa	Madhya Pradesh	Oath	Hindi

11.06 A.M.

3. *Obituary References

The Speaker made references to the passing away of Shri B. Senguttuvan, member of the Sixteenth Lok Sabha; Shri Kalyan Singh, member of the Fourteenth and Fifteenth Lok Sabhas; Shri Oscar Fernandes, member of the

*Original in Hindi. For details, please see the debates of the day.

Seventh, Eighth, Ninth, Tenth and Eleventh Lok Sabhas and sitting member of Rajya Sabha; Shri Godil Prasad Anuragi, member of the Seventh Lok Sabha; Shri Shyam Sunder Somani, member of the Sixth Lok Sabha; Shri Rajnarayan Budholiya, member of the Fourteenth Lok Sabha; Shri Devwrat Singh, member of the Fourteenth Lok Sabha and; Shri Hari Danve Pundlik, member of the Sixth and Ninth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.11 A.M.

4. Starred Questions

Member in whose name Starred Question No. 1 was listed, asked a Supplementary Question. However, due to interruptions, Minister could not respond.

*(Due to interruptions, Lok Sabha adjourned at 11.13 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 1–15 and 17–20 were laid on the Table.

5. Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

12.00 Noon

6. Resignation from the membership of Lok Sabha

The Speaker informed the House that Shri Babul Supriyo, an elected Member from the Asansol Parliamentary Constituency of West Bengal, has

resigned from the membership of Lok Sabha and he had accepted his resignation with effect from 22nd October, 2021.

7. Papers laid on the Table

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Environment (Protection) Act, 1986:-

- (i) S.O.2339(E) published in Gazette of India dated 16th June, 2021 regarding ethanol Blending Program, Grain based distilleries, having Zero Liquid Discharge.
- (ii) S.O.2817(E) published in Gazette of India dated 13th July, 2021 regarding transfer of environmental clearance as per provisions of MM(DR) Amendment Act, 2021.
- (iii) S.O.2859(E) published in Gazette of India dated 16th July, 2021 regarding consideration of Active Pharmaceutical Ingredients as Category 'B2' in view of the CoVID-19 pandemic.
- (iv) S.O.3975(E) published in Gazette of India dated 1st November, 2019 regarding reconstitution of Goa Coastal Zone Management Authority.
- (v) S.O.124(E) published in Gazette of India dated 9th January, 2020 regarding reconstitution of Daman and Diu Coastal Zone Management Authority.
- (vi) S.O.125(E) published in Gazette of India dated 9th January, 2020 regarding identifying beaches for the purpose of internationally recognised "Blue Flag" certification.
- (vii) S.O.1422(E) published in Gazette of India dated 5th May, 2020 making certain amendments in the Coastal Regulation Zone Notification, 2011.

- (viii) S.O.1423(E) published in Gazette of India dated 5th May, 2020 regarding reconstitution of Andhra Pradesh Coastal Zone Management Authority consisting of persons mentioned therein for a period of three years with effect from the date of publication of the notification.
- (ix) S.O.1424(E) published in Gazette of India dated 5th May, 2020 regarding reconstitution of National Coastal Zone Management Authority consisting of persons mentioned therein for a period of two years with effect from the date of publication of the notification.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv) to (ix) of (1) above.
- (3) A copy of the Notification No. G.S.R.34(E) (Hindi and English versions) published in Gazette of India dated 15th January, 2021 notifying the Environment Relief Fund Scheme, 2008 under Section 7A of the Public Liability Insurance Act, 1991.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-
 - (i) The Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 (No. 8 of 2021) promulgated by the President on 30th September, 2021.
 - (ii) The Central Vigilance Commission (Amendment) Ordinance, 2021 (No. 9 of 2021) promulgated by the President on 14th November, 2021.
 - (iii) The Delhi Special Police Establishment (Amendment) Ordinance, 2021 (No. 10 of 2021) promulgated by the President on 14th November, 2021 together with a corrigendum thereto (in English version only) published in Gazette of India dated 15th November, 2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the

Allahabad Museum, Allahabad, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Allahabad, for the year 2019-2020.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2018-2019.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2018-2019.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Government of Jammu and Kashmir (Report No. 2 of 2021) on Prime Minister's Development Package for the year ended March, 2019.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Report No. 3 of 2021) (Communications and IT Sector)(Compliance Audit) for the year ended March, 2019.

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) Army (Report No. 4 of 2021)(Compliance Audit) for the year ended March, 2019.
 - (iv) Report of the Comptroller and Auditor General of India-Union Government (Railways) (Report No. 5 of 2021)(Compliance Audit) for the year ended March, 2019.
 - (v) Report of the Comptroller and Auditor General of India-Union Government (Report No. 7 of 2021)(Financial Audit) Accounts of the Union Government for the year 2019-2020.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government Department of Economic Affairs (Ministry of Finance) (Report No. 6 of 2021) on Compliance of the Fiscal Responsibility and Budget Management Act, 2003, for the years ended March, 2018 and March, 2019 under sub-rule (5) of Rule 8 of the Fiscal Responsibility and Budget Management Rules, 2004.
- (3) A copy each of the following papers (Hindi and English versions):-
- (i) Union Government-Finance Accounts for the year 2019-2020.
 - (ii) Union Government-Appropriation Accounts (Civil) for the year 2019-2020.
 - (iii) Union Government-Appropriation Accounts of the Postal Services for the year 2019-2020.
 - (iv) Appropriation Accounts, Ministry of Railways (Railway Board) for the year 2019-2020 (Part I-Review).
 - (v) Appropriation Accounts, Ministry of Railways (Railway Board) for the year 2019-2020 (Part II-Detailed Appropriation Accounts).
 - (vi) Appropriation Accounts, Ministry of Railways (Railway Board) for the year 2019-2020 [Part II-Detailed Appropriation Accounts (Annexure-G)].
 - (vii) Appropriation Accounts of the Defence Services for the year 2019-2020.

(4) A copy of the Notification No. G.S.R.499(E) (Hindi and English versions) published in Gazette of India dated 20th July, 2021 allocating the areas of jurisdiction, mentioned therein, among the competent authorities authorized under sub-section (1) of Section 5 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976 under Section 69 of the Prohibition of Benami Property Transactions Act, 1988, together with an explanatory memorandum.

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) The Customs Authority for Advance Rulings Regulations, 2021 published in Notification No. G.S.R.4(E) published in Gazette of India dated 4th January, 2021, together with an explanatory memorandum.

(ii) The Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2020 published in Notification No. G.S.R.808(E) published in Gazette of India dated 30th December, 2020, together with an explanatory memorandum.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

(i) The Central Goods and Services Tax (Sixth Amendment) Rules, 2021 published in Notification No. G.S.R.517(E) published in Gazette of India dated 30th July, 2021, together with an explanatory memorandum.

(ii) G.S.R.518(E) published in Gazette of India dated 30th July, 2021, together with an explanatory memorandum exempting the registered person whose aggregate turnover in the financial year 2020-21 is upto two crore rupees from filing annual return for the said financial year.

(7) A copy of the Notification No. S.O.3065(E) (Hindi and English versions) published in Gazette of India dated 30th July, 2021, together with an explanatory memorandum appointing the 1st day of August, 2021 as the date on which the

provisions of Section 110 and 111 of the Finance Act, 2021 shall come into force issued under sub-section (2) of Section 1 of the said Act.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tibet House, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tibet House, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tibet House, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2019-2020.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Puducherry, Puducherry, for the years 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Puducherry, Puducherry, for the years 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Dadra and Nagar Haveli, Silvassa, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Dadra and Nagar Haveli, Silvassa, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Abhiyan Madhya Pradesh, Bhopal, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhilai, Bhilai, for the year 2019-2020.

(ii A copy of the Annual Accounts (Hindi and English versions) of the) Indian Institute of Technology Roorkee, Roorkee, for the year 2019-2020, together with Audit Report thereon.

(iii A copy of the Review (Hindi and English versions) by the Government) of the working of the Indian Institute of Technology Bhilai, Bhilai, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2019-2020.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Palakkad, Palakkad, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Palakkad, Palakkad, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Palakkad, Palakkad, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Engineering Science and Technology, Shibpur, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Engineering Science and Technology, Shibpur, for the years 2018-2019 and 2019-2020.
- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Karaikal, for the year

2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Puducherry, Karaikal, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the year 2019-2020.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2019-2020.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year

2018-2019, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Patna, Patna, for the year 2018-2019.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2018-2019.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2018-2019.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2018-2019.
- (ii) A copy of the Annual Accounts of the Indian Institute of Technology Indore, Indore, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2018-2019.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2018-2019.
- (ii) A copy of the Annual Accounts of the Indian Institute of Technology Tirupati, Tirupati, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Tirupati, Tirupati, for the year 2018-2019.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jammu, Jammu, for the years 2018-2019 and 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jammu, Jammu, for the years 2018-2019 and 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jammu, Jammu, for the years 2018-2019 and 2019-2020.
- (28) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2019-2020.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2018-2019.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Mandi, Mandi, for the year 2018-2019.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Tiruchirappalli, Tiruchirappalli, for the year 2019-2020.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Jammu, Jammu, for the years 2016-2017 to 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Jammu, Jammu, for the years 2016-2017 to 2018-2019.
- (36) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2019-2020.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the EdCIL (India) Limited, Noida, for the year 2019-2020.
 - (ii) Annual Report of the EdCIL (India) Limited, Noida, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Management Calcutta, Kolkata, for the year 2019-2020.

- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2019-2020.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2019-2020.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2019-2020.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Nagaland, Nagaland, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Nagaland, Nagaland, for the year 2019-2020.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2019-2020.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Institute of Technology, Allahabad, for the year 2019-2020.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year

2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2019-2020.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2019-2020.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the years 2018-2019 and 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the years 2018-2019 and 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Shikshan Mandal, Agra, for the years 2018-2019 and 2019-2020.
- (60) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2019-2020.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the

Indian Institute of Technology Goa, Goa, for the year 2019-2020, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Goa, Goa, for the year 2019-2020.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2019-2020.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Bhopal, for the year 2019-2020.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training

and Research, Chennai, for the year 2019-2020.

- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2019-2020.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the years 2018-2019 and 2019-2020.
- (72) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2018-2019.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Prayagraj, for the year 2018-2019.

- (74) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2019-2020.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Raipur, Raipur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Raipur, Raipur, for the year 2019-2020.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2019-2020.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tadepalligudem, for the years

2015-2016 and 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tadepalligudem, for the years 2015-2016 and 2016-2017.
- (82) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the years 2018-2019 and 2019-2020.
- (84) Two statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Council of Rural Education, Hyderabad, for the year 2019-2020, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi National Council of Rural Education, Hyderabad, for the year 2019-2020.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (87) A copy of the Council of Architecture (Minimum Standards of Architectural Education)(Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. CA/373/2021/MSAE(Regulations) published in Gazette of India dated 23rd March, 2021 under sub-section (3) of Section 45 of the Architects Act, 1972.

- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2019-2020, together with Audit Report thereon
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, New Delhi, for the year 2019-2020.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Arunachal Pradesh, Yupia, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Arunachal Pradesh, Yupia, for the years 2018-2019 and 2019-2020.
- (91) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (90) above.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2019-2020.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2019-2020.
- (93) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.
- (94) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the years

2018-2019 and 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the years 2018-2019 and 2019-2020.
- (95) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.
- (96) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2019-2020.
- (97) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (96) above.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2018-2019.
- (99) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (98) above.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2019-2020,

together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2019-2020.
- (101) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.
- (102) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Delhi, Delhi, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Delhi, Delhi, for the year 2018-2019.
- (103) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (102) above.
- (104) (i) A copy of the Annual Report (Hindi and English versions) of the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, for the year 2019-2020.
- (105) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (104) above.
- (106) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Management Indore, Indore, for the year 2018-2019.

- (107) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (106) above.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2019-2020.
- (109) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (108) above.
- (110) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Dharwad, Hubballi, for the year 2018-2019.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Dharwad, Hubballi, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Dharwad, Hubballi, for the year 2018-2019.
- (111) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (110) above.
- (112) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year

2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2019-2020.
- (113) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (112) above.
- (114) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2019-2020, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, Hazratbal, for the year 2019-2020.
- (115) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (114) above.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Shillong, Shillong, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Shillong, Shillong, for the year 2019-2020.
- (117) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (116) above.

- (118) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Raipur, Raipur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Raipur, Raipur, for the year 2019-2020.
- (119) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (118) above.
- (120) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Imphal, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2019-2020.
- (121) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (120) above.
- (122) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2019-2020.
- (123) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (122) above.
- (124) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Institute of Management Kozhikode, Kozhikode, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2019-2020.
- (125) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (124) above.
- (126) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2019-2020.
- (127) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (126) above.
- (128) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Udaipur, Udaipur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Udaipur, Udaipur, for the year 2019-2020.
- (129) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (128) above.
- (130) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sirmour, Sirmour, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Management Sirmaur, Sirmaur, for the year 2018-2019.

- (131) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (130) above.
- (132) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kanpur, Kanpur, for the year 2019-2020.
- (133) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (132) above.
- (134) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2019-2020.
- (135) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (134) above.
- (136) (i) A copy of the Annual Report (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2019-2020, together with Audit Report

thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2019-2020.
- (137) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (136) above.
- (138) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2019-2020.
- (139) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (138) above.
- (140) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2019-2020.
- (141) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (140) above.
- (142) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2017-2018.
- (143) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (142) above.
- (144)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2018-2019.
- (145) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (144) above.
- (146)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bodhgaya, Bodhgaya, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bodhgaya, Bodhgaya, for the years 2017-2018 and 2018-2019.
- (147) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (146) above.
- (148)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Rohtak, Rohtak, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Rohtak, Rohtak, for the year 2019-2020.

- (149) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (148) above.
- (150) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sambalpur, Sambalpur, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Sambalpur, Sambalpur, for the year 2018-2019.
- (151) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (150) above.
- (152) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Nagpur, Nagpur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Nagpur, Nagpur, for the year 2019-2020.
- (153) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (152) above.
- (154) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Tirupati, for the year 2019-2020.

- (155) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (154) above.
- (156) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2020-2021.
- (157) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2020-2021.
- (158) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Technology Ropar, Ropar, for the year 2019-2020.

(159) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (158) above.

(160) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2019-2020.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2019-2020, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2019-2020.

(161) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (160) above.

(162) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2019-2020.

(ii) A copy of the Annual Accounts of the Indian Institute of Technology Indore, Indore, for the year 2019-2020, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2019-2020.

(163) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (162) above.

(164) A copy of the University Grants Commission (Open and Distance Learning Programmes and Online Programmes)(Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. 1-10/2020 (DEB-I) published

in Gazette of India dated 1st July, 2021 under Section 28 of the University Grants Commission Act, 1956.

8. Motion for Election of two Members to the Court of University of Allahabad

Shri Dharmendra Pradhan moved the following motion :-

“That in pursuance of Statute 8 (1)(e) read with Statute 8(2) of the Statutes of University of Allahabad Act, 2005, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Court of University of Allahabad, for a term of three years subject to the other provisions of the said Act and regulations made thereunder.”

The motion was adopted.

12.06 P.M.

9. The Government Bill – Introduced

The Farm Laws Repeal Bill, 2021

12.07 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Sujay Radhakrishna Vikhepatil regarding Safety Audit of government Hospitals and Health Centres.
- (2) Shri Arun Sao regarding need to impress upon Government of Chhattisgarh to contribute its share of funds towards Pradhan Mantri Gram Sadak Yojana (Grameen) in the State.

- (3) Shri Vivek Narayan Shejwalkar regarding need to take necessary measures to protect the interests of poor farmers.
- (4) Shri Sunil Kumar Singh regarding need to complete pending irrigation projects in Chatra parliamentary constituency, Jharkhand.
- (5) Smt. Keshari Devi Patel regarding need to hand over historical Akbar Fort in Prayagraj district, Uttar Pradesh to Archaeological Survey of India.
- (6) Shri Janardan Singh Sigriwal regarding need to set up Trauma Centres in Ekma and Bhagwanpur in Maharajganj parliamentary constituency, Bihar.
- (7) Shri Satyadev Pachauri regarding need to release arrears of salaries, gratuity and other allowances in respect of employees of Lal Imli Mill, Kanpur, Uttar Pradesh.
- (8) Shri Jugal Kishore Sharma regarding need to provide adequate compensation to farmers whose lands have been acquired for fencing purpose in border areas of Jammu and Kashmir.
- (9) Shri B.Y. Raghavendra regarding granting of titles under Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.
- (10) Shri Subhash Chandra Baheria regarding need to monitor the supply chain of fertilizers.
- (11) Shri Naranbhai B. Kachhadiya regarding need to expedite establishment of Kendriya Vidyalaya in Amreli, Gujarat.
- (12) Shri Benny Behanan regarding rising price of essential commodities.
- (13) Dr. Shashi Tharoor regarding reopening the mill industry in Thiruvananthapuram.
- (14) Shri K. Muraleedharan regarding inclusion of State Highways in Bharatmala project.
- (15) Shri D.M. Kathir Anand regarding welfare measure for orphaned children and elderly people affected by COVID-19 Pandemic.
- (16) Shri N. Reddeppa regarding sanction of funds for Rayalaseema Heritage Tourism Circuit in Andhra Pradesh.
- (17) Shri Shyam Singh Yadav regarding passenger facilities at Jaunpur city Railway Station.

(18) Smt. Supriya Sule regarding periodic replacement of processors in Cochlear implants.

(19) Shri Jayadev Galla regarding declaration of cyclone in Andhra Pradesh as a National Disaster and grant of relief to affected people.

12.08 P.M.

11. Government Bill – Passed

The Farm Laws Repeal Bill, 2021

The motion for consideration of the Bill was moved by Shri Narendra Singh Tomar.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Narendra Singh Tomar.

The motion was adopted and the Bill was passed.

*(Due to interruptions, Lok Sabha adjourned at 12.10 P.M.
and re-assembled at 2.00 P.M.)*

2.01 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Tuesday, the 30th November, 2021.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, November 30, 2021/Agrahayana 9, 1943 (Saka)

No. 133

11.00 A.M.

1. Oath

Smt. Delkar Kalaben Mohanbhai, member representing Dadra and Nagar Haveli Parliamentary Constituency, U.T. of Dadra & Nagar Haveli and Daman & Diu took oath in Hindi, signed the Roll of Members and took her seat in the House.

11.03 A.M.

2. Starred Questions

Starred Question No. 21 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.10 A.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

Replies to Starred Question Nos. 22-40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 231-460 were laid on the Table.

*(Due to continued interruptions, Lok Sabha adjourned at 2.02 P.M.
and re-assembled at 3.00 P.M.)*

3.00 P.M.**4. #Observation by the Speaker**

The Speaker appealed to the Members to ensure smooth functioning of the House.

3.02 P.M.**5. Papers laid on the Table**

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) S.O.4196(E) published in Gazette of India dated 11th October, 2021, making certain amendments in the Notification No. S.O.1686(E) dated 3rd July, 2014.
- (ii) S.O.4197(E) published in Gazette of India dated 11th October, 2021, making certain amendments in the Notification No. S.O.3996(E) dated 22nd September, 1969.
- (iii) S.O.4198(E) published in Gazette of India dated 11th October, 2021, making certain amendments in the Notification No. S.O.1318(E) dated 11th June, 2012.

(2) A copy of the Notification No. S.O.3141(E) (Hindi and English versions) published in Gazette of India dated 5th August, 2021 appointing the Senior Immigration Officer, Bureau of Immigration, Jaigaon as the "Civil Authority" for the purposes of the said Order for the Land Immigration Check Post located at Jaigaon, District Alipurduar of West Bengal with effect from 05.08.2021 issued under sub-section (2) of Section 3A of the Foreigners Act, 1946.

#Original in Hindi. For details, please see the debate of the day.

(3) A copy of the Central Reserve Police Force Inspector (Hindi Translator) and Subedar Major (Hindi Translator) Recruitment (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.80 in weekly Gazette of India dated 31st July, 2021 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:-

- (i) Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2018-2019.
- (ii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2018-2019.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2019-2020.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2020-2021.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2020-2021.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster Management, New Delhi, for the year 2020-2021.
- (10) A copy of the Ministry of Home Affairs, Indo-Tibetan Border Police Force, Group 'A' (Gazetted) Ministerial Posts Recruitment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.530(E) in Gazette of India dated 4th August, 2021 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurugram, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurugram, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2019-2020.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Agricultural University,

Imphal, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table:-

(1) A copy of the First Statutes of National Forensic Sciences University, 2021 (Hindi and English versions) published in Notification No. F. No. NFSU/ADM/21 published in Gazette of India dated 5th October, 2021 under sub-section (2) of Section 53 of the National Forensic Sciences University Act, 2020.

(2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2019-2020.
Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Type Writing Institution and Rural Development Service, Thoubal, for the years 2010-2011, 2014-2015, 2015-2016 and 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Type Writing Institution and Rural Development Service, Thoubal, for the years 2010-2011, 2014-2015, 2015-2016 and 2017-2018.

- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Society for Welfare of the Handicapped, Patiala, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Welfare of the Handicapped, Patiala, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Social and Health Development Organisation, Imphal, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Social and Health Development Organisation, Imphal, for the year 2015-2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the SHELTER, Hooghly, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SHELTER, Hooghly, for the year 2013-2014.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Nilachal Seva Pratisthan, Puri, for the years 2010-2011, 2011-2012, 2013-2014, 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nilachal Seva Pratisthan, Puri, for the years 2010-2011, 2011-2012, 2013-2014, 2018-2019 and 2019-2020.
- (10) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Vishwadharma Mahila Mattu Makkal Shikshan Sevashram Samiti, Hubali, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vishwadharma Mahila Mattu Makkal Shikshan Sevashram Samiti, Hubali, for the year 2014-2015.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the PAWMENCAP, Hyderabad, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the PAWMENCAP, Hyderabad, for the year 2016-2017.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Priyadarsini Service Organisation, Visakhapatnam, for the years 2013-2014 to 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Priyadarsini Service Organisation, Visakhapatnam, for the years 2013-2014 to 2015-2016.
- (16) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Women's Community Management Group, Khordha, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Women's Community Management Group, Khordha, for the year 2012-2013.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Braille Press (Ramakrishna Mission Blind Boys' Academy), Kolkata, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Braille Press (Ramakrishna Mission Blind Boys' Academy), Kolkata, for the year 2019-2020.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the St. Ann's Manovikas Kendra, Guntur, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the St. Ann's Manovikas Kendra, Guntur, for the year 2018-2019.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Seva Samithi, Tirupati, for the years 2014-2015, 2015-2016, 2016-2017 and 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Seva Samithi, Tirupati, for the years 2014-2015, 2015-2016, 2016-2017 and 2018-2019.
- (24) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the District Disabled School, Jharsuguda, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the District Disabled School, Jharsuguda, for the year 2010-2011.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Seva Samithi, Tirupati, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Seva Samithi, Tirupati, for the year 2013-2014.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Shanthiniketan-Residential Institution for the Mentally Handicapped, Vanasthalipuram, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shanthiniketan-Residential Institution for the Mentally Handicapped, Vanasthalipuram, for the year 2014-2015.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh State Forum for Economically Weaker Sections, Nizamabad, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh State Forum for Economically Weaker Sections, Nizamabad, for the year 2019-2020.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the VELUGU, Madanapalle, Andhra Pradesh, for the years 2010-2011 and 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the VELUGU, Madanapalle, Andhra Pradesh, for the years 2010-2011 and 2015-2016.
- (34) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Deaf and Dumb School, Meerut, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deaf and Dumb School, Meerut, for the year 2013-2014.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Society of Khrist Jyoti, Varanasi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Khrist Jyoti, Varanasi, for the year 2020-2021.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Women and Child Welfare Centre, Vizianagaram, for the years 2010-2011 and 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Women and Child Welfare Centre, Vizianagaram, for the years 2010-2011 and 2011-2012.
- (39) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the FAITH-INDIA, Palakkad, for the years 2010-2011, 2012-2013, 2014-2015, 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the FAITH-INDIA, Palakkad, for the years 2010-2011, 2012-2013, 2014-2015, 2016-2017.

- (41) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Manasika Vikasa Kendram, Vijayawada, for the years 2010-2011 and 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manasika Vikasa Kendram, Vijayawada, for the years 2010-2011 and 2017-2018.
- (43) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Sneha Society for Rural Reconstruction, Telangana, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sneha Society for Rural Reconstruction, Telangana, for the year 2012-2013.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Bhairabi Club, Khurdha, for the years 2010-2011 and 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhairabi Club, Khurdha, for the years 2010-2011 and 2013-2014.
- (47) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Ashray Akrti, Hyderabad, for the year 2015-2016, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ashray Akruiti, Hyderabad, for the year 2015-2016.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Educational and Rural Development Organisation, Thoubal, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Educational and Rural Development Organisation, Thoubal, for the year 2020-2021.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Kachajuli Physically Handicapped School and Training Centre, Lakhimpur, for the years 2010-2011 and 2019-2020 , alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kachajuli Physically Handicapped School and Training Centre, Lakhimpur, for the years 2010-2011 and 2019-2020.
- (52) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Residential School for the Blind Gadwal, Telangana, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Residential School for the Blind Gadwal, Telangana, for the year 2019-2020.

- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Thakur Hari Prasad Institute of Research and Rehabilitation for the Mentally Handicapped, Hyderabad, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Thakur Hari Prasad Institute of Research and Rehabilitation for the Mentally Handicapped, Hyderabad, for the year 2016-2017.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Integrated Institute for the Disabled, Varanasi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Integrated Institute for the Disabled, Varanasi, for the year 2019-2020.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mook Badhir Vidyalaya, Allahabad, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mook Badhir Vidyalaya, Allahabad, for the year 2016-2017.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.

- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Vishwadharmā Mahilā Mattu Sikshan Sevashram Samiti, Hubli, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vishwadharmā Mahilā Mattu Sikshan Sevashram Samiti, Hubli, for the year 2016-2017.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Development and Welfare Association of the Blind, Nalgonda, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Development and Welfare Association of the Blind, Nalgonda, for the year 2012-2013.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Association for Voluntary Action, Puri, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association for Voluntary Action, Puri, for the year 2019-2020.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Siri Institute for Mentally Handicapped, Samalkot, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Siri Institute for Mentally Handicapped, Samalkot, for the year 2016-2017.

- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

6. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 29th November, 2021, Rajya Sabha passed the Farm Laws Repeal Bill, 2021, as passed by the Lok Sabha.

7. Assent to Bills

Secretary General laid on the Table the following 8 Bills passed by the Houses of Parliament during the Sixth Session of the Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 20th July, 2021:-

1. The National Institutes of Food Technology, Entrepreneurship and Management Bill, 2021;
2. The Coconut Development Board (Amendment) Bill, 2021;

3. The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021;
 4. The Limited Liability Partnership (Amendment) Bill, 2021;
 5. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021;
 6. The Taxation Laws (Amendment) Bill, 2021;
 7. The Appropriation (No.3) Bill, 2021; and
 8. The Appropriation (No.4) Bill, 2021.
- (II) Secretary General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 14 Bills passed by the Houses of Parliament and assented to by the President:-
1. The Marine Aids to Navigation Bill, 2021;
 2. The Factoring Regulation (Amendment) Bill, 2021;
 3. The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021;
 4. The Inland Vessels Bill, 2021;
 5. The Essential Defence Services Bill, 2021;
 6. The Insolvency and Bankruptcy Code (Amendment) Bill, 2021;
 7. The Central Universities (Amendment) Bill, 2021;
 8. The Airports Economic Regulatory Authority of India (Amendment) Bill, 2021;
 9. The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021;
 10. The Tribunals Reforms Bill, 2021;
 11. The General Insurance Business (Nationalisation) Amendment Bill, 2021;
 12. The National Commission for Indian System of Medicine (Amendment) Bill, 2021;
 13. The National Commission for Homoeopathy (Amendment) Bill, 2021; and
 14. The Constitution (One Hundred and Fifth Amendment) Bill, 2021.

8. Reports of Standing Committee on Railways

Shri Radha Mohan Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Eighth Report on 'Passenger Reservation System of Indian Railways'.
- (2) Ninth Report on action taken by Government on the Observations/ Recommendations contained in the Seventh Report of the Standing Committee on Railways (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22) of the Ministry of Railways'.

\$9. Report of Standing Committee on Commerce

Shri Raju Bista laid on the Table the 164th Report* (Hindi and English versions) on the subject 'Augmenting Infrastructure Facilities to Boost Exports' of the Standing Committee on Commerce.

10. Reports of Standing Committee on Education, Women, Children, Youth and Sports

Shri Rajendra Agrawal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth And Sports:-

- (1) Three Hundred and Thirty-first Report on Reforms in Content and Design of School Text books;
- (2) Three Hundred and Thirty-second Report on Action Taken by the Government on 325th Report on Demands for Grants (2021-22) of the Ministry of Youth Affairs and Sports; and

\$Laid at 3.11 P.M.

* The Report was presented to Hon'ble Chairman, Rajya Sabha on 11th September, 2021 when the House was not in session. A copy of the Report was also forwarded to Hon'ble Speaker, Lok Sabha.

- (3) Three Hundred and Thirty-third Report on Action Taken by the Government on 326th Report on Demands for Grants (2021-22) of the Ministry of Women and Child Development.

3.10 P.M.

11. Statements by Minister

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Rural Development on Demands for Grants (2018-19) pertaining to the Department of Rural Development, Ministry of Rural Development.
- (2) the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Rural Development on Demands for Grants (2020-21) pertaining to the Department of Rural Development, Ministry of Rural Development.

12. Report of Business Advisory Committee

Shri Pralhad Joshi presented the Twenty-fifth Report of Business Advisory Committee.

13. Government Bill – Introduced

The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021

3.11 P.M.

14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Girish Bhalchandra Bapat regarding development of Khadki Railway station near Pune as a terminal.
- (2) Shri Sushil Kumar Singh regarding need to provide railway connectivity between Left Wing affected areas of Gaya and Aurangabad districts in Bihar and Daltonganj in Jharkhand.
- (3) Shri Raju Bista regarding enactment of a law on Parja Patta Rights for Plantation workers.
- (4) Shri Nihal Chand Chauhan regarding need to develop an airport in Sriganaganagar, Rajasthan and provide air connectivity to the city under UDAN scheme.
- (5) Shri Rajbahadur Singh regarding need to set up Skill Development Centres in Sagar parliamentary Constituency, Madhya Pradesh.
- (6) Shri Ravi Kishan regarding need to set up a Cancer Treatment Institute in Gorakhpur, Uttar Pradesh.
- (7) Shri Mansukhbhai D. Vasava regarding need to improve health care system in tribal areas of the country.
- (8) Dr. Jai Sidheshwar Shivacharya Mahaswamiji regarding need to provide funds for development of Mahatma Gandhi Prani Sangrahalaya, Solapur, Maharashtra.

- (9) Smt. Jaskaur Meena regarding need to implement Atal Bhujal Yojana in Dausa district, Rajasthan.
- (10) Shri Ashok Kumar Rawat regarding alleged irregularities in construction of NH-91 in Misrikh parliamentary constituency, Uttar Pradesh.
- (11) Shri Jagdambika Pal regarding a policy for fly ash management.
- (12) Shri Ashok Mahadeorao Nete regarding chairman of governing council of District Mineral Foundation in Maharashtra.
- (13) Shri P.P. Chaudhary regarding need to accord approval to Jawai dam re-charge plan in Rajasthan.
- (14) Shri Mohanbhai Kalyanji Kundariya regarding need to set up a bench of Gujarat High Court at Rajkot.
- (15) Shri Bidyut Baran Mahato regarding need to augment railway services providing better rail connectivity from Jamshedpur to other adjoining cities.
- (16) Shri Pradyut Bordoloi regarding paddy procurement by Government in Assam.
- (17) Smt. Ramya Haridas regarding extension of the Pollachi-Thiruchenthur train service upto Palakkad and Pollachi-Palakkad train service upto Palani.
- (18) Shri S. Gnanathiraviam regarding construction of an over-bridge at Valiyur-Rajapudur crossroad.
- (19) Smt. Vanga Geetha Viswanath regarding sanctioning of ENCORE Project in Andhra Pradesh.
- (20) Prof. Saugata Roy regarding withdrawal of notification to extend BSF's jurisdiction.
- (21) Shri Gajanan C. Kirtikar regarding sanctioning of fund for Mumbai city and Sanjay Gandhi National Park under the Urban Forest Scheme.
- (22) Shri Chandeshwar Prasad regarding need to establish a Kendriya Vidyalaya in Arwal district in Bihar.

- (23) Shri Chandra Sekhar Sahu regarding consideration of Sonepur as Shipping Port in Odisha.
- (24) Shri Ritesh Pandey regarding conservation of ancient genetic diversity in crops and animals.
- (25) Shri K. Navaskani regarding allocation of special fund for Rameswaram to enhance Tourism potential.
- (26) Shri Chandra Prakash Choudhary regarding need to expedite Parasnath-Madhuban Giridih railway line project.
- (27) Shri N. K. Premachandran regarding construction of a warehouse of Central Warehousing Corporation in Kollam district.

3.12 P.M.

*(Due to interruptions, Lok Sabha adjourned till 11.00 A.M.,
Wednesday, the 1st December, 2021.)*

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 1, 2021/Agrahayana 10, 1943 (Saka)

No. 134

11.00 A.M.

***1. Announcement by the Speaker**

The Speaker made an announcement welcoming H.E. Mr. Gombojav Zandanshatar, Chairman of the State Great Hural (Parliament) of Mongolia and members of the Parliamentary Delegation from Mongolia who were on a visit to India as honoured guests.

2. Starred Questions

Starred Question Nos. 41–44 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.28 A.M.
and re-assembled at 12.00 Noon.)*

Replies to Starred Question Nos. 45–60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 461–506 and 508–690 were laid on the Table.

4. #Observation by the Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

*Made at 11.04 A.M.

#Made at 11.27 A.M. Original in Hindi. For details, please see the debate of the day.

12.00 Noon

5. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

(1) A copy of the Notification No. G.S.R.319(E) published in Gazette of India dated 4th May, 2021 making certain amendments in the Second Schedule to the Right to Information Act, 2005 under sub-section (3) of Section 24 of the said Act.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2018-2019.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2018-2019, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2018-2019.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy of the Bureau of Indian Standards (Conformity Assessment) (Fourth Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. BS/11/11/2021 in Gazette of India dated 5th August, 2021 under Section 40 of the Bureau of Indian Standards Act, 2016.

(2) A copy of the Environment (Protection) Second Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.443(E) in Gazette of India dated 29th June, 2021 under Section 26 of the Environment (Protection) Act, 1986.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fourteenth, Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FOURTEENTH LOK SABHA

- | | |
|---------------------|-----------------------|
| 1. Statement No. 38 | Sixth Session, 2005 |
| 2. Statement No. 37 | Seventh Session, 2006 |

FIFTEENTH LOK SABHA

- | | |
|----------------------|----------------------------|
| 3. Statement No. 41 | Second Session, 2009 |
| 4. Statement No. 34 | Third Session, 2009 |
| 5. Statement No. 35 | Fourth Session, 2010 |
| 6. Statement No. 32 | Sixth Session, 2010 |
| 7. Statement No. 32 | Seventh Session, 2011 |
| 8. Statement No. 36 | Eighth Session, 2011 |
| 9. Statement No. 32 | Tenth Session, 2012 |
| 10. Statement No. 29 | Eleventh Session, 2012 |
| 11. Statement No. 28 | Twelfth Session, 2012 |
| 12. Statement No. 30 | Thirteenth Session, 2013 |
| 13. Statement No. 25 | Fourteenth Session 2013 |
| 14. Statement No. 26 | Fifteenth Session, 2013-14 |

SIXTEENTH LOK SABHA

15. Statement No. 25	Second Session, 2014
16. Statement No. 25	Third Session, 2014
17. Statement No. 24	Fourth Session, 2015
18. Statement No. 21	Fifth Session, 2015
19. Statement No. 21	Sixth Session, 2015
20. Statement No. 18	Seventh Session, 2016
21. Statement No. 19	Eighth Session, 2016
22. Statement No. 18	Ninth Session, 2016
23. Statement No. 16	Tenth Session, 2016
24. Statement No.16	Eleventh Session, 2017
25. Statement No. 14	Twelfth Session, 2017
26. Statement No. 13	Thirteenth Session, 2017-18
27. Statement No. 12	Fourteenth Session, 2018
28. Statement No. 11	Fifteenth Session, 2018
29. Statement No. 9	Sixteenth Session, 2018-19
30. Statement No. 8	Seventeenth Session, 2019

SEVENTEENTH LOK SABHA

31. Statement No. 7	First Session, 2019
32. Statement No. 6	Second Session, 2019
33. Statement No. 5	Third Session, 2020
34. Statement No. 4	Fourth Session, 2020
35. Statement No. 2	Fifth Session, 2021
36. Statement No. 1	Sixth Session, 2021

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the following SEZs for the year ended the 31st March, 2020 together with Auditor's Report thereon:-
- (i) Noida Special Economic Zone Authority
 - (ii) Falta Special Economic Zone Authority
 - (iii) Santacruz Electronic Export Processing Zone SEZ Authority
 - (iv) Visakhapatnam Special Economic Zone Authority
 - (v) Cochin Special Economic Zone Authority
 - (vi) Kandla Special Economic Zone Authority
 - (vii) Madras Special Economic Zone Authority
- (6) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above SEZs for the year 2019-2020.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (5) & (6) above.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table a copy of

Notification No. S.O.3472(E) (Hindi and English versions) published in Gazette of India dated 6th October, 2020 making certain amendments to the Second Schedule to the Information Technology Act, 2000 issued under sub-section (4) of Section 3A of the said Act.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under Bureau of Indian Standards Act, 2016:-

- (i) The Sewing Machines (Quality Control) Order, 2021 published in Notification No. S.O.1239(E) in Gazette of India dated 17th March, 2021.
- (ii) The Transparent Float Glass (Quality Control) Order, 2021 published in Notification No. S.O.1928(E) in Gazette of India dated 18th May, 2021.
- (iii) The Plugs and Socket-Outlets and Alternating Current Direct Connected Static Prepayment Meters for Active Energy (Quality Control) Order, 2021 published in Notification No. S.O.2166(E) in Gazette of India dated 7th June, 2021.
- (iv) The Bicycles-Retro Reflective Devices (Quality Control) Order, 2021 published in Notification No. S.O.2028(E) in Gazette of India dated 25th May, 2021.
- (v) The Flux Cored (Tubular) Electrodes (Quality Control) Order, 2021 published in Notification No. S.O.1203(E) in Gazette of India dated 12th March, 2021.

(2) A copy of the Geographical Indications of Goods (Registration and Protection) (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.528(E) in Gazette of India dated 26th August, 2020 under sub-section (3) of Section 87 of the Geographical Indications of Goods (Registration and Protection) Act, 1999.

6. Reports of Committee on Government Assurances

Shri Kaushalendra Kumar presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Forty-eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Women and Child Development'.
- (2) Forty-ninth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Housing and Urban Affairs'.
- (3) Fiftieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (4) Fifty-first Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

7. Reports of Standing Committee on Communications and Information Technology

Dr. Shashi Tharoor presented the following Reports (Hindi and English versions) of the Standing Committee on Communications and Information Technology (2021-22):-

- (1) Twenty-sixth Report on the subject 'Suspension of Telecom Services/Internet and its impact' relating to the Ministry of Communications (Department of Telecommunications).
- (2) Twenty-seventh Report on the subject 'Ethical Standards in Media Coverage' relating to the Ministry of Information and Broadcasting.
- (3) Twenty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' relating to the Ministry of Communications (Department of Posts).

- (4) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Communications (Department of Telecommunications).
- (5) Thirtieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' relating to the Ministry of Electronics and Information Technology.
- (6) Thirty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' relating to the Ministry of Information and Broadcasting.

8. Final Action Taken Statements of the Standing Committee on Chemicals and Fertilizers

Smt. Aparupa Poddar laid on the Table the Three Final Action Taken Statements (Hindi and English versions) showing further Action Taken by the Government on the following Action Taken Reports of the Standing Committee on Chemicals and Fertilizers (2021-22):-

- (1) Tenth Report of the Committee regarding Action taken on the recommendations contained in the 3rd Report (17th Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Twelfth Report of the Committee regarding Action taken on the recommendations contained in the 5th Report (17th Lok Sabha) on 'Study of System of Fertilizer Subsidy' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

- (3) Fourteenth Report of the Committee regarding Action taken on the recommendations contained in the 7th Report (17th Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

9. Reports of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Dr. Jayanta Kumar Roy laid the Table the following ten Reports (Hindi and English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change:-

- (1) 348th Report on the Action Taken by the Government on the recommendations/observations contained in 316th Report on 'Air Pollution in Delhi and National Capital Region'.
- (2) 349th Report on the Action Taken by the Government on the recommendations/observations contained in 324th Report on 'Status of Forests in India'.
- (3) 350th Report on the Action Taken by the Department on the recommendations/observations contained in 325th Report on 'An Expanded Role for the Department of Atomic Energy (DAE) in Cancer Treatment in India through An Enlarged Network of the Tata Memorial Centre (TMC)'.
- (4) 351st Report on the Action Taken by the Department on the recommendations/observations contained in 341st Report on the Demands for Grants (2021-22) of the Department of Atomic Energy.
- (5) 352nd Report on the Action Taken by the Department on the recommendations/observations contained in 342nd Report on the Demands For Grants (2021-22) of the Department of Biotechnology.

- (6) 353rd Report on the Action Taken by the Department on the recommendations/observations contained in 343rd Report on the Demands For Grants (2021-22) of the Department of Scientific and Industrial Research.
- (7) 354th Report on the Action Taken by the Department on the recommendations/observations contained in 344th Report on the Demands for Grants (2021-22) of the Department of Science and Technology.
- (8) 355th Report on the Action Taken by the Department on the recommendations/observations contained in 345th Report on the Demands for Grants (2021-22) of the Department of Space;
- (9) 356th Report on the Action Taken by the Government on the recommendations/observations contained in 346th Report on the Demands for Grants (2021-22) of the Ministry of Environment, Forest and Climate Change.
- (10) 357th Report on the Action Taken by the Government on the recommendations/observations contained in 347th Report on the Demands for Grants (2021-22) of the Ministry of Earth Sciences.

10. Motion regarding the Report of Joint Committee on the Personal Data Protection Bill, 2019- Extension of Time

Shri P.P. Chaudhary moved the following motion:-

"That this House do extend upto the last week of the Winter Session of Parliament, 2021, the time for presentation of the Report of the Joint Committee on the Personal Data Protection Bill, 2019 "

The motion was adopted.

***12.07 P.M.**

11. Motion

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on 30th November, 2021."

The motion was adopted.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.36 P.M.)

*From 12.09 P.M. to 1.35 P.M., Members raised matters of urgent public importance.

2.36 P.M.**12. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Anurag Sharma regarding establishment of Health Care Centres in Jhansi district.
- (2) Shri Ram Kripal Yadav regarding need to accord the status of full-fledged railway station to Sadisopur Railway Station in Pataliputra parliamentary constituency, Bihar.
- (3) Shri Ramdas C. Tadas regarding need to restore railway services discontinued during Covid-19 Pandemic in Wardha parliamentary constituency, Maharashtra.
- (4) Shri Chhedi Paswan regarding need to expedite Ara-Kochas-Bhabua Road and Bhabua Road to Maa Mundeshwari Dham railway line projects in Bihar.
- (5) Dr. Heena Vijaykumar Gavit regarding providing connectivity under PMGSY to habitations having a population of 100+ in Nandurbar parliamentary constituency.
- (6) Shri Bhagirath Chaudhary regarding need to upgrade Post Office Passport Sewa Kendra, Ajmer, Rajasthan.
- (7) Dr. Sukanta Majumdar regarding inclusion of Balurghat Railway Station under Station Redevelopment Project.
- (8) Shri Ramesh Bidhuri regarding need to increase salary of vocational trainers employed in government schools in Delhi.
- (9) Shri Gopal Chinayya Shetty regarding need to reform the judicial system.

- (10) Shri Arun Kumar Sagar regarding four-laning of National Highway No. 24 (Bareilly - Sitapur) in Uttar Pradesh.
- (11) Shri Bharatsinhji Shankarji Dabhi regarding need to open 'Rani Ki Vav', a world heritage site at Patan, Gujarat at night also for tourists.
- (12) Shri Rajiv Pratap Rudy regarding speedy completion of remaining work pertaining to NH-19.
- (13) Shri Rahul Kaswan regarding need to constitute a committee at district level for monitoring implementation of Jal Jeevan Mission scheme.
- (14) Shri Manicka Tagore regarding upgradation of Thiruparankundram Railway station in Madurai district.
- (15) Shri Komati Reddy Venkat Reddy regarding alleged exorbitant rate in conduct of COVID-19 Antigen tests at the Rajiv Gandhi International Airport at Shamshabad, Hyderabad.
- (16) Shri (Adv.) Dean Kuriakose regarding declaration of wild boars a vermin.
- (17) Dr. T. Sumathy (a) Thamizhachi Thangapandian regarding recruiting faculty members from SC/ST/OBC communities under Mission Mode.
- (18) Shri P.V. Midhun Reddy regarding relief measures for Andhra Pradesh affected by rain and flood related incidents.
- (19) Shri Magunta Sreenivasulu Reddy regarding service conditions of Home guards.
- (20) Smt. Aparupa Poddar regarding need to sanction an underpass or subway at Kamarkundu in Arambagh parliamentary constituency, West Bengal.
- (21) Shri Sadashiv Kisan Lokhande regarding need to fix guaranteed price of cow milk.
- (22) Shri Kaushalendra Kumar regarding need to look into the root causes of increasing number of cancer patients in the country.

- (23) Shri Kunwar Danish Ali regarding pollution caused by sugar mills in Amroha parliamentary constituency, Uttar Pradesh.
- (24) Shri Syed Imtiaz Jaleel regarding affordable medical treatment for Spinal Muscular Atrophy disorder.
- (25) Shri Hanuman Beniwal regarding redressal of grievances of opium poppy crop growers of Rajasthan.

2.38 P.M.

13. Government Bill – Passed

The Assisted Reproductive Technology (Regulations) Bill, 2020

Time Taken: 3 Hrs. 51 Mts.

The motion for consideration of the Bill was moved by Dr. Mansukh Mandaviya.

The following members took part in the debate:-

1. Shri Karti P. Chidambaram
2. Dr. Heena Vijaykumar Gavit
3. Dr. Gautham Sigamani Pon
4. Dr.(Smt.) Kakoli Ghosh Dastidar
5. Dr. Venkata Satyavathi Beesetti
6. Dr. Alok Kumar Suman
7. Smt. Sangeeta Azad
8. Smt. Supriya Sule
9. Shri Anubhav Mohanty
10. Smt. Rita Bahuguna Joshi
11. Shri Hasnain Masoodi
12. Adv. A.M. Ariff
13. Shri N.K. Premachandran

14. Smt. Navneet Ravi Rana
15. Shri P. Ravindranath
16. Shri Kani K. Navas
17. Smt. Pratima Mondal
18. Shri Adhir Ranjan Chowdhury

Dr. Mansukh Mandaviya replied to the debate.

The Speaker made an observation[@] on the Point of Order raised by Shri N.K. Premachandran.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clause 5 was adopted, as amended.

Clause 6 was adopted, as amended.

Clause 7 was adopted, as amended.

Clause 8 was adopted.

Clause 9 was adopted, as amended.

Clause 10 was adopted.

Clause 11 was adopted.

Clause 12 was adopted, as amended.

Clause 13 was adopted, as amended.

Clause 14 was adopted, as amended.

Clause 15 was adopted, as amended.

Clause 16 was adopted, as amended.

Clause 17 was adopted, as amended.

Clause 18 was adopted, as amended.

Clause 19 was adopted, as amended.

Clause 20 was adopted.

[@]Original in Hindi. For details, please see the debates of the day.

Clause 21 was adopted, as amended.

Clause 22 was adopted, as amended.

Clause 23 was adopted, as amended.

Clause 24 was adopted, as amended.

Clause 25 was adopted, as amended.

Clause 26 was adopted.

Clause 27 was adopted, as amended.

Clauses 28 to 31 were adopted.

Clause 32 was adopted.

Clause 33 was adopted, as amended.

Clauses 34 and 35 were adopted.

Clause 36 was adopted, as amended.

Clause 37 was adopted.

Clause 38 was adopted, as amended.

Clause 39 was adopted, as amended.

Clause 40 was adopted.

Clause 41 was adopted, as amended.

Clause 42 was adopted, as amended.

Clause 43 was adopted, as amended.

Clauses 44 to 46 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted, as amended.

The motion that the Bill, as amended, be passed, was moved by Dr. Mansukh Mandaviya.

The motion was adopted and the Bill, as amended, was passed.

***7.35 P.M.**

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 2nd December, 2021.)

UTPAL KUMAR SINGH
Secretary General

*From 6.29 P.M. to 7.35 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 2, 2021/Agrahayana 11, 1943 (Saka)

No. 135

11.00 A.M.

1. Starred Questions

Starred Question Nos. 61, 62, 64 and 65 were orally answered. Member in whose name Starred Question No. 63 was listed was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Starred Question No. 63 were asked by the members. Replies to Starred Question Nos. 66–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.01 P.M.

3. Submissions by Members

(i) Shri T.R. Baalu made submission regarding shifting of Haj embarkation point from Chennai.

*Shri Mukhtar Abbas Naqvi responded.

12.06 P.M.

(ii) Shri Asaduddin Owaising made submission regarding financial assistance for Madarsa Modernisation Scheme.

*Shri Mukhtar Abbas Naqvi responded.

*Minister of Minority Affairs

12.10 P.M.**4. Papers laid on the Table**

The Minister of Jal Shakti (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the years 2018-2019 and 2019-2020.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2019-2020, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2019-2020, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for

the year 2019-2020.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the years 2018-2019 and 2019-2020.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Drinking Water, Sanitation and Quality, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Drinking Water, Sanitation and Quality, Kolkata, for the year 2020-2021.
- (2) A copy of the Review* (Hindi and English versions) by the Government of the working of the National Centre for Drinking Water, Sanitation and Quality, New Delhi, for the years 2018-2019 and 2019-2020.

*Annual Reports alongwith Audited Accounts were laid on 11.02.2021.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Aviation University, Mumbai, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Aviation University, Mumbai, for the years 2017-2018 to 2019-2020.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Aircraft (First Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.192(E) in Gazette of India dated 16th March, 2021 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (4) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
- (i) The Central Motor Vehicles (Ninth Amendment) Rules, 2020 published in Notification No. G.S.R.579(E) in Gazette of India dated the 23rd September, 2020.
- (ii) The Central Motor Vehicles (Tenth Amendment) Rules, 2020 published in Notification No. G.S.R.585(E) in Gazette of India dated the 25th September, 2020.

- (iii) The Central Motor Vehicles (Eleventh Amendment) Rules, 2020 published in Notification No. G.S.R.584(E) in Gazette of India dated the 25th September, 2020.
- (iv) S.O.3310(E) published in Gazette of India dated the 25th September, 2020 specifying a multiplier under Section 210A by State Government.
- (v) S.O.3311(E) published in Gazette of India dated the 25th September, 2020 implementing Sections 45, 74, 88, 90, 91 of Motor Vehicles Amendment Act, 2019.
- (vi) The Central Motor Vehicles (Twelfth Amendment) Rules, 2020 published in Notification No. G.S.R.594(E) in Gazette of India dated the 29th September, 2020.
- (vii) The Central Motor Vehicles (Thirteenth Amendment) Rules, 2020 published in Notification No. G.S.R.598(E) in Gazette of India dated the 30th September, 2020.
- (viii) The Central Motor Vehicles (Fourteenth Amendment) Rules, 2020 published in Notification No. G.S.R.628(E) in Gazette of India dated the 12th October, 2020.
- (ix) The Central Motor Vehicles (Fifteenth Amendment) Rules, 2020 published in Notification No. G.S.R.661(E) in Gazette of India dated the 22nd October, 2020.
- (x) The Central Motor Vehicles (Sixteenth Amendment) Rules, 2020 published in Notification No. G.S.R.673(E) in Gazette of India dated the 27th October, 2020.
- (xi) The Central Motor Vehicles (Seventeenth Amendment) Rules, 2020 published in Notification No. G.S.R.682(E) in Gazette of India dated the 29th October, 2020.

- (xii) The Central Motor Vehicles (Eighteenth Amendment) Rules, 2020 published in Notification No. G.S.R.690(E) in Gazette of India dated the 6th November, 2020.
- (xiii) S.O.4251(E) published in Gazette of India dated the 26th November, 2020 appointing the 27th day of November, 2020 as the date on which the Section 36 of the Motor Vehicles (Amendment) Act, 2019 shall come into force.
- (xiv) The Helmet for riders of Two Wheeler Motor Vehicles (Quality Control) Order, 2020 published in Notification No. S.O.4252(E) in Gazette of India dated the 26th November, 2020.
- (xv) The Central Motor Vehicles (First Amendment) Rules, 2021 published in Notification No. G.S.R.15(E) in Gazette of India dated the 8th January, 2021.
- (xvi) The Central Motor Vehicles (Second Amendment) Rules, 2021 published in Notification No. G.S.R.21(E) in Gazette of India dated the 14th January, 2021.
- (xvii) The Inter-Country Transport Vehicles Rules, 2021 published in Notification No. G.S.R.25(E) in Gazette of India dated the 15th January, 2021.
- (xviii) The Central Motor Vehicles (Third Amendment) Rules, 2021 published in Notification No. G.S.R.148(E) in Gazette of India dated the 3rd March, 2021.
- (xix) S.O.1026(E) published in Gazette of India dated the 3rd March, 2021, regarding Aadhaar for availing contactless services.
- (xx) The Central Motor Vehicles (Fourth Amendment) Rules, 2021 published in Notification No. G.S.R.156(E) in Gazette of India dated the 8th March, 2021.

- (xxi) The All India Tourist Vehicles (Authorisation or Permit) (Fourth Amendment) Rules, 2021 published in Notification No. G.S.R.166(E) in Gazette of India dated the 11th March, 2021.
- (xxii) The Central Motor Vehicles (Fifth Amendment) Rules, 2021 published in Notification No. G.S.R.173(E) in Gazette of India dated the 12th March, 2021.
- (xxiii) S.O.1231(E) published in Gazette of India dated the 16th March, 2021, appointing the 1st day of April, 2021 as the date on which the provisions of Section 39 and Section 40 of the Motor Vehicles (Amendment) Act, 2019 shall come into force.
- (xxiv) S.O.1232(E) published in Gazette of India dated the 16th March, 2021, regarding Vehicle Recall Portal.
- (xxv) S.O.1406(E) published in Gazette of India dated 30th March, 2021 making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.
- (xxvi) The Central Motor Vehicles (Sixth Amendment) Rules, 2021 published in Notification No. G.S.R.240(E) in Gazette of India dated the 31st March, 2021.
- (xxvii) S.O.1433(E) published in Gazette of India dated 31st March, 2021 appointing the 1st day of April, 2021 as the date on which provisions, mentioned therein, of the Motor Vehicles (Amendment) Act, 2019 shall come into force.
- (xxviii) S.O.1441(E) published in Gazette of India dated 1st April, 2021 appointing the 1st day of April, 2021 permitting exemption for transport of oxygen cylinders.

- (xxix) The Central Motor Vehicles (Seventh Amendment) Rules, 2021 published in Notification No. G.S.R.277(E) in Gazette of India dated the 16th April, 2021.
- (xxx) The Central Motor Vehicles (Eighth Amendment) Rules, 2021 published in Notification No. G.S.R.336(E) in Gazette of India dated the 19th May, 2021.
- (xxxii) The Central Motor Vehicles (Ninth Amendment) Rules, 2021 published in Notification No. G.S.R.342(E) in Gazette of India dated the 25th May, 2021.
- (xxxiii) The Central Motor Vehicles (Tenth Amendment) Rules, 2021 published in Notification No. G.S.R.343(E) in Gazette of India dated the 25th May, 2021.
- (xxxiiii) S.O.2159(E) published in Gazette of India dated 3rd June, 2021 regarding types of Motor Vehicles based on driving license issued for class of vehicle.
- (xxxv) The Central Motor Vehicles (Twelfth Amendment) Rules, 2021 published in Notification No. G.S.R.393(E) in Gazette of India dated the 8th June, 2021.
- (xxxvi) The Central Motor Vehicles (Eleventh Amendment) Rules, 2021 published in Notification No. G.S.R.394(E) in Gazette of India dated the 8th June, 2021.
- (xxxvii) S.O.2177(E) published in Gazette of India dated 8th June, 2021, appointing the 1st day of July, 2021 as the date on which the provisions of Section 8 and clause (vii) of Section 17 of the Motor Vehicles (Amendment) Act, 2019 shall come into force.

- (xxxvii) The Central Motor Vehicles (Thirteenth Amendment) Rules, 2021 published in Notification No. G.S.R.410(E) in Gazette of India dated the 15th June, 2021.
- (xxxviii) The Central Motor Vehicles (Fourteenth Amendment) Rules, 2021 published in Notification No. G.S.R.435(E) in Gazette of India dated the 24th June, 2021.
- (xxxix) S.O.2513(E) published in Gazette of India dated 24th June, 2021, recognising Common Service Centres e-Governance Services India Limited to work as "Facilitation Centre".
- (xl) The Central Motor Vehicles (Fifteenth Amendment) Rules, 2021 published in Notification No. G.S.R.492(E) in Gazette of India dated the 16th July, 2021.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the years 2010-2011 to 2014-2015, together with Audit Report thereon.
- (2) A copy of the Central Electricity Authority (Technical Standards for Communication System in Power system Operations) Regulations, 2020 (Hindi and English versions) published in Notification No. Comm.Std./PCD/CEA in Gazette of India dated 27th February, 2020 under Section 179 of the Electricity Act, 2003.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the years 2018-2019 and 2019-2020, alongwith

Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the years 2018-2019 and 2019-2020.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2020-2021.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2019-2020, together with Audit Report thereon.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy of the Oil Industry (Development) Amendment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.575(E) in Gazette of India dated 22nd September, 2020 under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Integrity Management System for Petroleum and Petroleum Products Pipelines) Regulations, 2021 published in Notification No. F. No. PNGRB/Tech/15-IMSPPPLReg./(1)/2021-Volume (3)(P-3385) in Gazette of India dated 8th September, 2021.
- (ii) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2021 published in Notification No. F. No. PNGRB/Tech/1-T4SCGD/(1)/2021 (P-3369) in Gazette of India dated 8th September, 2021.
- (iii) The Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Amendment Regulations, 2021 published in Notification No. F. No. PNGRB/Fin/8-OC(2)/2018(P-3270) in Gazette of India dated 8th September, 2021.
- (iv) The Petroleum and Natural Gas Regulatory Board (Guiding Principles for Declaring City or Local Natural Gas Distribution Networks as Common Carrier or Contract Carrier) Regulations, 2020 published in Notification No. F. No. PNGRB/Auth/7-Misc(03)/2015(P-143) in Gazette of India dated 30th September, 2021.
- (v) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Retail Outlets dispensing Petroleum, Auto LPG and CNG) Amendment Regulations, 2020 published in Notification No. F. No.

PNGRB/Tech/5-T4SRO/(2)/2020 in Gazette of India dated 18th September, 2021.

- (vi) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/Auth/1-CGD(07)/2020 (P-884) in Gazette of India dated 30th September, 2020.
- (vii) The Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/Fin/8-OC(1)/2018 in Gazette of India dated 14th May, 2020.
- (viii) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Second Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/Tech/1-T4SCGD/(1)/2020 in Gazette of India dated 18th September, 2020.
- (ix) The Petroleum and Natural Gas Regulatory Board (Third Party Conformity Assessment) Amendment Regulations, 2021 published in Notification No. F. No. PNGRB/Tech/24-TPCA/(1)/2019(P-354) in Gazette of India dated 17th September, 2021.
- (x) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2021 published in Notification No. F. No. PNGRB/Auth/1-CGD(79)/2019(P-770) in Gazette of India dated 8th September, 2021.

- (xi) The Petroleum and Natural Gas Regulatory Board [Codes of Practices for Emergency Response and Disaster Management Plan (ERDMP)] Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/Tech/19-ERDMP/(1)/2020 in Gazette of India dated 18th September, 2021.
- (xii) The Petroleum and Natural Gas Regulatory Board (Determining Capacity of City or Local Natural Gas Distribution Network) Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/Tech/9-CapCGDReg/(1)/2020 (P-2138) in Gazette of India dated 30th September, 2020.
- (xiii) The Petroleum and Natural Gas Regulatory Board (Levy of Fee and Other Charges) Second Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/Fin/8-OC(1)/2018(P-836) in Gazette of India dated 29th September, 2020.
- (xiv) The Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Fourth Amendment Regulations, 2020 published in Notification No. F. No. PNGRB/3/PPPL Tariff (1)/2012 Vol-IV (P-1018) in Gazette of India dated 29th September, 2020.
- (xv) The Petroleum and Natural Gas Regulatory Board (Gas Exchange) Regulations, 2020 published in Notification No. F. No. PNGRB/Tech/35-GasEx/(2)/2020 (P-1687) in Gazette of India dated 29th September, 2020.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 11 of 2021)(Performance Audit)-On Implementation of Phase-III

Delhi Mass Rapid Transit System by DMRC, Ministry of Housing and Urban Affairs under Article 151(1) of the Constitution.

5. Reports of Committee on Welfare of Other Backward Classes

Shri Rajesh Verma presented the following *Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Twelfth Report of the Committee (2021-22) on Action taken by the Government on the Observations/Recommendations contained in their Third Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Coal India Ltd. (CIL), Northern Coalfields Limited (NCL) and South Eastern Coalfields Limited (SECL)'.
(2) Thirteenth Report of the Committee (2021-22) on Action Taken by the Government on the Observations/ Recommendations contained in their Fourth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Rashtriya Chemicals & Fertilizers Limited (RCF)'.
(3) Fourteenth Report of the Committee (2021-22) on Action Taken by the Government on the Observations/Recommendations contained in their Sixth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in admission in Ph.D. and appointment of teachers of Delhi University pertaining to the Ministry of Education'.

* These Three Reports were presented to Hon'ble Speaker on 4.10.2021 under Direction 71(A)(I) of the Directions by the Speaker, Lok Sabha. The Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

6. Action Taken Reports of Standing Committee on Chemicals & Fertilizers

Dr. Sanjeev Kumar Singari presented the following Seven Action Taken Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Twenty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighteenth Report (Seventeenth Lok Sabha) on 'Revival of Closed and Sick Fertilizers units' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Twenty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twentieth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (3) Twenty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Nineteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (4) Twenty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixteenth Report (Seventeenth Lok Sabha) on 'Demand and Availability of Petrochemicals including Imports and Exports' of the

Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

- (5) Twenty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-first Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (6) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Seventeenth Report (Seventeenth Lok Sabha) on 'Review of Pradhan Mantri Bhartiya Janaushadhi Pariyojana (PMBJP)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (7) Thirtieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twenty-second Report (Seventeenth Lok Sabha) on 'Status of COVID-19 vaccine production in India' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

7. Report of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi presented the Twenty-sixth Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment on 'Babu Jagjivan Ram Chhatrawas Yojana (BJRCY) for SC Boys and Girls'.

12.12 P.M.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rajesh Verma regarding need to expedite construction of Sitapur to Sahajahanpur stretch of National Highway No. 24 Uttar Pradesh.
- (2) Shri Ravindra Kushwaha regarding inclusion of certain castes of Uttar Pradesh in the list of Scheduled Castes/ Scheduled Tribes.
- (3) Shri Chunni Lal Sahu regarding need to declare birth anniversary of Guru Ghasidas on 18 December as a national holiday.
- (4) Shri Sumedhanand Saraswati regarding need to address the problem of acute shortage of drinking water in Sikar and other districts in Rajasthan.
- (5) Shri Bhola Singh regarding revision of the pension of Railway pensioners.
- (6) Shri Ajay Nishad regarding need to construct railway underpasses in Muzaffarpur parliamentary constituency, Bihar.
- (7) Shri Mohan Mandavi regarding filling up vacant posts of Principals in Chhattisgarh.
- (8) Shri Sudhakar Tukaram Shrangre regarding need to provide funds for construction of pit line at Latur Railway Station, Maharashtra.
- (9) Shri Gajendra Umrao Singh Patel regarding need to provide railway services in Khargone parliamentary constituency, Madhya Pradesh.
- (10) Shri Rattan Lal Kataria regarding need to develop Ambala Railway station as a world class station.
- (11) Dr. Dhal Singh Bisen regarding frequent earthquakes being experienced in Seoni city in Balaghat parliamentary constituency, Madhya Pradesh.

- (12) Shri Su. Thirunavukkarasar regarding relief measures for loss incurred due to heavy rainfall in Tamil Nadu.
- (13) Shri V.K. Sreekandan regarding setting up of AIIMS at Palakkad, Kerala.
- (14) Shri Vijayakumar alias Vijay Vasanth regarding release of adequate funds by Union Government for flood affected areas in Tamil Nadu
- (15) Smt. Goddeti Madhavi regarding development of Araku Eco-tourism Circuit.
- (16) Shri Vinayak Raut regarding need to take necessary steps for rehabilitation of people residing in Jhuggi Jhopri clusters located on Mumbai Airport Authority land.
- (17) Shri Dileshwar Kamait regarding construction of NH 327E from Parsarma to Araria via Triveniganj, Supaul district, Bihar.
- (18) Shri K. Subbarayan regarding repeal of New Labour Codes.

12.14 P.M.**9. Discussion Under Rule 193**

Time Taken: 11 Hrs. 01 Mnt.

The Speaker made an observation[@] on COVID-19 pandemic.

Thereafter, Shri Vinayak Bhaurao Raut raised a discussion on COVID-19 pandemic and various aspects related to it.

The following members took part in the debate:-

1. Shri Rattan Lal Kataria

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.22 P.M.)

2.22 P.M.

2. Shri Gaurav Gogoi
3. Dr. DNV Senthilkumar S.
- 4* Shri P.R. Natarajan
- 5* Shri S.R. Parthiban
6. Dr.(Smt.) Kakoli Ghosh Dastidar
- 7* Shri Balubhau Narayanrao alias Suresh Dhanorkar
8. Smt. Goddeti Madhavi
9. Shri Achyutananda Samanta
- 10* Dr. Gautham Sigamani Pon
11. Shri Kaushalendra Kumar
- 12* Shri Ganesan Selvam
- 13* Dr. Sanjay Jaiswal
14. Shri Ram Shiromani Verma
15. Dr. S.T. Hasan
- 16* Shri Devji M. Patel

[@]Original in Hindi. For details, kindly see the debates of the day.

*Written speeches were laid on the Table.

17. Dr. Amol Ramsing Kolhe
18. Shri Jagdambika Pal
- 19* Shri Kani K. Navas
20. Shri Suresh Kodikunnil
21. DR. M.P. Abdussamad Samadani
- 22* Dr. Rajdeep Roy
23. Adv. A.M. Ariff
24. Shri Jayadev Galla
25. Dr.(Prof.) Kirit P. Solanki
- 26* Shri Omprakash Bhupalsingh alias Pavan Rajenimbalkar
27. Shri Kalyan Banerjee
- 28* Shri S. Gnanathiraviam
- 29* Shri Muniyan Selvaraj
30. Shri Sri Krishna Devarayalu Lavu
31. Shri K. Subbarayan
- 32* Shri Ramcharan Bohra
- 33* Shri Nihal Chand Chauhan
34. Shri Adhir Ranjan Chowdhury
- 35* Shri Dhanush M. Kumar
- 36* Shri Raju Bista
37. Dr. Nishikant Dubey
38. Shri Asaduddin Owaisi
39. Dr. D. Ravikumar
40. Shri Rajiv Pratap Rudy
- 41* Dr. Kalanidhi Veeraswamy
42. Shri Hanuman Beniwal

*Written speeches were laid on the Table.

43. Shri Rahul Ramesh Shewale
- 44* Shri Girish Chandra
45. Prof. Sougata Ray
46. Smt. Supriya Sule
47. Shri Ritesh Pandey
48. Smt. Navneet Ravi Rana
- 49* Shri Sudhakar Tukaram Shrangare
50. Shri Rampriti Mandal
51. Dr. Sujay Radhakrishna Vikhepatil
52. Shri N.K. Premachandran
53. Shri Saptagiri Sankar Ulaka
54. Shri P. Ravindhranath
55. Shri C. Lalrosanga
56. Smt. K. Agatha Sangama
57. Shri Thomas Chazhikadan
58. Dr. Tholkappiyan Thirumaavalavan
59. Prof. Rita Bahuguna Joshi
60. Shri Bhartruhari Mahtab
61. Smt. Satabdi Roy (Banerjee)
62. Smt. Geeta Kora
63. Shri Kuruva Goratla Madhav
64. Shri Shrirang Appa Barne
- 65* Shri Sanjay Seth
- 66* Smt. Chinta Anuradha
67. Kunwar Danish Ali
68. Dr. Alok Kumar Suman
69. Shri L.S. Tejasvi Surya
70. Shri Jugal Kishore Sharma
71. Shri Jasbir Singh Gill

*Written speeches were laid on the Table.

72. Shri Shankar Lalwani
- 73* Shri Manoj Kishorbhai Kotak
74. Shri Tapir Gao
75. Smt. Pratima Mondal
76. Shri M.V.V. Satyanarayana
77. Shri Durga Das Uikey
78. Shri Karti Chidambaram
79. Shri Janardan Singh Sigriwal
80. Shri Ramesh Bidhuri
81. Smt. Aparupa Poddar
82. Shri Bharat Ram Margani
83. Shri Anil Firojiya
84. Shri Deepak Baij
85. Shri Dilip Saikia
86. Ms. Mahua Moitra
87. Shri Bhola Singh
88. Dr. Venkata Satyavathi Beesetti
89. Smt. Ranjeeta Koli
90. Dr. K. Jayakumar
91. Dr. Arvind Kumar Sharma
92. Shri Asit Kumar Mal
93. Smt. Sunita Duggal
94. Shri Haji Fazlur Rehman
95. Dr. Amar Singh

The discussion was not concluded.

\$12.19 A.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 3rd December, 2021.)

UTPAL KUMAR SINGH
Secretary General

*Written speeches were laid on the Table.

\$ House adjourned at 12.19 A.M. on 3.12.2021.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 3, 2021/Agrahayana 12, 1943 (Saka)

No. 136

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81(clubbed with 83), 82, and 84–86 were orally answered. Replies to Starred Question Nos. 87–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921—1150 were laid on the Table.

3. %Observation by Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House

12.01 P.M.

4. *Reference by Speaker

The Speaker made reference on World Divyang Day and extended good wishes to all the Divyangjans.

12.03 P.M.

5. *Observation by Speaker

The Speaker made an observation regarding dignity of the Presiding Officers.

%Made at 11.43 A.M. Original in Hindi. For details, kindly see the debates of the day

*Original in Hindi. For details, kindly see the debates of the day.

12.06 P.M.

6. Papers laid on the Table

The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Sagarmala Development Company Limited, New Delhi, for the years 2016-2017 to 2019-2020.
 - (ii) Annual Report of the Sagarmala Development Company Limited, New Delhi, for the years 2016-2017 to 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Inland Waterways Authority of India (Levy and Collection of Fees and Charges) (Third Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. IWAI-230184(14)/1/2021 in Gazette of India dated 10th June, 2021 under Section 36 of the Inland Waterways Authority of India Act, 1985.
- (4) A copy of the Notification No. IMU/HQ/ADM/Notification/2019/02 (Hindi and English versions) published in Gazette of India dated 18th November, 2019, relating to recruitment rules for the post of campus director, duties of the Head of Department and PHD regulation under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy India, Bhopal, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy India, Bhopal, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Notaries Act, 1952:-

- (i) S.O.3191(E) published in Gazette of India dated 3rd September, 2019, designating two more officers, namely Shri T. K. Malik, DLA and Shri Praveen Srivastava, DLA in the Department of Legal Affairs, Ministry of Law and Justice as competent authority for the purposes of the Notaries Rules, 1956 in relation to notaries to be appointed by the Central Government.
 - (ii) The Notaries (Third Amendment) Rules, 2019 published in Notification No. G.S.R.821(E) in Gazette of India dated 6th November, 2019.
 - (iii) The Notaries (Amendment) Rules, 2021 published in Notification No. G.S.R.341(E) in Gazette of India dated 25th May, 2021.
- (4) A copy of the Supreme Court Judges (Second Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.531(E) in Gazette of India dated 4th August, 2021 under sub-section (3) of Section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

(3) A copy of the Navy Ceremonial, Conditions of the Service and Miscellaneous (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. S.R.O.26 in weekly Gazette of India dated 24th July, 2021 under Section 185 of the Navy Act, 1957.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2019-2020, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S. A. S Nagar, for the year 2018-2019, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- National Institute of Health and Family Welfare, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All

India Institute of Medical Sciences, Mangalagiri, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Annual Reports (Hindi and English versions) for the year 2020-2021 alongwith Audited Accounts in respect of the following centres:-
- (i) Population Research Centre (Department of Statistics, Patna University), Patna.
 - (ii) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour University), Sagar.
 - (iii) Population Research Centre (Andhra University), Visakhapatnam.
 - (iv) Population Research Centre (Institute for Social and Economic Change), Bangalore.
 - (v) Population Research Centre (Panjab University), Chandigarh.
 - (vi) Population Research Centre (Department of Statistics, Faculty of Science, Maharaja Syajirao University of Baroda), Vadodara.
 - (vii) Population Research Centre (Gauhati University), Guwahati.
 - (viii) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
 - (ix) Population Research Centre, (Gokhale Institute of Politics and Economics), Pune.
 - (x) Population Research Centre (Himachal Pradesh University), Shimla.

- (xi) Population Research Centre (University of Kashmir), Srinagar
- (xii) Population Research Centre (Mohalal Sukhadia University), Udaipur.
- (xiii) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram.
- (xiv) Population Research Centre (Department of Economics, University of Lucknow), Lucknow

(10) A copy each of the Review (Hindi and English versions) by the Government of the working of the Population Research Centres, mentioned at item No. (17) above for the year 20120-2021.

(11) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the HLL Medipark Limited, Thiruvananthapuram, for the year 2019-2020.
- (ii) Annual Report of the HLL Medipark Limited, Thiruvananthapuram, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the HLL Mother and Child Hospital Limited, Lucknow, for the year 2019-2020.
- (ii) Annual Report of the HLL Mother and Child Hospital Limited, Lucknow, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2019-2020.
- (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2019-2020.
 - (ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the HLL Infra Tech Services Limited, Thiruvananthapuram, for the year 2019-2020.
 - (ii) Annual Report of the HLL Infra Tech Services Limited, Thiruvananthapuram, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review by the Government of the working of the HLL Biotech Limited, Thiruvananthapuram, for the year 2019-2020.
 - (ii) Annual Report of the HLL Biotech Limited, Thiruvananthapuram, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947:-
- (i) The Indian Nursing Council (Revised Regulations and Curriculum for B.SC)(Nursing Program) Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 5th July, 2021.
 - (ii) The Indian Nursing Council (Guidelines for Starting Ph.D. in Nursing Program in the Universities approved by the Council) Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 6th November, 2020.

- (iii) The Indian Nursing Council (Post Basic Diploma in Oncology Specialty Nursing-Residency Program) Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 22nd February, 2021.
 - (iv) The Indian Nursing Council {Guidelines/Norms for upgradation of the General Nursing and Midwifery (GNM) course to B.Sc. (Nursing) course on voluntary basis} Regulations, 2020 published in Notification No. F. No.1-5/SEL/2019-INC in Gazette of India dated 6th January, 2021.
- (14) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-
- (i) The National Medical Commission, Autonomous Boards (Manner of Appointment of Fourth Member and the Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements of President and Members) Regulations, 2021 published in Notification No. G.S.R.282(E) in Gazette of India dated 20th April, 2021.
 - (ii) The National Medical Commission, (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) Amendment Rules, 2021 published in Notification No. G.S.R.283(E) in Gazette of India dated 20th April, 2021.

- (iii) S.O.2008(E) published in Gazette of India dated 24th May, 2021, regarding appointment of President, Medical Assessment and Rating Board and President, Ethics and Medical Rating Board.
 - (iv) S.O.2036(E) published in Gazette of India dated 28th May, 2021, regarding appointment of Secretary, National Medical Commission.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
- (i) The Food Safety and Standards (Foods Products Standards and Food Additives) Fourteenth Amendment Regulations, 2018 published in Notification No. F. No. Stds/F&VP/Notification(04)/FSSAI-2016 in Gazette of India dated 20th November, 2018.
 - (ii) The Food Safety and Standards (Packaging) Regulations, 2018 published in Notification No. F. No. 1-95/Stds/Packaging/SP(L&C/A) FSSAI-2017 in Gazette of India dated 24th December, 2018.
 - (iii) The Food Safety and Standards (Fortification of Foods) Second Amendment Regulations, 2021 published in Notification No. F. No. 1-116/Scientific Committee/Notif.28.6/2010-FSSAI in Gazette of India dated 22nd September, 2021.
 - (iv) The Food Safety and Standards (Packaging and Labelling) First Amendment Regulations, 2018 published in Notification No. F. No. REG/11/27/BEVO-Labelling/FSSAI-2018 in Gazette of India dated 24th December, 2018.
 - (v) The Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2019 published in

Notification No. F. No. M&MP/Misc.Stds/Notification(03)/FSSAI-2018 in Gazette of India dated 29th November, 2019.

- (vi) The Food Safety and Standards (Food Products Standards and Food Additives) Third Amendment Regulations, 2021 published in Notification No. F. No. 1-116/Scientific Committee/Notif.28.4/2010-FSSAI(1) in Gazette of India dated 26th July, 2021.
- (vii) The Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical purpose, Functional Food and Novel Food) First Amendment Regulations, 2021 published in Notification No. F. No. Stds./03/Notification (Nutra)/FSSAI-2017 in Gazette of India dated 6th September, 2021.
- (viii) The Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2021 published in Notification No. F. No. 1-116/Scientific Committee/Notif.28.4/2010-FSSAI(1)(Pt.F) in Gazette of India dated 3rd November, 2021.
- (ix) The Food Safety and Standards (Labelling and Display) First Amendment Regulations, 2021 published in Notification No. F. No. Std/SP-08/A-1.2019/N-02 in Gazette of India dated 13th September, 2021.
- (x) The Food Safety and Standards (Import) First Amendment Regulations, 2021 published in Notification No. F. No. 4067/MOC-Trade/Reg-FSSAI/2017(Part-1) in Gazette of India dated 3rd November, 2021.

(xi) The Food Safety and Standards (Organic Foods) First Amendment Regulations, 2021 published in Notification No. F. No. Stds./Organic/Notification-01/FSSAI-2019 in Gazette of India dated 14th October, 2021.

(17) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) and (v) of (16) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2019-2020.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2019-2020.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Childline India Foundation, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Childline India Foundation, Mumbai, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the National Commission for Women (Salaries and Allowances and Conditions of Service of Chairperson and Members) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.532(E) in Gazette of India dated 4th August, 2021 under sub-section (5) of Section 4 of the National Commission for Women Act, 1990.
- (10) A copy of the Institute of Teaching and Research in Ayurveda Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.387(E) in

Gazette of India dated 3rd June, 2021 under Section 27 of the Institute of Teaching and Research in Ayurveda Act, 2020.

(11) A copy of the Drugs and Cosmetics (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.202(E) in Gazette of India dated 23rd March, 2021 under Section 38 of the Drugs and Cosmetics Act, 1940.

7. Statement of Committee on Empowerment of Women

Dr. Heena Vijaykumar Gavit laid on the table the Final Action Taken Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in Chapter I and Chapter V of the 1st Report (Seventeenth Lok Sabha) of the Committee on Empowerment of Women (2019-20) on action taken by the Government on the recommendations contained in the 14th report (Sixteenth Lok Sabha) of the Committee (2018-19) on the subject 'Yoga and Sports Facilities for Women'.

8. Reports of Standing Committee on Health and Family Welfare

Dr. Rajdeep Roy laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 130th Report on Action Taken by Government on the Recommendations/ Observations contained in its 123rd Report on "Outbreak of Pandemic Covid-19 and its Management".
- (2) 131st Report on Action Taken by Government on the Recommendations/ Observations contained in its 128th Report on Demands for Grants 2021-22 (Demand No. 4) of the Ministry of Ayush.

- (3) 132nd Report on Action Taken by Government on the Recommendations/ Observations contained in its 127th Report on Demands for Grants 2021-22 (Demand No. 45) of the Department of Health Research.

9. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid a statement (Hindi and English versions) regarding the Status of Implementation of recommendations contained in the 5th Report of Standing Committee on Defence (17th Lok Sabha) on Demands for Grants for the year 2020-21 on 'General Defence Budget, BRO, ICG, MES, DGDE, DPSUs, CSD, Welfare of Ex-Servicemen, ECHS, Defence Pensions and Sainik School (Demand Nos. 18, 19, 20 & 21)' pertaining to the Ministry of Defence.

12.09 P.M.

10. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 6th December, 2021.

11. Supplementary Demands for Grants

Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants – Second Batch for 2021-2022.

12.14 P.M.

12. Government Bill – Introduced

The Central Vigilance Commission (Amendment) Bill, 2021

Shri Suresh Kodikunnil, Prof. Sougata Ray, Dr. Shashi Tharoor, Shri Adhir Ranjan Chowdhury and Shri N.K. Premachandran opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

13. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Central Vigilance Commission (Amendment) Ordinance, 2021 (No.9 of 2021) was laid on the Table.

12.31 P.M.

14. Government Bill – Introduced

The Delhi Special Police Establishment (Amendment) Bill, 2021

Shri Gaurav Gogoi, Dr. Shashi Tharoor, Prof. Sougata Ray, Shri Adhir Ranjan Chowdhury and Shri N.K. Premachandran opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

***12.39 P.M.**

15. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Delhi Special Police Establishment (Amendment) Ordinance, 2021 (No.10 of 2021) was laid on the Table.

(Lok Sabha adjourned at 1.33 P.M. and re-assembled at 2.34 P.M.)

*From 12.40 P.M. to 1.33 P.M., Members raised matters of urgent public importance.

&16. Observation* by the Speaker

The Speaker made an observation* regarding laying of approved Matters Under Rule 377.

&17. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri M.K. Raghavan regarding setting up of AIIMS like Institute at Kozhikode, Kerala.
- (2) Shri Saptagiri Sankar Ulaka regarding construction of road over Kolab reservoir under CRF in Odisha.
- (3) Shri DNV Senthilkumar S. regarding financial aid to construct bridges across Cauvery river.
- (4) Dr. B.V. Satyavathi regarding Net Borrowing Ceiling of State Government.
- (5) Shri (Adv.) A. M. Ariff regarding conversion of some Kendriya Vidyalayas from Project sector to Civil sector.
- (6) Shri P. Ravindhranath regarding grant of interim relief to farmers and others affected by excessive rainfall in Tamil Nadu.

&At 2.39 P.M.

*Original in Hindi. For details, kindly see the debates of the day.

2.35 P.M.**18. Discussion Under Rule 193**

Time Taken: 12 Hrs. 26 Mts.

Further discussion on COVID-19 pandemic and various aspects related to it raised by Shri Vinayak Bhaurao Raut on 2nd December, 2021, continued.

The Speaker made an observation[#] regarding participation of members in the discussion on COVID-19 pandemic.

The following members laid their written speeches on the Table:-

1. Smt. Vanga Geetha Viswanath
2. Smt. Ranjanaben Bhatt
3. Shri Malook Nagar

*Shri Mansukhbhai D. Mandaviya replied to the debate.

The discussion was concluded.

4.01 P.M.**19. Private Members' Bills – Introduced**

1. The Indian Penal Code (Amendment) Bill, 2019 (*Substitution of new section for section 124A*) by Shri Bhartruhari Mahtab, M.P.
2. The Religious Conversion (Prohibition) Bill, 2019 by Shri Bhartruhari Mahtab, M.P.
3. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 14A, etc.*) by Shri Bhartruhari Mahtab, M.P.
4. The Special Financial Assistance to the State of West Bengal Bill, 2019 by Shri Adhir Ranjan Chowdhury, M.P.
5. The Ambulance Drivers and Helpers (Welfare) Bill, 2021 by Shri M.K. Raghavan, M.P.
6. The Representation of the People (Amendment) Bill, 2021 (*Substitution of new section for section 61*) by Shri M.K. Raghavan, M.P.
7. The House of the People (Administration) Bill, 2019 by Shri N.K. Premachandran, M.P.

[#]Original in Hindi. For details, kindly see the debates of the day.

*The Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers.

8. The ASHA Workers (*Regularisation of Service and Other Benefits*) Bill, 2020 by Shri N.K. Premachandran, M.P.
9. The Citizenship (Amendment) Bill, 2020 (*Amendment of section 2, etc.*) by Shri N.K. Premachandran, M.P.
10. The Right to Disconnect Bill, 2019 by Shrimati Supriya Sule, M.P.
11. The Pre-Legislative Consultation Bill, 2019 by Shrimati Supriya Sule, M.P.
12. The Whistleblowers in Private Sector (Protection) Bill, 2020 by Shrimati Supriya Sule, M.P.
13. The Complete Prohibition of Light Fishing and Protection of Development of Traditional Fishing Technique in Coastal Areas Bill, 2019 by Shri Vinayak Raut, M.P.
14. The Horticulture Crops, Fresh Water Crops and Saline Water Crops in Coastal Areas (Minimum Support Price) Bill, 2020 by Shri Vinayak Raut, M.P.
15. The Spices (Remunerative Support Price) Bill, 2019 by Adv. Dean Kuriakose, M.P.
16. The Prevention of Torture and Atrocities (By Public Servants) Bill, 2019 by Adv. Dean Kuriakose, M.P.
17. The Payment of Compensation to Victims of Wildlife Encounters Bill, 2021 by Adv. Dean Kuriakose, M.P.
18. The Intelligence Service (Powers and Regulation) Bill, 2019 by Shri Manish Tewari, M.P.
19. The Constitution (Amendment) Bill, 2019 (*Amendment of the Tenth Schedule*) by Shri Manish Tewari, M.P.
20. The Constitution (Amendment) Bill, 2021 (*Amendment of article 80, etc.*) by Shri Manish Tewari, M.P.
21. The Protection from Lynching Bill, 2020 by Dr. Shashi Tharoor, M.P.
22. The Establishment of Permanent Benches of High Courts at State Capitals Bill, 2019 by Dr. Shashi Tharoor, M.P.
23. The Data Privacy and Protection Bill, 2019 by Dr. Shashi Tharoor, M.P.
24. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 26A*) by Shri Gaurav Gogoi, M.P.
25. The Air (Prevention and Control of Pollution) Amendment Bill, 2019 (*Amendment of section 5, etc.*) by Shri Gaurav Gogoi, M.P.
26. The Central Universities (Amendment) Bill, 2019 (*Insertion of new section 3E, etc.*) by Dr. Sujay Radhakrishna Vikhe Patil, M.P.
27. The Compulsory Rainwater Harvesting in Government Establishments

- and Schools Bill, 2019 by Dr. Sujay Radhakrishna Vikhe Patil, M.P.
28. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 21B*) by Dr. Sujay Radhakrishna Vikhe Patil, M.P.
 29. The Constitution (Amendment) Bill, 2020 (*Amendment of article 39A*) by Shri Hibi Eden, M.P.
 30. The Supreme Court of India (*Establishment of Circuit Benches at Ernakulam, Mumbai and Kolkata*) Bill, 2020 by Shri Hibi Eden, M.P.
 31. The Wild Life (Protection) Amendment Bill, 2019 (*Amendment of sections 2 and 9*) by Shri Dhairyasheel Sambhajirao Mane, M.P.
 32. The Cotton Growers (Welfare) Bill, 2019 by Shri Dhairyasheel Sambhajirao Mane, M.P.
 33. The Constitution (Amendment) Bill, 2019 (*Amendment of the Seventh Schedule*) by Shri Dhairyasheel Sambhajirao Mane, M.P.
 34. The Working Women (Basic Facilities and Welfare) Bill, 2019 by Dr. T. Sumathy(A) Thamizhachi Thangapandian, M.P.
 35. The Financial Assistance to State Governments for Development of Slums and Jhuggi-Jhopri Areas Bill, 2019 by Dr. T. Sumathy(A) Thamizhachi Thangapandian, M.P.
 36. The Artists Welfare Bill, 2019 by Dr. T. Sumathy(A) Thamizhachi Thangapandian, M.P.
 37. The Orphan and Street Children (Welfare) Bill, 2020 by Shrimati Vanga Geetha Viswanath, M.P.
 38. The Constitution (Amendment) Bill, 2019 (*Amendment of article 72*) by Shri Krupal Tumane, M.P.
 39. The Uniform Civil Code Bill, 2019 by Shri Krupal Tumane, M.P.
 40. The Compulsory Voting Bill, 2019 by Shri Krupal Tumane, M.P.
 41. The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2020 (*Amendment of section 2, etc.*) by Shri E.T. Mohammed Basheer, M.P.
 42. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 300B*) by Shri Gopal Chinayya Shetty, M.P.
 43. The Prevention of Insults to National Honour (Amendment) Bill, 2020 (*Amendment of section 2*) by Shri Gopal Chinayya Shetty, M.P.
 44. The Constitution (Amendment) Bill, 2020 (*Amendment of article 312*) by Shri Gopal Chinayya Shetty, M.P.
 45. The Indian Easements (Amendment) Bill, 2019 (*Amendment of section 15, etc.*) by Shri Lavu Sri Krishna Devarayalu, M.P.

46. The Representation of the People (Amendment) Bill, 2019 (*Insertion of new section 127B*) by Shri Lavu Sri Krishna Devarayalu, M.P.
47. The Antiquities and Art Treasures (Amendment) Bill, 2019 (*Amendment of section 2, etc.*) by Shri Lavu Sri Krishna Devarayalu, M.P.
48. The Constitution (Amendment) Bill, 2020 (*Insertion of new article 14A*) by Shri Anto Antony, M.P.
49. The Rights of Persons with Disabilities (Amendment) Bill, 2020 (*Insertion of new section 18A*) by Shri Anto Antony, M.P.
50. The Mental Healthcare (Amendment) Bill, 2019 (*Amendment of section 2, etc.*) by Shri Rajiv Pratap Rudy, M.P.
51. The Wild Life (Protection) Amendment Bill, 2019 (*Insertion of new sections 28A, 28B, 28C, 28D and 28E*) by Shri Rajiv Pratap Rudy, M.P.
52. The Constitution (Amendment) Bill, 2019 (*Amendment of the Seventh and Twelfth Schedule*) by Shri Rajiv Pratap Rudy, M.P.
53. The Insurance Coverage for Ayurvedic Treatment Bill, 2021 by Shri Girish Bhalchandra Bapat, M.P.
54. The National Commission for Female Farmers Bill, 2019 by Shri Shrirang Appa Barne, M.P.
55. The Employment Agencies (Regulation) Bill, 2019 by Shri Shrirang Appa Barne, M.P.
56. The National Sports Development Commission Bill, 2019 by Shri Shrirang Appa Barne, M.P.
57. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 (*Amendment of the Schedule*) by Shri Saptagiri Sankar Ulaka, M.P.
58. The Special Financial Assistance to the KBK-K Region of the State of Odisha Bill, 2020 by Shri Saptagiri Sankar Ulaka, M.P.
59. The Promotion of One Tree Per Child Norm Bill, 2020 by Shri T.N. Prathapan, M.P.
60. The Right to Menstrual Hygiene and Paid Leave Bill, 2019 by Ms. S. Jothimani, M.P.
61. The Paternity Benefit Bill, 2019 by Ms. S. Jothimani, M.P.
62. The Constitution (Amendment) Bill, 2020 (*Amendment of article 326*) by Dr. T.R. Paarivendhar, M.P.
63. The Parliamentary Constituency (Lok Sabha) Development Fund Bill, 2020 by Dr. T.R. Paarivendhar, M.P.
64. The Wildlife Corridors Bill, 2019 by Shri Rahul Shewale, M.P.
65. The Food Safety and Standards (Amendment) Bill, 2019 (*Amendment of section 19*) by Shri Rahul Shewale, M.P.

66. The Human Trafficking (Prevention) Bill, 2019 by Shri Rahul Shewale, M.P.
67. The Prohibition of Child Marriage (Amendment) Bill, 2019 (*Amendment of section 2, etc.*) by Dr. Sanjay Jaiswal, M.P.
68. The Consumer Protection (Amendment) Bill, 2019 (*Amendment of section 2*) by Dr. Sanjay Jaiswal, M.P.
69. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2020 (*Amendment of section 12*) by Dr. Sanjay Jaiswal, M.P.
70. The Constitution (Amendment) Bill, 2019 (*Amendment of article 16*) by Shri P.P. Chaudhary, M.P.
71. The Constitution (Amendment) Bill, 2019 (*Amendment of article 12*) by Shri P.P. Chaudhary, M.P.
72. The Constitution (Amendment) Bill, 2019 (*Amendment of the Seventh Schedule*) by Shri P.P. Chaudhary, M.P.
73. The Dual Time Zones Bill, 2020 by Shri Pradyut Bordoloi, M.P.
74. The Protection of Plants Varieties and Farmers' Rights (Amendment) Bill, 2021 (*Insertion of new section 39A*) by Shri Thomas Chazhikadan, M.P.
75. The National Tourism (*Sustainable Development and Promotion*) Bill, 2019 by Shri Sunil Kumar Singh, M.P.
76. The Establishment of Schools upto Senior Secondary Level Bill, 2019 by Shri Sunil Kumar Singh, M.P.
77. The Prevention of Begging Bill, 2019 by Shri Sunil Kumar Singh, M.P.
78. The Compulsory Water Conservation and Reclamation Bill, 2019 by Shri Ritesh Pandey, M.P.
79. The National Renewable Energy Credit Support Bill, 2021 by Shri Ritesh Pandey, M.P.
80. The Financial Assistance to Unemployed Post-Graduates Bill, 2019 by Shri Ramesh Bidhuri, M.P.
81. The Compulsory Teaching of Bhagavad Gita as a Moral Education Text Book in Educational Institutions Bill, 2019 by Shri Ramesh Bidhuri, M.P.
82. The National Commission for Welfare of Farmers Bill, 2019 by Shri Shyam Singh Yadav, M.P.
83. The Holy City of Deoghar (Preservation of Cultural Heritage) Bill, 2019 by Dr. Nishikant Dubey, M.P.
84. The Protection of Farmers Families Bill, 2019 by Dr. Nishikant Dubey, M.P.

85. The Youth (Development and Welfare) Bill, 2019 by Dr. Nishikant Dubey, M.P.
86. The Constitution (Amendment) Bill, 2019 (*Amendment of the Eighth Schedule*) by Shri Kunwar Pushpendra Singh Chandel, M.P.
87. The Special Infrastructure Development in Economically Backward Regions Bill, 2019 by Shri Kunwar Pushpendra Singh Chandel, M.P.
88. The High Court at Allahabad (*Establishment of a Permanent Bench at Mahoba*) Bill, 2019 by Shri Kunwar Pushpendra Singh Chandel, M.P.
89. The Promotion of Sanskrit Language Bill, 2019 by Shri Rajendra Agrawal, M.P.
90. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 123A*) by Shri Rajendra Agrawal, M.P.
91. The National Pilgrimage Fund Bill, 2019 by Shri Rajendra Agrawal, M.P.
92. The Constitution (Amendment) Bill, 2021 (*Substitution of new article for article 129, etc.*) by Dr. D. Ravikumar, M.P.
93. The Representation of the People (Amendment) Bill, 2021 (*Amendment of section 62*) by Dr. D. Ravikumar, M.P.
94. The Indian Evidence (Amendment) Bill, 2021 (*Insertion of new section 114AA*) by Dr. D. Ravikumar, M.P.
95. The Constitution (Amendment) Bill, 2020 (*Amendment of article 124, etc.*) by Dr. Thol Thirumaa Valavan, M.P.
96. The Fifth Schedule to the Constitution (Amendment) Bill, 2020 by Dr. Thol Thirumaa Valavan, M.P.
97. The Constitution (Amendment) Bill, 2021 (*Amendment of article 55, etc.*) by Dr. Thol Thirumaa Valavan, M.P.
98. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 47A, etc.*) by Dr. M.K. Vishnu Prasad, M.P.
99. The Supreme Court of India (*Establishment of a Permanent Bench at Chennai*) Bill, 2020 by Dr. M.K. Vishnu Prasad, M.P.
100. The Constitution (Amendment) Bill, 2019 (*Insertion Of New Article 21B*) by Shri Janardan Singh 'Sigriwal', M.P.
101. The Overseas Workers (Management And Welfare) Bill, 2019 by Shri Janardan Singh 'Sigriwal', M.P.
102. The Rural Labour Welfare Fund Bill, 2019 by Shri Janardan Singh 'Sigriwal', M.P.
103. The Population Control Bill, 2019 by Shri Vishnu Dayal Ram, M.P.

104. The Prohibition of Child Marriage (Amendment) Bill, 2019 (*Amendment of section 2*) by Shri Vishnu Dayal Ram, M.P.
105. The Constitution (Amendment) Bill, 2019 (*Amendment of the Seventh Schedule*) by Shri Vishnu Dayal Ram, M.P.
106. The National Commission for Female Farmers Bill, 2019 by Shrimati Rama Devi, M.P.
107. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019 (*Amendment of Schedule 1*) by Shrimati Rama Devi, M.P.
108. The Population (Stabilization and Planning) Bill, 2019 by Shri Sushil Kumar Singh, M.P.
109. The Compulsory Sports and Physical Education and Infrastructure Development in Schools of Andaman and Nicobar Islands Bill, 2019 by Shri Kuldeep Rai Sharma, M.P.
110. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 239C*) by Shri Kuldeep Rai Sharma, M.P.
111. The Reservation of Posts in Government Establishments of Andaman and Nicobar Islands Bill, 2019 by Shri Kuldeep Rai Sharma, M.P.
112. The Special Drinking Water and Irrigation Development Fund (For Dark Zone Areas) Bill, 2019 by Shri Devji M. Patel, M.P.
113. The Anganwadi Workers (Regularisation of Service and Welfare) Bill, 2020 by Shri Unmesh Bhaiyyasaheb Patil, M.P.
114. The Food Safety and Standards (Amendment) Bill, 2019 (*Amendment of section 50, etc.*) by Shri Parvesh Sahib Singh, M.P.
115. The Disqualification of Persons of Foreign Origin Bill, 2019 by Shri Parvesh Sahib Singh, M.P.
116. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019 (*Amendment of section 22, etc.*) by Shri Unmesh Bhaiyyasaheb Patil, M.P.
117. The Delhi Prevention of Sealing Bill, 2019 by Shri Parvesh Sahib Singh, M.P.
118. The Flood and Drought Control Bill, 2019 by Dr. Alok Kumar Suman, M.P.
119. The Representation of the People (Amendment) Bill, 2019 (*Amendment of section 62*) by Shri Sushil Kumar Singh, M.P.
120. The Constitution (Amendment) Bill, 2020 (*Amendment of article 21A*) by Shri Sushil Kumar Singh, M.P.

121. The Doubtful Voters in the State of Assam (Special Provisions) Bill, 2020 by Shri Abdul Khaleque, M.P.
122. The Employment Bill, 2020 by Dr. Alok Kumar Suman, M.P.
123. The Population Regulation Bill, 2020 by Dr. Alok Kumar Suman, M.P.
124. The Labour (Welfare and Rehabilitation) Bill, 2020 by Shri Shyam Singh Yadav, M.P.
125. The Constitution (Amendment) Bill, 2020 (*Amendment of articles 15 and 16*) by Shri Shyam Singh Yadav, M.P.
126. The Reservation for the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in Private Sector Bill, 2020 by Shri Ganesh Singh, M.P.
127. The Reservation for the Other Backward Classes the Scheduled Castes and the Scheduled Tribes in Admission in Private Educational Institutions Bill, 2020 by Shri Ganesh Singh, M.P.
128. Constitution (Amendment) Bill, 2020 (*Substitution of new article for article 120*) by Shri A. Ganeshamurthi, M.P.
129. The Unemployed Youth (Allowance and Employment Opportunities) Bill, 2019 by Shri Unmesh Bhaiyyasaheb Patil, M.P.
130. The Prohibition of Child Marriage (Amendment) Bill, 2020 (Amendment of section 2) by Shri Karti P. Chidambaram, M.P.
131. The Rural Labour (Welfare) Bill, 2020 by Dr. Ramapati Ram Tripathi, M.P.
132. The National Waste Management Council Bill, 2020 by Dr. Ramapati Ram Tripathi, M.P.
133. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2020 (*Amendment of Schedule 1*) by Shri Ganesh Singh, M.P.
134. The Compulsory Installation of Solar Plants Bill, 2021 by Dr. Mohammad Jawed, M.P.
135. The Prevention of Cruelty to Animals (Amendment) Bill, 2021 (*Amendment of section 11*) by Dr. Mohammad Jawed, M.P.
136. The Rights of Persons with Disabilities(Amendment) Bill, 2021 (*Amendment of the Schedule*) by Dr. Mohammad Jawed, M.P.
137. The Protection of Children from Sexual Offences(Amendment) Bill, 2021 (*Amendment of section 11*) by Shri Anubhav Mohanty, M.P.
138. The Prevention of Cruelty to Animals (Amendment) Bill, 2021 (*Amendment of section 11*) by Shri Anubhav Mohanty, M.P.

139. The Code of Criminal Procedure (Amendment) Bill, 2021 (*Amendment of sections 41 and 309*) by Shri Anubhav Mohanty, M.P.
140. The Management and Control of Stubble Bill, 2021 by Shri Bhola Singh, M.P.
141. The Population (Control and Management) Bill, 2021 by Shri Bhola Singh, M.P.
142. The Climate Change (Net Zero Carbon) Bill, 2021 by Shri Jayant Sinha, M.P.
143. The Institutes of Technology (Amendment) Bill, 2020 (*Insertion of new section 2A*) by Shri Jayant Sinha, M.P.
144. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2019 (*Substitution of new section for section 11*) by Shri Jayant Sinha, M.P.
145. The Payment of Cash Subsidy to Farmers and Agricultural Labourers Bill, 2019 by Shri Kanumuru Raghu Rama Krishna Raju, M.P.

5.41 P.M.

20. Private Members' Bill – Under Consideration

The Compulsory Voting Bill, 2019

Further discussion on the motion for consideration of the Bill moved by Shri Janardan Singh 'Sigriwal' on 12.07.2019, continued.

The following members took part in the debate:-

1. Shri P.P. Chaudhary
2. Shri T.N. Prathapan (speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 6th December, 2021.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 6, 2021/Agrahayana 15, 1943 (Saka)

No. 137

11.00 A.M.

1. Submission by Members

Shri Adhir Ranjan Chowdhury and Shri Sudip Bandyopadhyay made submission regarding alleged killings of civilians in Nagaland.

*Shri Pralhad Joshi responded.

11.07 A.M.

2. Starred Questions

Starred Question Nos. 101–107 were orally answered. Replies to Starred Question Nos. 108–120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1151—1380 were laid on the Table.

4. #Direction by Speaker

The Speaker directed that Members should ask Supplementary Questions specific to the original Question.

* The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi).

#At 11.50 A.M. Original in Hindi. For details, please see the debates of the day.

12.02 P.M.**5. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Investor Education and Protection Fund Authority, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 2013 for the year ended 31st March, 2021.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-
 - (i) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2021 published in Notification No. IBBI/2021-22/GN/REG 078 in Gazette of India dated 30th September, 2021.
 - (ii) The Insolvency and Bankruptcy Board of India (Liquidation Process) (Second Amendment) Regulations, 2021 published in Notification No.

IBBI/2021-22/GN/REG/079 in Gazette of India dated 30th September, 2021.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid a copy of the Separate Audit Report on the Accounts (Hindi and English versions) of the State Compensatory Afforestation Management and Planning Authority, Port Blair, for the years 2011-2012 to 2013-2014,.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-

- (i) The International Financial Services Centres Authority (Issuance and Listing of Securities) Regulations, 2021 published in Notification No. IFSCA/2021-22/GN/REG015 in Gazette of India dated 19th July, 2021.
- (ii) The International Financial Services Centres Authority (Registration of Insurance Business) Regulations, 2021 published in Notification No. F. No. IFSCA/2021-22/GN/REG016 in Gazette of India dated 20th October, 2021.
- (iii) The International Financial Services Centres Authority (Insurance Intermediary) Regulations, 2021 published in Notification No. IFSCA/2021-22/GN/REG-017 in Gazette of India dated 20th October, 2021.

- (iv) The International Financial Services Centres Authority (Capital Market-Intermediary) Regulations, 2021 published in Notification No. IFSCA/2021-22/GN/REG-018 in Gazette of India dated 20th October, 2021.
- (v) S.O.4264(E) published in Gazette of India dated 14th October, 2021 amending the First Schedule of the International Financial Services Centres Authority Act, 2019.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-

- (i) The Coinage of One Rupee, Two Rupees, Five Rupees, Ten Rupees and Twenty Rupees Rules, 2021 published in Notification No. G.S.R.783(E) in Gazette of India dated 8th November, 2021.
- (ii) The Coinage (Issue of Commemorative coin to commemorate the occasion of Harcourt Butler Technical University Kanpur Centenary Celebrations) Rules, 2021 published in Notification No. G.S.R.806(E) in Gazette of India dated 18th November, 2021.

(3) A copy of the Circular No. 4 of 2021 (Hindi and English versions) dated 23rd March, 2021 regarding clarifications on provisions of the Direct Tax Vivad se Vishwas Act, 2020.

(4) A copy of the Notification No. S.O.1432(E) (Hindi and English versions) published in Gazette of India dated 31st March, 2021, together with an explanatory memorandum notifying the date for filing of declaration under the Taxation and other Laws (Relaxation of certain provisions) Act, 2020.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-

- (i) The Income-tax (20th Amendment) Rules, 2021 published in Notification No. G.S.R.509(E) in Gazette of India dated 27th July, 2021, together with an explanatory memorandum.
- (ii) The Income-tax (22nd Amendment) Rules, 2021 published in Notification No. G.S.R.545(E) in Gazette of India dated 9th August, 2021, together with an explanatory memorandum.
- (iii) The Income-tax (23rd Amendment) Rules, 2021 published in Notification No. G.S.R.551(E) in Gazette of India dated 10th August, 2021, together with an explanatory memorandum.
- (iv) The Income-tax (24th Amendment) Rules, 2021 published in Notification No. G.S.R.578(E) in Gazette of India dated 18th August, 2021, together with an explanatory memorandum.
- (v) The Income-tax (25th Amendment) Rules, 2021 published in Notification No. G.S.R.604(E) in Gazette of India dated 31st August, 2021, together with an explanatory memorandum.
- (vi) S.O.3561(E) in Gazette of India dated 1st September, 2021, together with an explanatory memorandum constituting 3 Boards of Advance Ruling for the purpose of giving advance rulings.
- (vii) S.O.3562(E) in Gazette of India dated 1st September, 2021, together with an explanatory memorandum appointing the date 01.09.2021 for the purpose of filing applications.
- (viii) The Income-tax (26th Amendment) Rules, 2021 published in Notification No. G.S.R.612(E) in Gazette of India dated 2nd September, 2021 together with an explanatory memorandum.
- (ix) The Income-tax (26th Amendment) Rules, 2021 published in Notification No. G.S.R.616(E) in Gazette of India dated 6th September, 2021, together with an explanatory memorandum and corrigendum thereto

published in Notification No. G.S.R.619(E) dated 7th September, 2021.

- (x) The Income-tax (28th Amendment) Rules, 2021 published in Notification No. G.S.R.623(E) in Gazette of India dated 10th September, 2021, together with an explanatory memorandum.
- (xi) The Income-tax (29th Amendment) Rules, 2021 published in Notification No. G.S.R.627(E) in Gazette of India dated 13th September, 2021, together with an explanatory memorandum.
- (xii) The Income-tax (30th Amendment) Rules, 2021 published in Notification No. G.S.R.661(E) in Gazette of India dated 24th September, 2021, together with an explanatory memorandum.
- (xiii) The Income-tax (31st Amendment) Rules, 2021 published in Notification No. G.S.R.713(E) in Gazette of India dated 1st October, 2021, together with an explanatory memorandum.
- (xiv) The Relaxation of Validation (Section 199 of the Finance Act, 2012) Rules, 2021 published in Notification No. G.S.R.737(E) in Gazette of India dated 14th October, 2021, together with an explanatory memorandum.
- (xv) The e-Settlement Scheme, 2021 published in Notification No. S.O.4584(E) in Gazette of India dated 1st November, 2021, together with an explanatory memorandum.
- (xvi) S.O.4207(E) in Gazette of India dated 11th October, 2021, together with an explanatory memorandum exempting certain class of persons from the requirement of filing of return of income from the assessment year 2021-22 onwards subject to conditions specified therein.

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O.3068(E) published in Gazette of India dated 30th July, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (ii) Notification No. 65/2021-Customs (N.T.) dated 5th August, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (iii) S.O.3243(E) published in Gazette of India dated 11th August, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (iv) S.O.3296(E) published in Gazette of India dated 13th August, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices and corrigendum thereto published in Notification No.S.O.3365(E) dated 17th August, 2021.
- (v) Notification No. 68/2021-Customs (N.T.) dated 19th August, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vi) S.O.3559(E) published in Gazette of India dated 31st August, 2021, together with an explanatory memorandum regarding revision of ta-

riff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

- (vii) Notification No. 71/2021-Customs (N.T.) dated 2nd September, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (viii) S.O.3793(E) published in Gazette of India dated 15th September, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (ix) Notification No. 74/2021-Customs (N.T.) dated 16th September, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (x) S.O.4045(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xi) Notification No. 80/2021-Customs (N.T.) dated 7th October, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xii) S.O.4297(E) published in Gazette of India dated 14th October, 2021, together with an explanatory memorandum regarding revision of ta-

riff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

- (xiii) Notification No. 82/2021-Customs (N.T.) dated 21st October, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xiv) S.O.4527(E) published in Gazette of India dated 29th October, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xv) Notification No. 88/2021-Customs (N.T.) dated 29th October, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xvi) Notification No. 90/2021-Customs (N.T.) dated 3rd November, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xvii) S.O.4753(E) published in Gazette of India dated 15th November, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xviii) Notification No. 92/2021-Customs (N.T.) dated 18th November, 2021, together with an explanatory memorandum regarding revised rates

of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (xix) Notification No. 93/2021-Customs (N.T.) dated 24th November, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xx) Notification No. 94/2021-Customs (N.T.) dated 25th November, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxi) G.S.R.582(E) published in Gazette of India dated 19th August, 2021, together with an explanatory memorandum seeking to amend Notification number 34/2021- Customs dated 29.06.2021, for reduction in the BCD on Crude Soya Oil [1507 10 00] from 15% to 7.5%; Crude Sunflower Oil [1512 11 10] from 15% to 7.5%; Refined Soya Oil [1507 90 10] from 45% to 37.5%; Refined Sunflower Oil [1512 19 10] from 45% to 37.5%, from 20th August 2021 till 30th September 2021.
- (xxii) G.S.R.601(E) published in Gazette of India dated 30th August, 2021, together with an explanatory memorandum seeking to amend Notification No. 28/2021- Customs dated 24.04.2021, in order to extend the validity of exemption under the said notification up to 30th September, 2021, as a Covid-19 relief measure.

- (xxiii) G.S.R.624(E) published in Gazette of India dated 10th September, 2021, together with an explanatory memorandum seeking to amend the Notification No. 50/ 2017 -Customs dated 30.06.2017 and notification No. dated 11/2021 dated 01.02.2021 in order to reduce the BCD on Crude Soya-bean Oil falling under tariff item 1507 10 00 from 7.5% to 2.5% (b) reduce the BCD on Crude Sunflower Oil falling under tariff item 1512 11 10 from 7.5% to 2.5% (c) reduce the BCD on Crude Palm Oil falling under tariff item 1511 10 00 from 10% to 2.5% (d) reduce the BCD on Crude Palm Oil falling under tariff item 1511 10 00 from 17.5% to 20% (e) reduce the BCD on Crude Refined Soya-bean Oil falling under tariff item 1507 90 10 from 37.5% to 32.5% (f) reduce the BCD on Refined Sunflower Oil falling under tariff item 151910 00 from 37.5% to 32.5% (g) reduce the BCD on Refined the RBD Palmolein Oil and others falling under sub-heading 1511 90 from 37.5% to 32.5%.
- (xxiv) G.S.R.625(E) published in Gazette of India dated 10th September, 2021, together with an explanatory memorandum seeking to rescind the notification No. 34/2021- Customs dated 29.06.2021.
- (xxv) G.S.R.640(E) published in Gazette of India dated 17th September, 2021, together with an explanatory memorandum seeking to increase the BCD rate from 10% to 20% on Lentils (Masur) [0713 40 00], originating in or exported from USA.
- (xxvi) G.S.R.672(E) published in Gazette of India dated 29th September, 2021, together with an explanatory memorandum seeking to extend the exemption on Covid-19 vaccines when imported into India from whole of the duty of Customs leviable thereon, upto 31st December, 2021.

- (xxvii) G.S.R.708(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 50/2017-Customs, dated 30th June, 2017 to give effect to recommendations of GST Council in its 45th meeting on IGST on imports related to Spinal Muscular Atrophy disease, etc. as well leasing and /or renewal of lease of aircrafts.
- (xxviii) G.S.R.709(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 90/2009-Customs, dated the 7th September, 2009 and 60/2011-Customs dated the 14th July, 2011 to implement GST Council recommendation in its 45th meeting on IGST on imports related to goods from Antarctica and Border haats.
- (xxix) G.S.R.733(E) published in Gazette of India dated 13th October, 2021, together with an explanatory memorandum seeking to give effect to the following changes in BCD from 14.10.2021 up to 31.03.2021, namely:- a. BCD on Crude Soya-bean Oil falling under tariff item 1507 10 00 is reduced from 2.5% to Nil; b. BCD on Crude Palm Oil falling under tariff item 1511 10 00 is reduced from 2.5% to Nil; c. BCD on Crude Sunflower Oil falling under tariff item 1512 11 10 is reduced from 2.5% to Nil; d. BCD on Refined Soya-bean Oil falling under tariff item 1507 90 10 is reduced from 32.5% to 17.5% e. BCD on RBD Palmolein Oil & others falling under sub-heading 1511 90 is reduced from 32.5% to 17.5% f. BCD on Refined Sunflower Oil falling under tariff item 1512 19 10 is reduced from 32.5% to 17.5%.
- (xxx) G.S.R.734(E) published in Gazette of India dated 13th October, 2021, together with an explanatory memorandum seeking to give effect to the following changes in AIDC from 14.10.2021 up to 31.03.2022,

namely:- a. AIDC on Crude Soya-bean Oil falling under tariff item 1507 10 00 is reduced from 20% to 5% b. AIDC on Crude Palm Oil falling under tariff item 1511 10 00 is reduced from 20% to 7.5% c. AIDC on Crude Sunflower Oil falling under tariff item 1512 11 10 is reduced from 20% to 5%.

- (xxxii) G.S.R.756(E) published in Gazette of India dated 22nd October, 2021, together with an explanatory memorandum seeking to amend notification No. 96/2008- Customs dated 13.08.2008 to include Sierra Leone in the list of Least-Developed countries (LDCs) to whom provides duty-free tariff access under India's Duty Free Preference (DFTP) Scheme, 2008.
- (xxxiii) G.S.R.757(E) published in Gazette of India dated 22nd October, 2021, together with an explanatory memorandum seeking to amend notification No. 25/2021 - Customs dated 31.03.2021 to prescribe combined quota of 7000 tons @ 0% in respect of products with HS Code 16041410, 16041410 and 16042000 and combined quota of 1.50 million litres @ 50% in respect of products with HS Code 220844011, 22084012, 22084091 and 22084092.
- (xxxiv) G.S.R.781(E) published in Gazette of India dated 3rd November, 2021, together with an explanatory memorandum seeking to reduce the Road and Infrastructure Cess (RIC) collected as Additional duty of Customs on Petrol from Rs. 18 per litre to Rs. 13 per litre and Diesel from Rs. 18 per litre to Rs. 8 per litre.
- (xxxv) The Levy of Fees (Customs Documents) Amendment Regulations, 2021 published in Notification No. G.S.R.719(E) in Gazette of India dated 17th February, 2021, together with an explanatory memorandum.

- (xxxv) The Bill of Entry (Electronic Integrated Declaration and Paperless Processing) Amendment Regulations, 2021 published in Notification No. G.S.R.218(E) in Gazette of India dated 29th March, 2021, together with an explanatory memorandum.
- (xxxvi) The Bill of Entry (Forms) Amendment Regulations, 2021 published in Notification No. G.S.R.219(E) in Gazette of India dated 29th March, 2021, together with an explanatory memorandum.
- (xxxvii) The Sea Cargo Manifest and Transshipment (Amendment) Regulations, 2021 published in Notification No. G.S.R.238(E) in Gazette of India dated 31st March, 2021, together with an explanatory memorandum.
- (xxxviii) The Customs (Verification of Identity and Compliance) Regulations, 2021 published in Notification No. G.S.R.249(E) in Gazette of India dated 5th April, 2021, together with an explanatory memorandum.
- (xxxix) The Sea Cargo Manifest and Transshipment (Second Amendment) Regulations, 2021 published in Notification No. G.S.R.265(E) in Gazette of India dated 15th April, 2021, together with an explanatory memorandum.
- (xl) The Sea Cargo Manifest and Transshipment (Third Amendment) Regulations, 2021 published in Notification No. G.S.R.356(E) in Gazette of India dated 31st May, 2021, together with an explanatory memorandum.
- (xli) The Sea Cargo Manifest and Transshipment (Fourth Amendment) Regulations, 2021 published in Notification No. G.S.R.457(E) in Gazette of India dated 30th June, 2021, together with an explanatory memorandum.

- (xlii) The Sea Cargo Manifest and Transshipment (Fourth Amendment) Regulations, 2021 published in Notification No. G.S.R.466(E) in Gazette of India dated 30th June, 2021, together with an explanatory memorandum.
- (xliii) G.S.R.466(E) published in Gazette of India dated 1st July, 2021, together with an explanatory memorandum containing corrigendum to the Notification No. 41/2018-Customs dated 14th May, 2018.
- (xliv) The Sea Cargo Manifest and Transshipment (Fifth Amendment) Regulations, 2021 published in Notification No. G.S.R.504(E) in Gazette of India dated 23rd July, 2021, together with an explanatory memorandum.
- (xlv) The Customs Brokers Licensing (Amendment) Regulations, 2021 published in Notification No. G.S.R.505(E) in Gazette of India dated 23rd July, 2021, together with an explanatory memorandum.
- (xlvi) The Sea Cargo Manifest and Transshipment (Sixth Amendment) Regulations, 2021 published in Notification No. G.S.R.521(E) in Gazette of India dated 30th July, 2021, together with an explanatory memorandum.
- (xlvii) The Sea Cargo Manifest and Transshipment (Seventh Amendment) Regulations, 2021 published in Notification No. G.S.R.606(E) in Gazette of India dated 31st August, 2021, together with an explanatory memorandum.
- (xlviii) The Sea Cargo Manifest and Transshipment (Eighth Amendment) Regulations, 2021 published in Notification No. G.S.R.677(E) in Gazette of India dated 30th September, 2021, together with an explanatory memorandum.

- (xlix) G.S.R.663(E) published in Gazette of India dated 24th September, 2021, together with an explanatory memorandum notifying the manner of issue of duty credit for goods exported under the Scheme for Rebate of State and Central Taxes and Levies and the conditions and restrictions governing the issuance of duty credit, in accordance with Government of India, Ministry of Textile, Notification No. 12015/11/2020/TTP dated 13.08.2021.
- (l) The Electronic Duty Credit Ledger Regulations, 2021 published in Notification No. G.S.R.654(E) in Gazette of India dated 23rd September, 2021, together with an explanatory memorandum.
- (li) G.S.R.655(E) published in Gazette of India dated 23th September, 2021, together with an explanatory memorandum notifying the manner of issue of duty credit for goods exported under the Scheme for Remission of Duties and Taxes on Exported Products and the conditions and restrictions governing the issuance of duty credit, in accordance with paragraph 4.01(e) of the Foreign Trade Policy.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxxiv) to (xlvi) (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 94 of the Customs Act, 1962:-
- (i) The Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2021 published in Notification No. G.S.R.768(E) in Gazette of India dated 27th October, 2021.
- (ii) The Courier Imports and Exports (Clearance) Amendment Regulations, 2021 published in Notification No. G.S.R.769(E) in Gazette of India dated 27th October, 2021.

(9) A copy of the PM CARES for Children Scheme, 2021 (Hindi and English versions) published in Notification No. G.S.R.723(E) in Gazette of India dated 7th October, 2021 under sub-section (3) of Section 15 of the Government Savings Promotion Act, 1873.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Foreign Portfolio Investors)(Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2018/48 in Gazette of India dated 3rd August, 2021.

(ii) The Securities and Exchange Board of India (Foreign Portfolio Investors)(Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/32 in Gazette of India dated 3rd August, 2021.

(iii) The Securities and Exchange Board of India (Foreign Portfolio Investors)(Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/54 in Gazette of India dated 26th October, 2021.

(11) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Non-debt Instruments) (Amendment) Rules, 2021 published in Notification No. S.O.3206(E) in Gazette of India dated 9th August, 2021.

(ii) The Foreign Exchange Management (Non-debt Instruments) (Second Amendment) Rules, 2021 published in Notification No. S.O.3411(E) in Gazette of India dated 19th August, 2021.

- (iii) The Foreign Exchange Management (Non-debt Instruments) (Third Amendment) Rules, 2021 published in Notification No. S.O.4091(E) in Gazette of India dated 5th October, 2021.
 - (iv) The Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Rules, 2021 published in Notification No. S.O.4242(E) in Gazette of India dated 12th October, 2021.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
- (i) The Central Goods and Services Tax (Seventh Amendment) Rules, 2021 published in Notification No. G.S.R.598(E) published in Gazette of India dated 29th August, 2021, together with an explanatory memorandum.
 - (ii) G.S.R.599(E) published in Gazette of India dated 29th August, 2021, together with an explanatory memorandum seeking to extend form GSTR 3B late fee Amnesty Scheme from 31.08.2021 upto 30.11.2021.
 - (iii) G.S.R.600(E) published in Gazette of India dated 29th August, 2021, together with an explanatory memorandum seeking to extend the timelines for filing of application for revocation of cancellation of registration to 30.09.2021 where due date for filing such application falls between 01.03.2020 to 31.08.2021 in cases where registration has been cancelled under clause (b) or clause (c) of Section 29(2) of the CGST Act.
 - (iv) The Central Goods and Services Tax (Eighth Amendment) Rules, 2021 published in Notification No. G.S.R.659(E) published in Gazette of India dated 24th September, 2021, together with an explanatory memorandum.

- (v) G.S.R.660(E) published in Gazette of India dated 24th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 03/2021 dated 23rd February, 2021.
- (vi) G.S.R.687(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 11/2017-Central Tax (Rate) so as to notify CGST rates of various services as recommended by GST Council in its 45th meeting held on 17.09.2021.
- (vii) G.S.R.688(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 12/2017-Central Tax (Rate) so as to implement recommendations made by GST Council in its 45th meeting held on 17.09.2021.
- (viii) G.S.R.693(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 1/2017-Central Tax (Rate) dated the 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in its 45th meeting.
- (ix) G.S.R.694(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 2/2017-Central Tax (Rate) dated the 28th June, 2017 to give effect to exemption to seeds meant for sowing from levy of GST as recommended by GST Council in its 45th meeting.
- (x) G.S.R.695(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 4/2017-Central Tax (Rate) dated the 28th June, 2017 to give bring mentha oil from unregistered person to regis-

tered person under reverse charge mechanism as recommended by GST Council in its 45th meeting.

- (xi) G.S.R.696(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 39/2017- Central Tax (Rate) dated 18th October, 2017 to give effect to changes in relation to fortified rice kernel used in ICDS and other similar schemes as recommended by GST Council in its 45th meeting.
- (xii) G.S.R.697(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to exempt (CGST on specified medicines used in COVID-19, up to 31st December, 2021 as recommended by GST council in its 45th meeting.
- (xiii) G.S.R.763(E) published in Gazette of India dated 27th October, 2021, together with an explanatory memorandum seeking to amend Notification No 1/2017- Central Tax (Rate) dated 28.06.2017 so as to prescribe uniform GST rate of 18% on permanent transfer of IPR of all goods as recommended by GST Council in its 45th meeting held on 17.09.2021.
- (xiv) G.S.R.816(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No. 1/2017-Central Tax (Rate) dated 28.06.2017 to correct inverted duty structure in the case of textiles and footwear.
- (xv) G.S.R.807(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No. 11/2017-Central Tax (Rate) dated 28.06.2017 so to

implement recommendations made by GST Council in 45th meeting held on 17.09.2021.

(xvi) G.S.R.810(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No. 12/2017-Central Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in 45th meeting held on 17.09.2021.

(xvii) G.S.R.813(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No. 11/2017-Central Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in 45th meeting held on 17.09.2021.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R.522(E) published in Gazette of India dated 31st July, 2021, together with an explanatory memorandum extending the levy of Anti-Dumping duty on Polytetrafluoroethylene originating in or exported from Russia, up to and inclusive of 30th November, 2021 2021 in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.

(ii) G.S.R.523(E) published in Gazette of India dated 1st August, 2021, together with an explanatory memorandum seeking to amend anti-dumping duty imposed on imports of on ' Wire Rod of Alloy or Non-Alloy Steel' originating in or exported from China PR vide Notification No. 48/2017-Customs (ADD), dated the 9th October, 2017, for a further period till 31st January, 2022, on the request of Directorate General of Trade Remedies.

- (iii) G.S.R.543(E) published in Gazette of India dated 9th August, 2021, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Phthalic Anhydride originating in or exported from China PR, Indonesia, Korea RP and Thailand, in pursuance of the anti-dumping investigation findings issued by the Designated Authority, Directorate general of Trade Remedies.
- (iv) G.S.R.572(E) published in Gazette of India dated 12th August, 2021, together with an explanatory memorandum seeking to rescind notification No. 43/2016-Customs (ADD) dated 8th August,2016 to revoke the levy of anti-dumping duty on imports "Viscose Staple Fibre" from China PR and Indonesia.
- (v) G.S.R.585(E) published in Gazette of India dated 24th August, 2021, together with an explanatory memorandum seeking to rescind notification No. 14/2016-Customs(ADD) dated 21st April, 2016 to revoke levy of anti-dumping duty on imports of "Barium Carbonate" from China PR.
- (vi) G.S.R.588(E) published in Gazette of India dated 25th August, 2021, together with an explanatory memorandum seeking extending the Anti-Dumping Duty (ADD) on imports of "Axle for Trailers" originating in or exported from People's Republic of China, imposed vide Notification No. 54/2016- Customs (ADD), dated 29th November, 2016, till 28th January, 2022.
- (vii) G.S.R.590(E) published in Gazette of India dated 26th August, 2021, together with an explanatory memorandum seeking to levy anti-dumping duty (ADD) on imports of " Natural Mica based Pearl Industrial Pigments excluding cosmetic grade " originating in or exported

- from China PR for a period of five years till 25th August, 2026 based on the recommendation of the Directorate General of Trade Remedies.
- (viii) G.S.R.597(E) published in Gazette of India dated 27th August, 2021, together with an explanatory memorandum seeking to amend Notification No.- 56/2018-Customs(ADD), dated 4th December, 2018, extending the levy on 'uncoated copier paper' from Indonesia & Singapore upto 28th February, 2022 based on the recommendations of the Directorate General of Trade Remedies.
- (ix) G.S.R.607(E) published in Gazette of India dated 31st August, 2021, together with an explanatory memorandum extending the levy on "Glass Fibre and Articles thereof" from China PR upto 31st October, 2021.
- (x) G.S.R.630(E) published in Gazette of India dated 14th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 54/2017 –Customs (ADD) dated 17.11.2017 to amend the name of exporter from "Solutia Europe BV" based on the recommendation of the Directorate General of Trade Remedies.
- (xi) G.S.R.637(E) published in Gazette of India dated 16th September, 2021, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'Aluminium foil' originating in or exported from China PR, Malaysia, Thailand, Indonesia for a period of five years on recommendation of Directorate General of Trade Remedies (DGTR).
- (xii) G.S.R.649(E) published in Gazette of India dated 22nd September, 2021, together with an explanatory memorandum seeking to rescind Notification No. 11/2016-Customs (ADD) dated 29th March, 2016 so as to revoke the anti-dumping duty imposed on 'tyre curing presses'

from China PR, based on the recommendation of Directorate General of Trade Remedies(DGTR).

- (xiii) G.S.R.671(E) published in Gazette of India dated 29th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 49/2017-Customs (ADD) dated the 17th October, 2017 extending the levy of ADD on 'Colour coated/pre-painted flat products of alloy of non-alloy steel' from China PR and EU up to 31st March, 2022 on recommendation of Directorate General of Trade Remedies (DGTR).
- (xiv) G.S.R.685(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking extending the anti-dumping dumping duty imposed on imports of "Glazed/Unglazed Porcelain/Vitrified tiles in polished or unpolished finish with less than 3% water absorption" originating in or exported from China PR, imposed vide Notification No. 29/2017-Customs (ADD), dated 14th June 2017, for a further period till 28th February, 2022, on the request of Directorate General of Trade Remedies (DGTR).
- (xv) G.S.R.681(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 54/2018-Customs (ADD) dated the 18th October, 2018 so as extending the temporary revocation of the anti-dumping duty on straight length bars and rod of alloy steel from China PR imported into India up to 31st January, 2022 in public interest.
- (xvi) G.S.R.682(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 38/2019-Customs (ADD) dated 25th September, 2019

- so as extending the temporary revocation of the anti-dumping duty on High Speed Steel of Non-cobalt Grade from China PR, Brazil and Germany imported into India up to 31st January, 2022 in public interest.
- (xvii) G.S.R.683(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 16/2020-Customs (ADD), dated the 23rd June, 2020 so as extending the temporary revocation of the anti-dumping duty on flat rolled products of steel coated with Aluminium or Zinc from China PR, Vietnam and Korea PR upto 31st January, 2022 in public interest.
- (xviii) G.S.R.662(E) published in Gazette of India dated 24th September, 2021, together with an explanatory memorandum seeking to impose countervailing duty on "Aluminium Wire in coil form/Wire Rod in coil form having diameter ranging from 9 mm to 13 mm" originating in or exported from Malaysia for a period of 5 years based on the recommendation of Directorate General of Trade Remedies.
- (xix) G.S.R.684(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum extending the temporary revocation of the countervailing duty on hot rolled and cold rolled stainless steel flat products from China PR imported into India upto 31st January, 200 in public interest.
- (xx) G.S.R.712(E) published in Gazette of India dated 1st October, 2021, together with an explanatory memorandum together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed on Imports of Jute Products from Nepal and Bangladesh upto and inclusive of 31st May, 2022.
- (xxi) G.S.R.715(E) published in Gazette of India dated 4th October, 2021, together with an explanatory memorandum seeking to extend anti-

dumping duty on 'Ceramic tableware and kitchenware, excluding knives and toilet items' originating in or exported from Malaysia, to prevent the circumvention of anti-dumping duty levied on 'Ceramic tableware and kitchenware, excluding knives and toilet items originating in or exported from China PR vide Notification No. 4/2018-Customs (ADD) dated the 21st February, 2018 on recommendation of Directorate General of Trade Remedies (DGTR)'.

- (xxii) G.S.R.739(E) published in Gazette of India dated 14th October, 2021, together with an explanatory memorandum seeking to impose Anti-dumping Duty on imports of "Aceto Acetyl Derivatives of aromatic or hetrocyclic compounds also known as Arylides", originating in, or exported, from China PR for a period of 5 years.
- (xxiii) G.S.R.748(E) published in Gazette of India dated 20th October, 2021, together with an explanatory memorandum seeking to rescind Notification No. 06/2016-Customs(ADD) dated 8th March, 2016, to revoke the levy of anti- dumping on imports of "Phenol" from European Union, Singapore and Korea RP.
- (xxiv) G.S.R.753(E) published in Gazette of India dated 22nd October, 2021, together with an explanatory memorandum seeking to rescind Notification No. 23/2016-Customs(ADD) dated 6th June, 2016, to remove levy of ADD on Polytetrafluoroethylene originating in or imported from Russia.
- (xxv) G.S.R.754(E) published in Gazette of India dated 22nd October, 2021, together with an explanatory memorandum seeking to rescind Notification No. 24/2021-Customs(ADD) dated 26th April, 2021, to remove levy of ADD on Polytetrafluoroethylene originating in or imported from Korea RP.

- (xxvi) G.S.R.771(E) published in Gazette of India dated 28th October, 2021, together with an explanatory memorandum seeking to impose anti-dumping duty on 'Seamless tubes, pipes and hollow profiles of iron, alloy or non-alloy steel (other than cast iron and stainless steel), whether hot finished or cold drawn or cold rolled of an external diameter not exceeding 355.6 mm or 14 "OD" originating or exported from China PR for a period of 5 years on recommendation of DGTR.
- (xxvii) G.S.R.760(E) published in Gazette of India dated 27th October, 2021, together with an explanatory memorandum seeking to further amend Customs Tariff (Identification, Assessment and Collection of Countervailing Duty on Subsidised Articles and for Determination of Injury) Rules, 1995 to introduce Anti-Absorption provisions in these rules.
- (xxviii) G.S.R.761(E) published in Gazette of India dated 27th October, 2021, together with an explanatory memorandum seeking to further amend Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 to introduce Anti-Absorption provisions and make certain other miscellaneous changes.
- (xxix) G.S.R.789(E) published in Gazette of India dated 11th November, 2021, together with an explanatory memorandum seeking to rescind the Notification No. 34/2016-Customs (ADD) dated 14th July, 2016 by effect of which the anti-dumping duty imposed on imports of 'Plain Medium Density Fiberboard having thickness 6mm and above' originating in or exported from Vietnam will be withdrawn on recommendation of DGTR.
- (xxx) G.S.R.790(E) published in Gazette of India dated 11th November, 2021, together with an explanatory memorandum seeking to impose Anti-

dumping duty on imports of "Untreated Fumed Silica" originating in, or exported, from China PR and Korea RP.

(xxxix) G.S.R.794(E) published in Gazette of India dated 12th November, 2021, together with an explanatory memorandum seeking to impose Anti-dumping duty on "measuring tapes" originating in or exported from Singapore and Cambodia, based on the recommendations of the Directorate General of Trade Remedies (DGTR) regarding anti-circumvention of the anti-dumping duty imposed on measuring tapes from China PR vide Notification No. 17/2020 dated 08.07.2021.

(14) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-

- (i) G.S.R.689(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend Notification No. 08/2017-Integrated Tax (Rate) so to notify IGST rates of various services as recommended by GST Council in its 45th meeting held on 17.09.2021.
- (ii) G.S.R.690(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 09/2017-Integrated Tax (Rate) so as to implement recommendations made by GST Council in its 45th meeting held on 17.09.2021.
- (iii) G.S.R.698(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 1/2017- Integrated Tax (Rate) dated the 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in the 45th meeting.

- (iv) G.S.R.699(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 2/2017- Integrated Tax (Rate) dated the 28th June, 2017 to give effect to exemption to seeds meant for sowing from levy of GST as recommended by GST Council in its 45th meeting.
- (v) G.S.R.700(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 4/2017- Integrated Tax (Rate) dated the 28th June, 2017 to give bring supply of mentha oil from unregistered person to registered person under reverse charge mechanism as recommended by GST Council in its 45th meeting.
- (vi) G.S.R.701(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 40/2017- Integrated Tax (Rate) dated the 18th October, 2017 to give effect to changes in relation to fortified rice kernel used in ICDS and other similar schemes as recommended by GST Council in its 45th meeting.
- (vii) G.S.R.702(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to exempt IGST on specified medicines used in COVID-19, up to 31st December, 2021 as recommended by GST Council in its 45th meeting.
- (viii) G.S.R.764(E) published in Gazette of India dated 27th October, 2021, together with an explanatory memorandum seeking to amend Notification No 1/2017- Integrated Tax (Rate) dated 28.06.2017 so as to prescribe uniform GST rate of 18% on permanent transfer of IPR of all goods as recommended by GST Council in its 45th meeting held on 17.09.2021.

- (ix) G.S.R.817(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 1/2017- Integrated Tax (Rate) dated 28.06.2017 to correct inverted duty structure in the case of textiles and footwear.
 - (x) G.S.R.808(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 8/2017- Integrated Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in the 45th meeting held on 17.09.2021.
 - (xi) G.S.R.811(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 9/2017- Integrated Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in the 45th meeting held on 17.09.2021.
 - (xii) G.S.R.814(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 14/2017- Integrated Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in the 45th meeting held on 17.09.2021.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
- (i) G.S.R.691(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 11/2017-Union Territory Tax (Rate) so as to notify UTGST rates of various services as recommended by GST Council in its 45th meeting held on 17.09.2021.

- (ii) G.S.R.692(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 12/2017- Union Territory Tax (Rate) so as to implement recommendations made by GST Council in its 45th meeting held on 17.09.2021.
- (iii) G.S.R.703(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 1/2017-Union Territory Tax (Rate) dated the 28th June, 2017 to give effect to changes in rates of certain goods as recommended by GST Council in the 45th meeting.
- (iv) G.S.R.704(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 2/2017-Union Territory Tax (Rate) dated the 28th June, 2017 to give effect to exemption to seeds meant for sowing from levy of GST as recommended by GST Council in its 45th meeting.
- (v) G.S.R.705(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 4/2017-Union Territory Tax (Rate) dated the 28th June, 2017 to give bring supply of mentha oil from unregistered person to registered person under reverse charge mechanism as recommended by GST Council in its 45th meeting.
- (vi) G.S.R.706(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to amend notification No. 39/2017-Union Territory Tax (Rate) dated the 18th October, 2017 to give effect to changes in relation to fortified rice kernel used in ICDS and other similar schemes as recommended by GST council in its 45th meeting.

- (vii) G.S.R.707(E) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum seeking to exempt UTGST on specified medicines used in COVID-19, up to 31st December, 2021 as recommended by GST Council in its 45th meeting.
- (viii) G.S.R.765(E) published in Gazette of India dated 27th October, 2021, together with an explanatory memorandum prescribing uniform GST rate of 18% on permanent transfer of IPR of all goods as recommended by GST Council in its 45th meeting held on 17.09.2021.
- (ix) G.S.R.818(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 1/2017- Union territory Tax (Rate) dated 28.06.2017 to correct inverted duty structure in the case of textiles and footwear.
- (x) G.S.R.809(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 11/2017- Union territory Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in the 45th meeting held on 17.09.2021.
- (xi) G.S.R.812(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 12/2017- Union territory Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in the 45th meeting held on 17.09.2021.
- (xii) G.S.R.815(E) published in Gazette of India dated 18th November, 2021, together with an explanatory memorandum seeking to amend Notification No 12/2017- Union territory Tax (Rate) dated 28.06.2017 so to implement recommendations made by GST Council in the 45th meeting held on 17.09.2021.

(16) A copy of the Notification No. G.S.R.710(E) (Hindi and English versions) published in Gazette of India dated 30th September, 2021, together with an explanatory memorandum making change in the GST compensation cess rates in relation to Carbonated beverages of fruit drink or carbonated beverages with fruit juice as recommended by GST Council in its 45th Meeting under Section 13 of the Compensation Cess Goods and Service Tax Act, 2017.

(17) A copy of the Notification No. G.S.R.782(E) (Hindi and English versions) published in Gazette of India dated 3rd November, 2021 together with an explanatory memorandum seeking to reduce the Road and Infrastructure Cess collected as Additional duty of Excise on Petrol from Rs. 18 per litre to Rs. 13 per litre and Diesel from Rs. 18 per litre to Rs. 8 per litre under sub-section (2) of Section 38 of the Central Excise Act, 1944.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) on behalf of the Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Puducherry, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Puducherry, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha-UT of Dadra and Nagar Haveli, Silvassa, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Samagra Shiksha-UT of Dadra and Nagar Haveli, Silvassa, for the year 2019-2020.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha-UT of Lakshadweep, Kavaratti, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Samagra Shiksha-UT of Lakshadweep, Kavaratti, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha-UT of Lakshadweep, Kavaratti, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Mizoram, Aizawl, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Mizoram, Aizawl, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of

the National Council of Educational Research and Training, New Delhi, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Sikkim, Gangtok, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Sikkim, Gangtok, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Gujarat Council of School Education, Gandhinagar, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Gujarat Council of School Education, Gandhinagar, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Samagra Shiksha Mission, Kolkata, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paschim Banga Samagra Shiksha Mission, Kolkata, for the years 2018-2019 and 2019-2020.
- (16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Kerala, Thiruvananthapuram, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Kerala, Thiruvananthapuram, for the year 2019-2020.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Maharashtra Prathamik Shikshan Parishad, Mumbai, for the year 2019-2020.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Maharashtra Prathamik Shikshan Parishad, Mumbai, for the year 2019-2020.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Indian Institute of Information Technology (Public-Private Partnership) Act, 2017:-

- (i) S.O.4727(E) published in Gazette of India dated 15th November, 2021, regarding the Indian Institute of Information Technology Bhopal B. Tech Programme Ordinances.
- (ii) S.O.4728(E) published in Gazette of India dated 15th November, 2021, regarding Ordinances of the Indian Institute of Information Technology Surat.
- (iii) S.O.4604(E) published in Gazette of India dated 6th November, 2021, regarding the Indian Institute of Information Technology Agartala B. Tech Programme Ordinances.
- (iv) S.O.4605(E) published in Gazette of India dated 6th November, 2021, regarding Ordinances of the Indian Institute of Information Technology Bhagalpur.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Dharwad, Hubballi, for

- the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Dharwad, Hubballi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Dharwad, Hubballi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Patna, Patna, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Technology Tirupati, Tirupati, for the year 2019-2020.

- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Mandi, Mandi, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Agartala, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Agartala, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Andhra Pradesh, Taepalligudem, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Andhra Pradesh, Taepalligudem, for the years 2017-2018 to 2019-2020.
- (14) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2019-2020.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2019-2020.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2019-

- 2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2019-2020.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2019-2020.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Udaipur, Udaipur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Udaipur, Udaipur, for the year 2020-2021.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2019-2020.
- (25) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (24) above.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Amritsar, Amritsar, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Amritsar, Amritsar, for the years 2017-2018 to 2019-2020.
- (27) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, guwahati, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, guwahati, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, guwahati, for the year 2020-2021.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2020-2021.

- (30) A copy of the Annual Account (Hindi and English versions) of the University of Delhi, Delhi, for the year 2019-2020, together with Audit Report thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2019-2020.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hamirpur, Hamirpur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hamirpur, Hamirpur, for the year 2019-2020.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Engineering Science and Technology, Shibpur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Engineering Science and Technology, Shibpur, for the year 2020-2021.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Jammu, Jammu, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Jammu, Jammu, for the year 2019-2020.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kashipur, Kashipur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kashipur, Kashipur, for the year 2019-2020.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2019-2020.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Visakhapatnam, Visakhapatnam, for the year 2019-2020, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Visakhapatnam, Visakhapatnam, for the year 2019-2020.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bodhgaya, Bodhgaya, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bodhgaya, Bodhgaya, for the year 2019-2020.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Ranchi, Ranchi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Ranchi, Ranchi, for the year 2017-2018.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kurnool, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Information Technology, Design and Manufacturing, Kurnool, for the year 2018-2019.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kota, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kota, for the year 2019-2020.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Nagpur, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Nagpur, for the year 2019-2020.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kalyani, for the years 2017-2018 and 2018-2019.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Kalyani, for the

years 2017-2018 and 2018-2019, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kalyani, for the years 2017-2018 and 2018-2019.
- (56) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Tiruchirappalli, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Tiruchirappalli, for the year 2019-2020.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) A copy of Notification No. F. No. AICTE/P&AP/Engg. Discipline/2021 (Hindi and English versions) published in Gazette of India dated 14th October, 2021, addendum notification to All India Council for Technical Education Regulations (Major/Core Branch of Engineering/Technology and their relevant/appropriate courses leading to degree in Engineering/Technology), 2017 to teaching positions under Section 24 of the All India Council for Technical Education Act, 1987.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Oriental Insurance Company Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section 1(b) of Section 394 of the Companies Act, 2013.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Bank for Agriculture and Rural Development, Mumbai, for the year 2020-2021.
- (3) A copy of the 51st Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, as on 31st March, 2021.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2020-2021.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2020-2021.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-
 - (i) The Pension Fund Regulatory and Development Authority (Custodian of Securities) (Amendment) Regulations, 2021 published in Notification No. F. No. PFRDA/12/RGL/139/10 in Gazette of India dated 22nd September, 2021.
 - (ii) The Pension Fund Regulatory and Development Authority (Salary and Allowances Payable to and Other Terms and Conditions of Service of Chairperson and Whole-time Members) (Third Amendment) Rules, 2021

published in Notification No. G.S.R.731(E) in Gazette of India dated 12th October, 2021.

(6) A copy of the Canara Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. HRW:IRS:124C:LW:3231:2021 in Gazette of India dated 29th July, 2021 under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Registration of Assignment of Receivables (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.732(E) in Gazette of India dated 14th October , 2021 under Section 33 of the Factoring Regulation Act, 2011.

(9) A copy of the Notification No. S.O.4145(E) (Hindi and English versions) published in Gazette of India dated 8th October, 2021, together with an explanatory memorandum making certain amendments in Notification No. S.O.379(E) dated 9th February, 2017 under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993.

6. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 2 December, 2021, Rajya Sabha passed the Dam Safety Bill, 2021, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

7 Bill as amended by Rajya Sabha – Laid on the Table

The Dam Safety Bill, 2021

8. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Twenty-sixth Report of Business Advisory Committee.

9. Reports of Standing Committee on External Affairs

Shri P.P Chaudhary presented the following Reports (Hindi and English versions) of the Standing Committee on External Affairs (Seventeenth Lok Sabha):-

- (1) Ninth Report on the subject 'India and International Law, including its Extradition Treaties with foreign countries, asylum issues, international cyber-security and issues of financial crimes'.
- (2) Tenth Report on the subject 'India and Bilateral Investment Treaties'.
- (3) Eleventh Report on Action Taken by the Government on the 'Observations/Recommendations contained in Eighth Report on Demands for Grants of the Ministry of External Affairs for the year 2021-22'.

10. Report of Standing Committee on Industry

Ms. Jothimani S. laid on the Table the 309th Report (Hindi and English versions) on 'Electric & Hybrid Mobility - Prospects and Challenges in Automobile Industry' of the Standing Committee on Industry.

11. Statements by Ministers

- (1)[&] The Minister of Home Affairs (Shri Amit Shah) made a statement regarding firing incident on 4.12.2021 in Mon District, Nagaland.

[&]Made from 3.02 P.M. to 3.06 P.M.

- (2) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of

the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Finance on Demands for Grants (2021-22) pertaining to the Department of Revenue, Ministry of Finance.

- (3) The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 329th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2021-22) pertaining to the Department of Higher Education, Ministry of Education.

%12.08 P.M.

12. Government Bill – Introduced

The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021

Shri N.K. Premachandran, Shri Bhartruhari Mahtab and Shri Suresh Kodikunnil opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

%From 12.19 P.M. to 2.03 P.M., Members raised matters of urgent public importance.

13. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 (No.8 of 2021) was laid on the Table.

Lok Sabha adjourned at 2.03 P.M. and re-assembled at 3.01 P.M.

3.01 P.M.

14. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Manoj Kotak regarding need to provide stoppage of all Konkan bound trains at Bhandup Railway Station in Maharashtra.
- (2) Shri Subhash Chandra Baheria regarding need to review the decision to hike GST on textiles to 12%.
- (3) Dr. Dhal Singh Bisen regarding need to include agricultural activities in the list of works approved under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- (4) Smt. Rama Devi regarding need to construct Sitamarhi to Sheohar railway line project in Bihar.
- (5) Shri Satyadev Pachauri regarding need to relax the norms for appointment on compassionate ground in group 'C' and 'D' posts in Central Government services.
- (6) Shri Gopal Chinayya Shetty regarding increasing incidents of crime in Maharashtra particularly in Mumbai.
- (7) Shri Sushil Kumar Singh regarding need to expedite conversion of NH-19 from four lane to six lane in Aurangabad parliamentary constituency, Bihar.
- (8) Shri Ramesh Bidhuri regarding drinking water and sewer problem in Delhi.
- (9) Shri Devji M. Patel regarding joining of Jherda-Sirohi and Rohit-Karda-Sanchore with Gati Shakti Plan.

- (10) Shri Rodmal Nagar regarding need to develop a Logistics Park in Rajgarh parliamentary constituency, Madhya Pradesh.
- (11) Shri Sudarshan Bhagat regarding need to set up a Bauxite based factory at Lohardaga or Gumla district in Jharkhand.
- (12) Shri Mohan Mandavi regarding condition of NH-30 in Chhattisgarh.
- (13) Shri Sukhbir Singh Jaunapuria regarding need to conduct Army recruitment Test in Tonk Sawai Madhopur parliamentary constituency, Rajasthan.
- (14) Shri Bhola Singh regarding alleged violation of reservation policy in Aligarh Muslim University.
- (15) Shri Bhagirath Chaudhary regarding setting up of a 100-bedded super-speciality hospital in Kisanganh, Rajasthan.
- (16) Shri Bidyut Baran Mahato regarding need to resume train services connecting Jamshedpur parliamentary constituency, Jharkhand discontinued due to Covid-19 Pademic.
- (17) Shri T.N. Prathapan regarding cost of RTPCR tests conducted at Airports.
- (18) Shri Hibi Eden regarding conversion of Ernakulam Marshalling Yard into an integrated coaching terminal.
- (19) Shri Saptagiri Sankar Ulaka regarding compensation for lands under Bharatmala Pariyojana in Odisha.
- (20) Shri S. Ramalingam regarding proposal to increase the GST from 5% to 12% on handloom textiles.
- (21) Smt. Vanga Geetha Viswanath regarding Andhra Pradesh Disha Bill.
- (22) Prof. Sougata Ray regarding repeal of CAA and NRC.
- (23) Shri Omprakash Bhupalsingh alias Pawan Rajenimbalkar regarding need to put a ban on import of Soyabean.
- (24) Shri Dulal Chandra Goswami regarding need to provide funds for Dr. Ambedkar Chair, Patna University, Bihar.
- (25) Shri Bhartruhari Mahtab regarding relief measures for farmers affected by natural calamities.
- (26) Shri Kunwar Danish Ali regarding need to release remaining installments of funds for implementation of schemes under Pradhan Mantri Jan Vikas Karyakram in Amroha parliamentary constituency, Uttar Pradesh.

- (27) Shri Jayadev Galla regarding review of Bank Locker Safety Rules.
 (28) Shri Naba Kumar Sarania regarding demand of new tribal states.

3.07 P.M.

15. Government Bill – Passed

The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021

Time Taken: 3 Hrs. 40 Mts.

The motion for consideration of the Bill was moved by Dr. Mansukh Mandaviya.

The following members took part in the debate:-

1. Shri Abdul Khaleque
2. Dr. Rajdeep Roy
3. Dr. Veeraswamy Kalanidhi
4. Prof. Sougata Ray
5. Dr. Sanjeev Kumar Singari
6. Shri Shrirang Appa Barne
7. Dr. Alok Kumar Suman
8. Ms. Chandrani Murmu
9. Kunwar Danish Ali
10. Smt. Supriya Sule
11. Dr. Mohammad Jawed
12. Shri Anurag Sharma
13. Shri S. Venkatesan
14. Shri E.T. Mohammed Basheer
15. Shri Muniyan Selvaraj
16. Shri N.K. Premachandran
17. Shri Hanuman Beniwal
18. Adv. Dean Kuriakose
19. Smt. Sunita Duggal
20. Smt. Pratima Mondal
21. Dr. Shrikant Eknath Shinde
22. Shri P. Ravindhranath
23. Smt. Navneet Ravi Rana
24. Shri Adhir Ranjan Chowdhury

Dr. Mansukh Mandaviya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 9 were adopted.

Clauses 10 to 17 were adopted.

Clause 18 was adopted, as amended.

Clauses 19 to 28 were adopted.

Clause 29 was adopted, as amended.

Clauses 30 to 34 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Dr. Mansukh Mandaviya.

The motion was adopted and the Bill, as amended, was passed.

6.47 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 7th December, 2021.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 7, 2021/Agrahayana 16, 1943 (Saka)

No. 138

11.00 A.M.

1. Starred Questions

Starred Question Nos. 121–126 were orally answered. Replies to Starred Question Nos. 127–140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1381—1610 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of Information and Broadcasting; and Minister of Youth Affairs and Sports (Shri Anurag Singh Thakur) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-

- (1) The Prasar Bharati (Broadcasting Corporation of India) Official Language Posts Recruitment Regulations, 2021 published in Notification No. N-10/10/2013-PPC/PBRB in Gazette of India dated 1st October, 2021.
- (2) The Prasar Bharati (Broadcasting Corporation of India) Junior Administrative Posts Recruitment Regulations, 2021 published in Notification No. N-10/001(4)/2015-PBRB in Gazette of India dated 10th September, 2021.
- (3) The Prasar Bharati (Broadcasting Corporation of India) (Senior Administrative and Applied Posts) Recruitment Regulations, 2021 published in Notification No. N-10/12/2013-PPC/PBRB in Gazette of India dated 10th September, 2021.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table a copy of the Notification No. S.O.4598(E) (Hindi and English versions) published in Gazette of India dated 3rd November, 2021, making certain amendments in the Schedule I to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 under sub-section (2) of Section 29 of the said Act.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the National Disaster Management Authority (Group 'A' Posts) Recruitment (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.632(E) in Gazette of India dated 15th September, 2021 under Section 77 of the Disaster Management Act, 2005.
- (2) A copy of the Ministry of Home Affairs, Sashastra Seema Bal, Head Constable, Group 'C' Combatised (Non-Gazetted) Motor Transport and Mechanic Cadre Posts, Recruitment Rules, 2021 (Hindi and English versions)

published in Notification No. G.S.R.76 in Gazette of India dated 19th July, 2021 under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Agricultural Sciences, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Agricultural Sciences, New Delhi, for the year 2020-2021.
- (2) A copy of the Notification No. 309/DRPCA(UVC), Pusa (Hindi and English versions) published in Gazette of India dated 13th September, 2021, regarding amendment in the recruitment rules, mentioned therein, for the post of Comptroller of Dr. Rajendra Prasad Central Agricultural University, Pusa, Bihar, under sub-section (2) of Section 46 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children, Guntur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children, Guntur, for the year 2012-2013.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Chavara Special School for Mentally Retarded Challenged, Koonammavu, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chavara Special School for Mentally Retarded Challenged, Koonammavu, for the year 2020-2021.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Child Guidance Centre, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Child Guidance Centre, Hyderabad, for the year 2020-2021.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children, Guntur, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children, Guntur, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the

Carmel Jyothi Charitable Society, Idukki, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carmel Jyothi Charitable Society, Idukki, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children, Guntur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children, Guntur, for the year 2020-2021.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Chavara Special School for Mentally Retarded Challenged, Koonammavu, for the years 2011-2012, 2014-2015 and 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chavara Special School for Mentally Retarded Challenged, Koonammavu, for the years 2011-2012, 2014-2015 and 2015-2016.
- (11) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Durgabai Deshmukh Vocational Training and Rehabilitation

- Centre for Handicapped, Andhra Mahila Sabha, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Durgabai Deshmukh Vocational Training and Rehabilitation Centre for Handicapped, Andhra Mahila Sabha, Hyderabad, for the year 2020-2021.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Montfort Center for Education, Danakgre, for the years 2011-2012 and 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Montfort Center for Education, Danakgre, for the years 2011-2012 and 2012-2013.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Manasika Vikasa Kendram, Vijayawada, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manasika Vikasa Kendram, Vijayawada, for the year 2020-2021.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Bhairabi Club, Khordha, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhairabi Club, Khordha, for the year 2020-2021.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the

- Sneha Society for Rural Reconstruction, Nizamabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sneha Society for Rural Reconstruction, Nizamabad, for the year 2020-2021.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the S.K.R. Pupils Welfare Society, Prakasam, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the S.K.R. Pupils Welfare Society, Prakasam, for the year 2020-2021.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the PAWMENCAP, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the PAWMENCAP, Hyderabad, for the year 2020-2021.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Marian Service Society, Palakkad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marian Service Society, Palakkad, for the year 2011-2012.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Helen Keller's School for Deaf & Mentally Retarded Children,

Secunderabad, for the year 2011-2012 and 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Helen Keller's School for Deaf & Mentally Retarded Children, Secunderabad, for the year 2011-2012 and 2013-2014.
- (23) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Social Welfare Centre, Thrissur, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Social Welfare Centre, Thrissur, for the year 2015-2016.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Sanjose Welfare Centre, Kottayam, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sanjose Welfare Centre, Kottayam, for the year 2016-2017.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Blind Boys' Academy, Kolkata, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Blind Boys' Academy, Kolkata, for the year 2020-2021.
- (29)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Medical Care Centre Trust, Vadodara, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Care Centre Trust, Vadodara, for the year 2013-2014.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Deaf and Dumb School, Meerut, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deaf and Dumb School, Meerut, for the year 2020-2021.
- (32)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Ashray Akruti, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ashray Akruti, Hyderabad, for the year 2020-2021.
- (33)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sadhana Society for the Mentally Handicapped, Hyderabad, for the years 2013-2014 to 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Sadhana Society for the Mentally Handicapped, Hyderabad, for the years 2013-2014 to 2015-2016.

- (34) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the S.K.R. Pupils Welfare Society, Prakasam, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the S.K.R. Pupils Welfare Society, Prakasam, for the year 2015-2016.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Handicapped Development Council, Agra, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handicapped Development Council, Agra, for the year 2014-2015.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Society of Khrist Jyoti, Varanasi, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Khrist Jyoti, Varanasi, for the year 2016-2017.

- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Pragathi Charities, Nellore, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pragathi Charities, Nellore, for the year 2013-2014.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Siri Institute for the Mentally Handicapped, Kakinada, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Siri Institute for the Mentally Handicapped, Kakinada, for the year 2020-2021.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Tapan Rehabilitation Society, Karnal, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tapan Rehabilitation Society, Karnal, for the year 2012-2013.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Imphal Guardian Society, Imphal, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Imphal Guardian Society, Imphal, for the year 2020-2021.
- (47)
- (i) A copy of the Annual Report (Hindi and English versions) of the Imphal Guardian Society, Imphal, for the years 2013-2014 to 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Imphal Guardian Society, Imphal, for the years 2013-2014 to 2015-2016.
- (48) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49)
- (i) A copy of the Annual Report (Hindi and English versions) of the Carmel Jyothi Charitable Society, Idukki, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carmel Jyothi Charitable Society, Idukki, for the year 2020-2021.
- (50)
- (i) A copy of the Annual Report (Hindi and English versions) of the Montfort Center for Education, Danakgre, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Montfort Center for Education, Danakgre, for the year 2020-2021.
- (51)
- (i) A copy of the Annual Report (Hindi and English versions) of the Friends of Handicapped-India, Meerut, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Friends of Handicapped-India, Meerut, for the year 2020-2021.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

4. Action Taken Statements of Estimates Committee

Shri Dilip Saikia laid on the Table the following Action Taken Statements (English and Hindi versions) of the Estimates Committee:-

- (1) Statement showing action taken by Government on the Observations/ Recommendations contained in Sixth Action Taken Report of EC (16th Lok

Sabha) on the Observations/Recommendations contained in their Thirtieth Report (15th Lok Sabha) on the subject 'National Film Archive of India'.

- (2) Statement showing action taken by Government on the Observations/Recommendations contained in Nineteenth Action Taken Report of EC (16th Lok Sabha) on the Observations/Recommendations contained in their First Report (16th Lok Sabha) on the subject 'Occurrence of High Arsenic Content in Ground Water'.
- (3) Statement showing action taken by Government on the Observations/Recommendations contained in Fifth Action Taken Report of EC (16th Lok Sabha) on the Observations/Recommendations contained in their Thirty-first Report (16th Lok Sabha) on the subject 'Import of Uranium for Nuclear Plants'.

5. Statement of Committee on Empowerment of Women

Shrimati Raksha Nikhil Khadse laid on the table the Final Action Taken Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in Chapter I and Chapter V of the 2nd Report (Seventeenth Lok Sabha) of the Committee on Empowerment of Women (2019-20) on the Action Taken on the Recommendations/Observations contained in the Fifteenth Report (Sixteenth Lok Sabha) of the Committee (2018-19) on the subject 'Working Conditions of Women Teachers in Schools'.

6. Statements of Standing Committee on Energy

Shri Rajiv Ranjan Singh *alias* Lalan Singh laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Action-taken by the Government on recommendations/ observations contained in Chapter–I of the Eighth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/ observations contained in the Twenty-eighth Report (Sixteenth Lok Sabha) of the Committee on the subject 'National Solar Mission – An Appraisal'.
- (2) Action-taken by the Government on recommendations/ observations contained in Chapter–I of the Eleventh Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/ observations contained in the Forty-second Report (Sixteenth Lok Sabha) of the Committee on the subject 'Stressed/Non-Performing Assets in Gas based Power Plants'.
- (3) Action-taken by the Government on recommendations/ observations contained in Chapter–I of the Twelfth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/ observations contained in the Forty-third Report (Sixteenth Lok Sabha) of the Committee on the subject 'Hydro Power'.
- (4) Action-taken by the Government on recommendations/ observations contained in Chapter–I of the Thirteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/ observations contained in the First Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants of the Ministry of New and Renewable Energy for the year 2019-20'.
- (5) Action-taken by the Government on recommendations/ observations contained in Chapter–I of the Fourteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the

Government on recommendations/ observations contained in the Second Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants of the Ministry of Power for the year 2019-20'.

- (6) Action-taken by the Government on recommendations/observations contained in Chapter-I of the Fifteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/ observations contained in the Third Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants of the Ministry of New and Renewable Energy for the year 2020-21'.
- (7) Action-taken by the Government on recommendations/ observations contained in Chapter-I of the Sixteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action-taken by the Government on recommendations/ observations contained in the Fourth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants of the Ministry of Power for the year 2020-21'.

7. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Sudip Bandyopadhyay presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2021-2022):-

- (1) Fourteenth Report on Action Taken by the Government on the recommendations contained in their Ninth Report (17th Lok Sabha) on Demands for Grants (2021-22) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

- (2) Fifteenth Report on Action Taken by the Government on the recommendations contained in their Tenth Report (17th Lok Sabha) on Demands for Grants (2021-22) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (3) Sixteenth Report on Action Taken by the Government on the recommendations contained in their Eleventh Report (17th Lok Sabha) on the subject 'Price Rise of Essential Commodities - Causes & Effects' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (4) Seventeenth Report on Action Taken by the Government on the recommendations contained in their Twelfth Report (17th Lok Sabha) on the subject "Strengthening of Public Distribution System – Augmenting use of Technological Means and Implementation of 'One Nation, One Ration Card' Scheme" of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

8. Statements of Standing Committee on Rural Development & Panchayati Raj

Shri Prataprao Jadhav laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj:-

- (1) 7th Report (17th Lok Sabha) on Action Taken by the Government on recommendations contained in 1st Report (17th Lok Sabha) on 'Demands for Grants (2019-20) of the Department of Rural Development (Ministry of Rural Development)'.

- (2) 8th Report (17th Lok Sabha) on Action Taken by the Government on recommendations contained in 2nd Report (17th Lok Sabha) on 'Demands for Grants (2019-20) of the Ministry of Panchayati Raj'.
- (3) 10th Report (17th Lok Sabha) on Action Taken by the Government on recommendations contained in 4th Report (17th Lok Sabha) on 'Demands for Grants (2020-21) of the Department of Rural Development (Ministry of Rural Development)'.
- (4) 12th Report (17th Lok Sabha) on Action Taken by the Government on recommendations contained in 6th Report (17th Lok Sabha) on 'Demands for Grants (2020-21) of the Ministry of Panchayati Raj'.
- (5) 17th Report (17th Lok Sabha) on Action Taken by the Government on recommendations contained in 13th Report (17th Lok Sabha) on 'Demands for Grants (2021-22) of the Department of Rural Development (Ministry of Rural Development)'.
- (6) 18th Report (17th Lok Sabha) on Action Taken by the Government on recommendations contained in 14th Report (17th Lok Sabha) on 'Demands for Grants (2021-22) of the Department of Land Resources (Ministry of Rural Development)'.
- (7) 19th Report (17th Lok Sabha) on Action Taken by the Government on recommendations contained in 15th Report (17th Lok Sabha) on 'Demands for Grants (2021-22) of the Ministry of Panchayati Raj'.

9. Reports of Standing Committee on Water Resources

Shri M. Dhanush Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

- (1) Thirteenth Report on Action Taken by the Government on the Observations /Recommendations contained in the Tenth Report on

'Demands for Grants (2021-22)' of the Ministry of Jal Shakti - Department of Water Resources, River Development & Ganga Rejuvenation.

- (2) Fourteenth Report on Action Taken by the Government on the Observations /Recommendations contained in the Eleventh Report on 'Demands for Grants (2021-22)' of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.

10. Statements of Standing Committee on Water Resources

Dr. Sanjay Jaiswal laid the Statements (Hindi and English versions) showing Further Action Taken by Government on the following Reports:-

- (1) Seventh Report on action taken by the Government on the Observations/ Recommendations contained in Second Report on 'Demands for Grants (2019-20)' of the Ministry of Jal Shakti (Department of Drinking Water & Sanitation).
- (2) Ninth Report on action taken by the Government on the Observations/ Recommendations contained in Fourth Report on 'Demands for Grants (2020-21)' of the Ministry of Jal Shakti (Department of Drinking Water & Sanitation).

11. Statement by Minister

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Rural Development on BPL Survey [currently Socio

Economic and Caste Census (SECC), 2011] pertaining to the Department of Rural Development, Ministry of Rural Development.

***1206 P.M.**

12. Motion

Shri Adhir Ranjan Chowdhury moved the following motion :-

"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on 6th December, 2021."

The motion was adopted.

(Lok Sabha adjourned at 2.34 P.M. and re-assembled at 3.32 P.M.)

*From 12.06 P.M. to 2.34 P.M., Members raised matters of urgent public importance.

3.32 P.M.**13. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Vishnu Dayal Ram regarding need to rename Singrauli-Patna Express as Shri Banshidhar Express.
- (2) Shri Prataprao Patil Chikhalikar regarding need to bring Nanded Railway Division under Central Railway Zone.
- (3) Shri Arjunlal Meena regarding need to give impetus to implementation of Pradhan Mantri Awas Yojana (Grameen) in Rajasthan particularly in Udaipur parliamentary constituency in the State.
- (4) Dr. Jayanta Kumar Roy regarding alleged irregularities in MGNREGA implementation in West Bengal.
- (5) Shri Chhedi Paswan regarding need to take remedial measures to prevent land erosion caused by Sone River in Bihar.
- (6) Shri Nitesh Ganga Deb regarding setting up of a Software Technology Park of India (STPI) at Sambalpur, Odisha.
- (7) Shri Kripanath Mallah regarding opening of two new Kendriya Vidyalayas at Hailakandi and Ram Krishnanagar in Karimganj parliamentary constituency.
- (8) Dr. Sukanta Majumdar regarding construction of a Grand War Memorial at Hilli to commemorate the sacrifices of soldier during the liberation of Bangladesh in 1971.
- (9) Shri Naranbhai B. Kachhadiya regarding need to provide funds for railway projects in Amreli parliamentary constituency, Gujarat.

- (10) Shri Janardan Singh Sigriwal regarding need to observe the birthday of Dr. Rajendra Prasad, the first President of India, as 'Medha Diwas'.
- (11) Shri Benny Behanan regarding development of Sabari Rail Project.
- (12) Shri Rajmohan Unnithan regarding provision of clinical rotation facilities for Indian students pursuing MBBS professional degree in China.
- (13) Shri Andimuthu Raja regarding development of a film city in Udhagamandalam.
- (14) Shri A.K.P. Chinraj regarding problems faced in Railway booking in train No. 02652 & 06020.
- (15) Shri K. Raghu Rama Krishna Raju regarding creation of a National Judicial Infrastructure Authority.
- (16) Shri Khalilur Rahman regarding permanent solution to stop the erosion caused by Ganga river in Murshidabad district.
- (17) Shri Gajanan C. Kirtikar regarding change in the code word VT on all aircrafts of the country.
- (18) Shri Ram Shiromani Verma regarding need to construct an underpass at Katahari railway station in Ambedkarnagar, Uttar Pradesh.
- (19) Shri P.R. Natarajan regarding policy to control the price of cotton yarn and increase cotton production.
- (20) Shri Hanuman Beniwal regarding need to upgrade College of Agriculture, Nagaur to 'Kendriya Sushk Krishi University' and also release funds for the purpose.

3.33 P.M.**14. Government Bill – Under Consideration**

The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021

Time Taken: 4 Hrs. 38 Mts.

The motion for consideration of the Bill was moved by Shri Kiren Rijju.

The following members took part in the debate:-

1. Dr. Shashi Tahroor
2. Shri P.P. Chaudhary
3. Shri Thiru Dayanidhi Maran
4. Shri Kalyan Banerjee
5. Shri Arvind Ganpat Sawant
6. Smt. Geetha Viswanath Vanga
7. Shri Mahabali Singh
8. Shri Pinaki Misra
9. Shri Shyam Singh Yadav
10. Shri Faizal P.P. Mohammed
11. Shri Suresh Kodikunnil
12. Shri Rajendra Agrawal
13. Shri Hasnain Masoodi
14. Shri E.T. Mohammed Basheer
15. Smt. Aparupa Poddar
16. Shri Hanuman Beniwal
17. Shri N.K. Premachandran
18. Shri Sri Krishna Devarayalu Lavu
19. Dr. D. Ravikumar
20. Shri Balubhau Narayanrao alias Suresh Dhanorkar

21. Shri Suresh Kumar Pujari
22. Shri Kunwar Danish Ali
23. Shri Thomas Chazhikadan
24. Maulana Badruddin Ajmal
25. Dr. Tholkappiyan Thirumaavalavan
26. Shri Arun Sao
27. Shri Adhir Ranjan Chowdhury

The discussion was not concluded.

8.11P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 8th December, 2021.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 8, 2021/Agrahayana 17, 1943 (Saka)

No. 139

11.00 A.M.

1. Starred Questions

Starred Question Nos. 141–148 were orally answered. Replies to Starred Question Nos. 149–160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1611—1840 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (1) The Colliery Control (Amendment) Rules, 2021 published in Notification No. G.S.R.546(E) in Gazette of India dated 9th August, 2021.
- (2) The Mineral Concession (Amendment) Rules, 2021 published in Notification No. G.S.R.717(E) in Gazette of India dated 4th October, 2021.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Polar and Ocean Research, Vasco-Da-Gama, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Polar and Ocean Research, Vasco-Da-Gama, for the year 2020-2021.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Earth

Science Studies, Thiruvananthapuram, for the year 2020-2021.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2020-2021.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2020-2021.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2020-2021.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Antrix Corporation Limited, Bengaluru, for the year 2020-2021.
- (ii) Annual Report of the Antrix Corporation Limited, Bengaluru, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) A copy of the All India Services (Conduct) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.634(E) in Gazette of India dated 15th September, 2021 under sub-section (2) of Section 3 of the All India Services Act, 1951.

(9) A copy each of the following Notifications (Hindi and English versions) under article 320(5) of the Constitution of India:-

- (i) The Union Public Service Commission (Exemption from Consultation) Third Amendment Regulations, 2021 published in Notification No. G.S.R.515(E) in Gazette of India dated 29th July, 2021.
- (ii) The Union Public Service Commission (Exemption from Consultation) Fourth Amendment Regulations, 2021 published in Notification No. G.S.R.678(E) in Gazette of India dated 30th September, 2021.
- (iii) The Union Public Service Commission (Exemption from Consultation) Fifth Amendment Regulations, 2021 published in Notification No. G.S.R.834(E) in Gazette of India dated 24th November, 2021.

(10) A copy of the Notification No. G.S.R.319(E) (Hindi and English versions) in Gazette of India dated 4th May, 2021 making certain amendments in the Second Schedule to the Right to Information Act, 2005 under sub-section (3) of Section 24 of the said Act.

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the KIOCL Limited, Bangalore, for the year 2020-2021.
- (2) Annual Report of the KIOCL Limited, Bangalore, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and

Auditor General thereon.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid* on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 105 of the Consumer Protection Act, 2019:-

- (i) The Central Consumer Protection Authority (Annual Report) Rules, 2021 published in Notification No. G.S.R.665(E) in Gazette of India dated 27th September, 2021.
- (ii) The Central Consumer Protection Authority (Procedure for Engagement of Experts and Professionals) Regulations, 2021 published in Notification No. F. No. J-25/6/2020-CCPA in Gazette of India dated 27th October, 2021.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, 2016:-

- (i) The Bureau of Indian Standards (Conformity Assessment) (Fifth Amendment) Regulations, 2021 published in Notification No. F. No. BS/11/11/2021 in Gazette of India dated 27th October, 2021.
- (ii) The Bureau of Indian Standards (Hallmarking) Amendment Regulations, 2021 published in Notification No. F. No. BS/11/05/2018 in Gazette of India dated 27th October, 2021.

*At 12.08 P.M.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FIFTEENTH LOK SABHA

- | | |
|---------------------|--------------------------|
| 1. Statement No. 35 | Fifth Session, 2010 |
| 2. Statement No. 37 | Eighth Session, 2011 |
| 3. Statement No. 33 | Tenth Session, 2012 |
| 4. Statement No. 30 | Eleventh Session, 2012 |
| 5. Statement No. 31 | Thirteenth Session, 2013 |
| 6. Statement No. 26 | Fourteenth Session 2013 |

SIXTEENTH LOK SABHA

- | | |
|----------------------|-----------------------------|
| 7. Statement No. 26 | Second Session, 2014 |
| 8. Statement No. 26 | Third Session, 2014 |
| 9. Statement No. 25 | Fourth Session, 2015 |
| 10. Statement No. 22 | Fifth Session, 2015 |
| 11. Statement No. 22 | Sixth Session, 2015 |
| 12. Statement No. 20 | Eighth Session, 2016 |
| 13. Statement No. 19 | Ninth Session, 2016 |
| 14. Statement No.17 | Eleventh Session, 2017 |
| 15. Statement No. 15 | Twelfth Session, 2017 |
| 16. Statement No. 14 | Thirteenth Session, 2017-18 |
| 17. Statement No. 13 | Fourteenth Session, 2018 |
| 18. Statement No. 12 | Fifteenth Session, 2018 |
| 19. Statement No. 9 | Seventeenth Session, 2019 |

SEVENTEENTH LOK SABHA

- | | |
|---------------------|---------------------|
| 20. Statement No. 8 | First Session, 2019 |
| 21. Statement No. 6 | Third Session, 2020 |
| 22. Statement No. 3 | Fifth Session, 2021 |
| 23. Statement No. 2 | Sixth Session, 2021 |

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2020-2021.
- (2) Annual Report of the Coal India Limited, Kolkata, for the year 2020-2021, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2020-2021.
- (2) A copy of the Food Corporation of India (Staff) (Fourth Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. EP.33(1)/2017 in Gazette of India dated 2nd September, 2021 under sub-section (5) of Section 45 of the Food Corporation Act, 1964.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy of the Spices Board (Registration of Exporters) (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. MKT-REGN/0002/2017 in Gazette of India dated 1st November, 2021 under Section 39 of the Spices Board Act, 1986.
- (2) A copy of the Coffee Board (Cadre and Recruitment) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.747(E) in Gazette of India dated 20th October, 2021 under sub-section (3) of Section 48 of the Coffee Act, 1942.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 49 of the Tea Act, 1953:-
- (i) The Tea (Marketing) Control (Amendment) Order, 2021 published in Notification No. S.O.3086(E) in Gazette of India dated 2nd August, 2021.
 - (ii) The Tea (Distribution and Export) Control (Amendment) Order, 2021 published in Notification No. S.O.3158(E) in Gazette of India dated 6th August, 2021.
 - (iii) S.O.3415(E) published in Gazette of India dated 23rd August, 2021, relating to suspension of the operation of Section 12 to 16, Section 39 and Section 40 of the Tea Act, 1953.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-
- (i) S.O.3317(E) published in Gazette of India dated 16th August, 2021, regarding amendment in Export Policy of COVID-19 Rapid Antigen testing kits.
 - (ii) S.O.3953(E) published in Gazette of India dated 23rd September, 2021, regarding amendment in Export Policy of Betel Leaves.

- (iii) S.O.3954(E) published in Gazette of India dated 23rd September, 2021, regarding amendment in Export Policy of Mercury and insertion of Policy Condition.
- (iv) S.O.4066(E) published in Gazette of India dated 4th October, 2021, regarding amendment in Export Policy of Syringes and incorporation of Policy Condition.
- (v) S.O.4141(E) published in Gazette of India dated 7th October, 2021, regarding relaxation in Export Policy of Red Sanders Wood.
- (vi) S.O.4294(E) published in Gazette of India dated 14th October, 2021, regarding amendment in Export Policy of Melt Blown Fabric.
- (vii) S.O.4295(E) published in Gazette of India dated 14th October, 2021, regarding amendment in Export Policy of Syringes.
- (viii) S.O.4296(E) published in Gazette of India dated 14th October, 2021, regarding amendment in Export Policy of Diagnostic kit.
- (ix) S.O.4609(E) published in Gazette of India dated 8th November, 2021, regarding amendment in Export Policy of Animal By-products.
- (x) S.O.4014(E) published in Gazette of India dated 28th September, 2021, regarding extension of Foreign Trade Policy 2015-2020 up to 31.03.2022.
- (xi) S.O.3203(E) published in Gazette of India dated 9th August, 2021, regarding amendment in import policy of Integrated Circuits (ICs) and incorporation of policy condition for HS Codes 85423100, 85423900, 85423200, 85429000, and 85423300, of Chapter 85 of ITC (HS), 2017, Schedule - I (Import Policy).
- (xii) S.O.3204(E) published in Gazette of India dated 9th August, 2021, regarding extension in period of modification of IEC till 31.08.2021 and waiver of fees for IEC updation done during August, 2021.

- (xiii) S.O.3215(E) published in Gazette of India dated 10th August, 2021, regarding amendment in Para 2.07 of Foreign Trade Policy, 2015-2020.
- (xiv) S.O.3464(E) published in Gazette of India dated 24th August, 2021, regarding relaxation in applicability of provision in Para 6 (b) of General Notes Regarding Import Policy Schedule – I (Imports) of the ITC (HS) 2017, Schedule – I (Import Policy) .
- (xv) S.O.3560(E) published in Gazette of India dated 31st August, 2021, regarding amendment in Policy Condition No. 1 of Chapter 88 of ITC (HS) 2017, Schedule- I (Import Policy).
- (xvi) S.O.3594(E) published in Gazette of India dated 2nd September, 2021, regarding incorporation of Explanation in Notification No.36/2015-2020 dated 18th December, 2019.
- (xvii) S.O.3614(E) published in Gazette of India dated 3rd September, 2021, regarding inclusion of Ports of Import in continuation to Notification 20/2015-2020 dated 24.08.2021.
- (xviii) S.O.3657(E) published in Gazette of India dated 9th September, 2021, regarding amendment in Import Policy of Mercury under ITC HS Code 28054000 and insertion of Policy Condition No. 03 in Chapter 28 of ITC(HS), Schedule I(Import Policy).
- (xix) S.O.3708(E) published in Gazette of India dated 13th September, 2021, regarding clarification on last date of import in continuation of Notification No. 20/2015-20 dated 24.08.2021.
- (xx) S.O.3803(E) published in Gazette of India dated 16th September, 2021, regarding amendment of policy condition no. 5 of Chapter 27 of ITC (HS), 2017, Schedule I (Import Policy).
- (xxi) S.O.3966(E) published in Gazette of India dated 25th September, 2021, regarding inclusion of Ports of Import in continuation to Notification No.

20/20215-20 dated 24.08.2021 and Notification No. 23/2015-20 dated 03.09.2021.

- (xxii) S.O.4167(E) published in Gazette of India dated 8th October, 2021, regarding inclusion of Ports of Import in continuation to Notification No. 20/2015-20 dated 24.08.2021, Notification No. 23/2015-20 dated 03.09.2021 and Notification No. 32/2015-2020 dated 25.09.2021.
 - (xxiii) S.O.4594(E) published in Gazette of India dated 3rd November, 2021, regarding amendment in import policy condition of Urea [Exim Code 31021000] in the ITC (HS) 2017, Schedule – I (Import Policy).
 - (xxiv) S.O.4794(E) published in Gazette of India dated 22nd November, 2021, regarding amendment in policy conditions governing import and export in rough diamonds falling under Chapter-71 of Schedule (I) of ITC(HS) 2017 and Schedule(II) of ITC(HS) 2018.
 - (xxv) S.O.3707(E) published in Gazette of India dated 13th September, 2021, making certain amendments in Notification No. S.O.1858(E) dated 15th May, 2021.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Kochi, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Kochi, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Kochi, for the year 2020-2021.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2020-2021.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2020-2021.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the STCL Limited, Bengaluru, for the year 2020-2021.
 - (ii) Annual Report of the STCL Limited, Bengaluru, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-
 - (i) S.O.4437(E) published in Gazette of India dated 25th October, 2021, authorising the Tobacco Board to allow the traders/dealers of the Tobacco to purchase at its auction platforms in the State of Karnataka and Andhra Pradesh during the auctions for Crop Season 2021-22, the excess flue cured Virginia tobacco produced by registered growers and unauthorized flue cured Virginia tobacco produced by unregistered growers in both the states, subject to the conditions mentioned therein.
 - (ii) S.O.4438(E) published in Gazette of India dated 25th October, 2021, relaxing the operation of the provisions of sub-section (1) of Section 10

read with sub-section (1) of Section 14A of the said Act in the States of Karnataka and Andhra Pradesh during the auctions in the Crop Season 2021-22 and permits the sale of excess flue cured virginia tobacco crop of the registered growers and unauthorised flue cured virginia tobacco crop of the unregistered growers at the auction platforms authorised by the Tobacco Board.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-

- (1) The Unique Identification Authority of India (Adjudication of Penalties) Rules, 2021 published in Notification No. G.S.R.772(E) published in Gazette of India dated 2nd November, 2021.
- (2) The Aadhaar (Pricing of Aadhaar Authentication Services) Regulations, 2021 (No.1 of 2021) published in Notification No. K-11022/632/2019/Auth/UIDAI (No. 1 of 2021) published in Gazette of India dated 14th October, 2021.
- (3) The Aadhaar (Authentication and Offline Verification) Regulations, 2021 published in Notification No. K-11020/240/2021/Auth/UIDAI (No. 2 of 2021) published in Gazette of India dated 9th November, 2021.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table a copy of the Patents (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.646(E) in Gazette of India dated 21st September, 2021 under Section 160 of the Patents Act, 1970.

4. Reports of Public Accounts Committee

Shri Adhir Ranjan Chowdhury presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2021-22):-

- (1) *Thirty-ninth Report on 'Failure to implement Scheme objectives on disbursement of Capital Subsidy'.
- (2) *Fortieth Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in their 90th Report (16th Lok Sabha) on 'Performance of Special Economic Zones'.
- (3) Forty-first Report on 'Functioning of Directorate of Estates'.
- (4) Forty-second Report on 'Excesses Over Voted Grants and Charged Appropriations (2018-19)'.
- (5) Forty-third Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in their One Hundred and Thirty-fifth Report (Sixteenth Lok Sabha) on 'Acquisition and Development of Land by Delhi Development Authority'.

5. Reports of Standing Committee on Defence

Shri Jual Oram presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Twenty-third Report of the Standing Committee on Defence (17th Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Nineteenth Report (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2021-22 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Canteen Stores Department, Welfare of Ex-Servicemen and Defence Pensions(Demand Nos. 18 & 21)'.

* 39th and 40th Reports have already been laid on the Table of the Rajya Sabha on 11.08.2021 and presented to Hon'ble Speaker, Lok Sabha on 06.10.2021.

- (2) Twenty-fourth Report of the Standing Committee on Defence (17th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Twentieth Report (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2021-22 on 'Army, Navy, Air Force, Joint Staff, Military Engineer Services, Ex-Servicemen Contributory Health Scheme and Sainik Schools(Demand Nos. 19 & 20)'.
- (3) Twenty-fifth Report of the Standing Committee on Defence (17th Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-first Report (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2021-22 on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (Demand No. 20)'.

12.04 P.M.

6. Statements by Ministers

- (1) The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Railways on 'Passenger Amenities Including Modernization of Railway Stations' pertaining to the Ministry of Railways.
- (2) The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Labour on Demands for Grants (2021-2022) pertaining to the Ministry of Textiles.

- (3) The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 160th Report of the Standing Committee on Commerce on Demands for Grants (2021-2022) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.
- (4) The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 22nd Report of the Standing Committee on Information Technology on "Demands for Grants (2021-2022)" pertaining to the Department of Posts, Ministry of Communications.

12.07 P.M.

7. Motion for Election of two Members to the Agricultural and Processed Food Products Export Development Authority (APEDA)

Shrimati Anupriya Singh Patel moved the following motion :-

"That in pursuance of clause (d) of sub-section (4) of Section 4 of the Agricultural and Processed Food Products Export Development Authority (APEDA) Act, 1985 read with rule 3 of APEDA Rules 1986, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority (APEDA) subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.18 P.M.)

*From 12.08 P.M. to 1.17 P.M., Members raised matters of urgent public importance.

2.18 P.M.**8. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ravi Kishan regarding need to enact a law providing financial security to workers associated with film-making.
- (2) Smt. Sunita Duggal regarding need to take steps for promotion of jheenga (fish) farming in Sirsa and Fatehabad districts, Haryana.
- (3) Shri Gopal Jee Thakur regarding need to upgrade Kameshwar Singh Sanskrit University, Darbhanga, Bihar to a Central University.
- (4) Shri Rajendra Agrawal regarding need to construct a goods siding for railway freight at Meerut as part of Eastern Dedicated Freight Corridor.
- (5) Shri Khagen Murmu regarding need to set up an Airport at Malda, West Bengal.
- (6) Smt. Gomati Sai regarding need to expedite construction of NH 153 from Raigarh to Saraipalli in Chhattisgarh.
- (7) Shri Raju Bista regarding development of holistic plan for the conservation of Sangai deer and Loktak Lake.
- (8) Shri Anurag Sharma regarding need to include Bundeli language in the Eighth Schedule to the Constitution.
- (9) Smt. Jaskaur Meena regarding drinking water problem in Dausa parliamentary constituency, Rajasthan.
- (10) Shri Mukesh Rajput regarding need to undertake rejuvenation of 'Tedhe Mahadev Shivling', an ancient Shiva temple in Farrukhabad parliamentary constituency, Uttar Pradesh.
- (11) Shri Ajay Nishad regarding need to increase the frequency of local trains during morning and evening hours in Muzaffarpur parliamentary constituency, Bihar.
- (12) Shri Rattan Lal Kataria regarding construction of dam in Ambala parliamentary constituency, Haryana.

- (13) Shri Parbatbhai Savabhai Patel regarding need to provide passage across railway lines to farmers of villages located near level crossing Nos. 166 and 41 in Banaskantha parliamentary constituency, Gujarat.
- (14) Shri Abdul Khaleque regarding repeal of CAA.
- (15) Shri Pradyut Bordoloi regarding recently approved mission on Oil Palm.
- (16) Shri S. R. Parthiban regarding Tamil Nadu Defence Industrial Corridor Project.
- (17) Smt. Goddeti Madhavi regarding enhancement of Women representation in Judiciary.
- (18) Shri Kotagiri Sridhar regarding use of Solar Power for clean cooking.
- (19) Smt. Aparupa Poddar regarding problems being faced in running of post offices in Arambagh parliamentary constituency.
- (20) Dr. Shrikant Eknath Shinde regarding declaration of Ambernath railway station as a Heritage station.
- (21) Shri Sunil Kumar regarding need to undertake electrification of villages in Valmikinagar parliamentary constituency, Bihar.
- (22) Shri Chandra Sekhar Sahu regarding sanctioning of more Mobile Base stations in Odisha.
- (23) Shri M. Selvaraj regarding commencement of full train service from Thiruvavur to Karaikudi and reintroduction of train operations in Chennai-Karaikudi section.

2.19 P.M.

9. Government Bill – Passed

The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021

Time Taken: 5 Hrs. 41 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Kiren Rijiju continued.

Shri Kiren Rijiju replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Kiren Rijju.

The motion was adopted and the Bill was passed.

3.23 P.M.

10. Amendments made by Rajya Sabha to Government Bill – Agreed to

**The Dam Safety Bill, 2019*

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri Gajendra Singh Shekhawat.

ENACTING FORMULA

1. That at page 1, line 1, ***for*** the word "Seventieth", the word "Seventy-second" be **substituted**.

CLAUSE 1

2. That at page 1, line 4, ***for*** the figure "2019", the figure "2021" be **substituted**.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Gajendra Singh Shekhawat.

The motion was adopted and the amendments were agreed to.

*The Bill was passed by Lok Sabha on the 2nd August, 2019, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 2nd December, 2021 and returned it to Lok Sabha on 3rd December, 2021.

3.25 P.M.

11. Discussion Under Rule 193

Time Taken 2 Hrs. 37 Mts.

Smt. Kanimozhi Karunanidhi raised a discussion on climate change.

The following members took part in the debate:-

1. Dr. Sanjay Jaiswal
2. Shri Adhir Ranjan Chowdhury
- 3[%] Shri Bhupender Yadav (intervened)
4. Dr.(Smt.) Kakoli Ghosh Dastidar
5. Shri Kotagiri Sridhar
6. Shri Rahul Ramesh Shewale
7. Shri Dileshwar Kamait
8. Shri Achyutananda Samanta
9. Shri Ritesh Pandey
10. Shri Shriniwas Dadasaheb Patil
11. Shri Pradyut Bardoloi

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 9th December, 2021.)

UTPAL KUMAR SINGH
Secretary General

[%] Minister of Environment, Forest and Climate Change; and Minister of Labour and Employment

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 9, 2021/Agrahayana 18, 1943 (Saka)

No. 140

11.00 A.M.

1. Suo Motu Statement by Minister

The Minister of Defence (Shri Raj Nath Singh) made a statement on the unfortunate crash of Military Helicopter with Gen. Bipin Rawat, CDS and other Armed Forces personnel on Wednesday, December 8, 2021.

11.06 A.M.

2. Reference by the Speaker

The Speaker made a tragic reference to the loss of lives of Gen. Bipin Rawat, CDS and other Armed Forces personnel in an unfortunate crash of Military Helicopter on 8.12.2021.

Thereafter, members stood in silence for a short while in the memory of the departed souls.

11.08 A.M.**3. Starred Questions**

Starred Question Nos. 161, 162, 164 and 166 were orally answered. Members in whose names Starred Question Nos. 163 and 165 were listed, were absent. However, Ministers concerned laid the replies on the Table. Supplementary Questions to Starred Question Nos. 163 and 165 were asked by the members. Replies to Starred Question Nos. 167–180 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1841—2070 were laid on the Table.

12.02 P.M.**5. Papers laid on the Table**

The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

(1) A copy of the Rajiv Gandhi National Aviation University Ordinance, 2020 (Hindi and English versions) published in Notification No. F. No. AV-28060/4/2018-SDIT(ER)-MOCA in Gazette of India dated 19th August, 2021 under sub-section (2) of Section 45 of the Rajiv Gandhi National Aviation University Act, 2013.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

- (i) The National Highways Authority of India, Finance Cadre [For Posts of Deputy General Manager (Finance and Accounts), Manager (Finance and Accounts), Deputy Manager (Finance and Accounts), Assistant Manager (Finance and Accounts) and Accountant] (Recruitment, Seniority and Promotion) Regulations, 2020 published

in Notification No. 11012/248/2015-Admn in Gazette of India dated 4th March, 2021.

- (ii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Third Amendment Regulations, 2020 published in Notification No. 11012/248/2015-Admn in Gazette of India dated 20th November, 2021.
 - (iii) The National Highways Authority of India (the term of office and other conditions of Service of Members) Fourth Amendment Rules, 2015 published in Notification No. G.S.R.774(E) in Gazette of India dated 12th October, 2015.
 - (iv) The National Highways Authority of India (the term of office and other conditions of Service of Members) (Amendment) Rules, 2017 published in Notification No. G.S.R.1370(E) in Gazette of India dated 6th November, 2017.
 - (v) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2021 published in Notification No. G.S.R.792(E) in Gazette of India dated 12th November, 2021.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iv) of (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O.3092(E) published in Gazette of India dated 2nd August, 2021, regarding user fee notification for the project of Rewa Bypass from km 229/2 to 243/6 of NH-7 in the State of Madhya Pradesh.
 - (ii) S.O.3166(E) published in Gazette of India dated 6th August, 2021, regarding user fee notification for the project of Obedullaganj to Itarsi section from design kilometer 0.000 to kilometer 8.310 (existing km

- 0.000 to km 8.310) and from design kilometer 20.700 to kilometer 61.500 (existing km 20.700 to km 63.000) of National Highway number 69 (New National Highway - 46) in the State of Madhya Pradesh.
- (iii) S.O.3358(E) published in Gazette of India dated 17th August, 2021, regarding user fee notification for the project of Goharganj to Bhopal Section from design kilometer 255.300 to kilometer 301.200 (existing km 255.300 to km 301.200) of National Highway number 12 (New NH-46) in the State of Madhya Pradesh.
- (iv) S.O.3412(E) published in Gazette of India dated 19th August, 2021, regarding user fee notification for the project of Jhansi-Khajuraho Section from Design Km 124.732 to Km 162.132 of NH 75/76 and Bameetha- Satna Section from Km 57.936 to Km 74.000 of NH-75 (New NH-39) in the State of Madhya Pradesh.
- (v) S.O.3459(E) published in Gazette of India dated 24th August, 2021, regarding user fee notification for the project of Dabwali-Situgunno-Abohar section from design kilometer 0.000 to kilometer 50.885 of National Highway number 354E in the State of Punjab.
- (vi) S.O.3506(E) published in Gazette of India dated 26th August, 2021, regarding user fee notification for the project of four and more lane section of Chandigarh Ludhiana section from design kilometer 0.000 to kilometer 86.199 of National Highway number 95 and NH Number 21 and 0.445 km part of NH 21 (towards Rupnagar)in the State of Punjab.
- (vii) S.O.3589(E) published in Gazette of India dated 2nd September, 2021, regarding amendment in the Notification bearing S.O. 1711(E) dated 29th April 2021 for Chikhali- Tarsod section from Design Chainage Km 360.000 to Km 422.700 (Existing Chainage Km 359.310 to Km 423.680)

of National Highway 53 (Old National Highway 6) in the State of Maharashtra.

- (viii) S.O.3590(E) published in Gazette of India dated 2nd September, 2021, regarding user fee notification for the project of Palamaneru to Krishnagiri Section from Design kilometre 58.600 to kilometer 140.040 (existing km 58.600 to km 140.680) of National Highway number 42 (Old NH-219) in the State of Andhra Pradesh.
- (ix) S.O.3616(E) published in Gazette of India dated 3rd September, 2021, regarding user fee notification for the project of Gundugolanu-Devarapalli-Kovvuru Section from design kilometer 15.320 to kilometer 85.204 (existing km 15.700 to km 81.400 of SH-107) of National Highway number 16 (old SH 107) in the State of Andhra Pradesh.
- (x) S.O.3620(E) published in Gazette of India dated 6th September, 2021, regarding user fee notification for the project of Lakhimpur – Sisiya section from design kilometer 140.000 to kilometer 188.826 (existing km 140.000 to km 188.800) of National Highway number 730 in the State of Uttar Pradesh.
- (xi) S.O.3654(E) published in Gazette of India dated 9th September, 2021, regarding user fee notification for the project of Pimpalgaon-Nashik-Gonde section from design chainage km 380.000 to km 440.000 of National Highway Number 3 in the State of Maharashtra.
- (xii) S.O.3655(E) published in Gazette of India dated 9th September, 2021, regarding user fee notification for the project of Mihona to Lahar to Daboh section from design kilometer 2.800 to kilometer 10.955 and design kilometer 17.335 to kilometer 36.540 and Daboh to Bhandar to Uttar Pradesh Border Section from design kilometer 40.230 to kilometer

70.525 and design kilometer 76.900 to kilometer 89.860 of National Highway 552 Extension in the State of Madhya Pradesh.

- (xiii) S.O.3759(E) published in Gazette of India dated 15th September, 2021, regarding amendment in published Regarding user fee notification bearing S.O. No. S.O. 2414 (E) dated 22nd July, 2020 for the project of Hubli-Dharwad Bypass of NH-4.
- (xiv) S.O.3955(E) published in Gazette of India dated 14th September, 2021, regarding user fee notification for the project of Madhya Pradesh/Chhattisgarh Border to Surajpur section from design km. 245.000 to km 323.100 (existing km 245.000 to km 331.000) of National Highway number 43 (Old National Highway 78) in the State of Chhattisgarh.
- (xv) S.O.3965(E) published in Gazette of India dated 25th September, 2021, regarding user fee notification for the project of Palanpur-Radhanpur-Samakhiyali Section from km 536.000 to km 430.100 (length 105.900 km) of NH-27 in the state of Gujarat.
- (xvi) S.O.4074(E) published in Gazette of India dated 5th October, 2021, regarding user fee notification for the project of Sultanpur- Varanasi section from design kilometer 209.230 to kilometer 272.590 (existing km 205.000 to km 263.000) of National Highway number 56 (New NH-731 and New NH-31) in the State of Uttar Pradesh.
- (xvii) S.O.4211(E) published in Gazette of India dated 11th October, 2021, regarding user fee notification for the project of Jalandhar to Amritsar section from Km 387.100 to Km 456.100 of NH No. 3 (Old NH no. 1) in the State of Punjab.
- (xviii) S.O.4212(E) published in Gazette of India dated 12th October, 2021, regarding user fee notification for the project of Tharad-Dhanera-

Panthawada section from design kilometer 0.00 to kilometer 42.420 and design kilometer 43.250 to kilometer 68.174 of National Highway 168 in the State of Gujarat.

- (xix) S.O.4213(E) published in Gazette of India dated 12th October, 2021, regarding user fee notification for the project of UP/Haryana border to Rohna section from Km. 0.000 to km. 44.800 of NH-334B in the State of Haryana.
- (xx) S.O.4214(E) published in Gazette of India dated 12th October, 2021, regarding user fee notification for the stretch from design kilometer 129.000 to kilometer 271.400 of National Highway number 47 (Old NH-59A) in the State of Madhya Pradesh.
- (xxi) S.O.4497(E) published in Gazette of India dated 28th October, 2021, regarding user fee notification for the project of Sanchore to Dhanera to Deesa Road from design kilometer 0.00 to design kilometer 33.600 (existing km 0.00 to km 33.600) of National Highway 168A in the State of Rajasthan.
- (xxii) S.O.4588(E) published in Gazette of India dated 2nd November, 2021, regarding user fee notification for the project of four laning of Bar-Bilara-Jodhpur Section from Design Chainage from Kilometer 0.000 to Kilometer 109.655 (Existing Chainage/Km 0.00 to Km 111.000) of the National Highway number 112 (NewNH-25) in State of Rajasthan.
- (xxiii) S.O.4593(E) published in Gazette of India dated 3rd November, 2021, regarding user fee notification for the project of Palanpur-Radhanpur-Samakhiyali Section from km. 589.600 to km. 536.000 (length 53.600 km.) of NH-27 in the state of Gujarat.
- (xxiv) S.O.4765(E) published in Gazette of India dated 17th November, 2021, regarding user fee notification for the project of Lakhandon to Mohgaon

to Khawasa to Madhya Pradesh/Maharashtra Border Section from design Km.546.420 to Km. 653.770 of National Highway number 7 (New NH-44) in the State of Madhya Pradesh.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- (i) The National Road Safety Board Rules, 2021 published in Notification No. G.S.R.615(E) in Gazette of India dated 6th September, 2021.
- (ii) Notification No. RT-25014/1/2015-RS published in Gazette of India dated 29th July, 2021, reconstituting the National Road Safety Council, mentioned therein.
- (iii) S.O.3627(E) published in Gazette of India dated 6th September, 2021, constituting the National Road Safety Board.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2021-2022.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2020-2021.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the year 2020-2021.
- (4) (i) A copy of the Annual Reports (Hindi and English versions) of the Forum of Regulators, New Delhi, for the years 2015-2016 to 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Forum of Regulators, New Delhi, for the years 2015-2016 to 2019-2020.
- (5) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Electricity (Transmission System Planning, Development and Recovery of Inter-State Transmission Charges) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.711(E) in Gazette of India dated 1st October, 2021 under Section 179 of the Electricity Act, 2003.
- (7) A copy of the Damodar Valley Corporation (Conduct of Business) (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. 01/01/2020-DVC in Gazette of India dated 16th November, 2021 issued under sub-section (1) of Section 59 of the Damodar Valley Corporation Act, 1948.
- (8) A copy of the Bhakra Beas Management Board (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.573(E) in Gazette of India dated 16th August, 2021 under Section 97 of the Punjab Reorganization Act, 1966.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the years 2018-19 and 2019-2020, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the years 2018-19 and 2019-2020.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2020-2021.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) (i) A copy of the Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2020-2021.
- (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Statement regarding Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2020-2021.
- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the

year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) (i) Statement regarding Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2020-2021.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Guwahati, for the year 2020-2021.
- (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Guwahati, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Maharashtra Metro Rail Limited, Nagpur, for the year 2020-2021.
 - (ii) Annual Report of the Maharashtra Metro Rail Limited, Nagpur, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) A copy each of the following notifications (Hindi and English versions) issued under sub-section (3) of Section 1 of the Metro Railways (Construction of Works) Act, 1978:-

- (i) S.O.3956(E) published in Gazette of India dated 24th September, 2021, regarding change of Metro Station name from 'Zero Mile' to 'Zero Mile Freedom Park' of Nagpur Metro Rail Project Phase-I.
- (ii) S.O.4447(E) published in Gazette of India dated 26th October, 2021, regarding alignment of Surat Metro Rail Project Corridor-I and Corridor-II.

The Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Polavaram Project Authority, Hyderabad, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2020-2021.

The Minister of State in the Ministry of Minority Affairs (Shri John Barla) laid on the Table:-

- (1) (i) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India, Mumbai, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2020-2021, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India,

Mumbai, for the year 2020-2021.

- (2) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

6. Report of Committee on Empowerment of Women

Dr. Heena Vijaykumar Gavit presented the Fifth Report (Hindi and English versions) of the Committee on Empowerment of Women (2021-22) on the subject "Empowerment of Women through Education with Special Reference to 'Beti Bachao – Beti Padhao' Scheme".

7. Reports of Committee on Government Assurances

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Fifty-second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'.
- (2) Fifty-third Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

8. Statements of Standing Committee on Coal, Mines and Steel

Shri Kunar Hembram laid on the Table the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel:-

- (1) Statement showing Action Taken by the Government on the Observations/ Recommendations contained in Chapter I of the First Report (Seventeenth

Lok Sabha) on the Observations/ Recommendations of the Committee contained in Forty-eighth Report (Sixteenth Lok Sabha) on "CSR Activities in Steel PSUs" relating to the Ministry of Steel.

- (2) Statement showing Action Taken by the Government on the Observations/ Recommendations contained in Chapters I and V of the Second Report (Seventeenth Lok Sabha) on the Observations/Recommendations of the Committee contained in Forty-ninth Report (Sixteenth Lok Sabha) on "CSR Activities by PSUs under Ministry of Mines".
- (3) Statement showing Action Taken by the Government on the Observations/ Recommendations contained in Chapter I of the Tenth Report (Seventeenth Lok Sabha) on the Observations/Recommendations of the Committee contained in Third Report (Seventeenth Lok Sabha) on "Demands for Grants (2019-20)" relating to the Ministry of Coal.
- (4) Statement showing Action Taken by the Government on the Observations/ Recommendations contained in Chapter I of the Twelfth Report (Seventeenth Lok Sabha) on the Observations/Recommendations of the Committee contained in Fifth Report (Seventeenth Lok Sabha) on "Demands for Grants (2019-20)" relating to the Ministry of Steel.
- (5) Statement showing Action Taken by the Government on the Observations/ Recommendations contained in Chapters I and V of the Thirteenth Report (Seventeenth Lok Sabha) on the Observations/Recommendations of the Committee contained in Sixth Report (Seventeenth Lok Sabha) on "Demands for Grants (2020-21)" relating to the Ministry of Coal.
- (6) Statement showing Action Taken by the Government on the Observations/ Recommendations contained in Chapter I of the Fifteenth Report (Seventeenth Lok Sabha) on the Observations/ Recommendations of the

- Committee contained in Eighth Report (Seventeenth Lok Sabha) on "Demands for Grants (2020-21)" relating to the Ministry of Steel.
- (7) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapters I and V of the Twenty-second Report (Seventeenth Lok Sabha) on the Observations/Recommendations of the Committee contained in Sixteenth Report (Seventeenth Lok Sabha) on "Demands for Grants (2021-22)" relating to the Ministry of Coal.
 - (8) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapters I and V of the Twenty-third Report (Seventeenth Lok Sabha) on the Observations/Recommendations of the Committee contained in Seventeenth Report (Seventeenth Lok Sabha) on "Demands for Grants (2021-22)" relating to the Ministry of Mines.
 - (9) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapter I of the Twenty-fourth Report (Seventeenth Lok Sabha) on the Observations/Recommendations of the Committee contained in Eighteenth Report (Seventeenth Lok Sabha) on "Demands for Grants (2021-22)" relating to the Ministry of Steel.
 - (10) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapters I and V of the Twenty-fifth Report (Seventeenth Lok Sabha) on the Observations/Recommendations of the Committee contained in Nineteenth Report (Seventeenth Lok Sabha) on "Coal Conservation and Development of Infrastructure for Transportation of Coal Across the Country" relating to the Ministry of Coal.
 - (11) Statement showing Action Taken by the Government on the Observations/Recommendations contained in Chapters I and V of the Twenty-sixth Report (Seventeenth Lok Sabha) on the Observations/Recommendations

of the Committee contained in Twentieth Report (Seventeenth Lok Sabha) on "Development of Leased Out Iron Ore Mines and Optimum Capacity Utilization" relating to the Ministry of Steel.

9. Reports of Standing Committee on Commerce

Shrimati Manjulata Mandal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:

- (1) 165th Report on Action taken by Government on the recommendations/ observations of the Committee contained in its One Hundred and Fifty-ninth Report on Demands for Grants (2021-22) pertaining to Department of Commerce, Ministry of Commerce and Industry.
- (2) 166th Report on Action taken by Government on the recommendations/ observations of the Committee contained in its One Hundred and Sixtieth Report on Demands for Grants (2021-22) pertaining to Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

#12.04 P.M.

10. Statements by Ministers

- (1) The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 251st Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2017-18) pertaining to the Ministry of Civil Aviation.

#From 12.08 P.M. to 1.31 P.M., Members raised matters of urgent public importance.

- (ii) the status of implementation of the recommendations contained in the 263rd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19) pertaining to the Ministry of Civil Aviation.
 - (iii) the status of implementation of the recommendations contained in the 276th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Civil Aviation.
- (2) The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Energy on 'Measures To Check Commercial Losses' pertaining to the Ministry of Power.

(Lok Sabha adjourned at 1.31 P.M. and re-assembled at 2.32 P.M.)

2.32 P.M.

11. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ranjeetsinha Hindurao Naik Nimbalkar regarding alleged irregularity in admission in Rural Institute of Ayurveda Research and hospital, Medical college in Madha parliamentary constituency.
- (2) Shri Ramdas C. Tadas regarding need to allocate funds for construction of houses in rural areas under Pradhan Mantri Awas Yojana at par with houses constructed in urban areas under the scheme.
- (3) Smt. Riti Pathak regarding need to set up a University in Sidhi district headquarters in Madhya Pradesh.
- (4) Shri Ashok Mahadeorao Nete regarding relaxation of norms of Pradhan Mantri Awas Yojana for people in Gadchiroli-Chimur parliamentary constituency, Maharashtra.
- (5) Smt. Rita Bahuguna Joshi regarding auction of Bharat Pump & Compressors Limited, Prayagraj, Uttar Pradesh.
- (6) Shri Dilip Saikia regarding need to upgrade National Highway 15 into four lane.
- (7) Shri Chattar Singh Darbar regarding need to develop Dhar district in Madhya Pradesh as a Tourist place.
- (8) Shri Girish Bhalchandra Bapat regarding construction of Nisarg Gram Project of National Institute of Naturopathy, Pune.
- (9) Shri Dharambir Singh regarding need to sanction and construct Alwar-Dadri railway line.
- (10) Dr. Nishikant Dubey regarding setting up of three Kendriya Vidyalayas in Santhal Pargana region.
- (11) Dr. Manoj Rajoria regarding inclusion of the 'Rajasthan Backward Classes (Reservation of Seats in Educational Institutions in the State and of Appointments and Posts in Services under the State) (Amendment) Act, 2019' in the Ninth Schedule to the Constitution.
- (12) Shri Sudhakar Tukaram Shrangre regarding need to establish an additional branch of public sector bank at Chakur Tehsil in Latur district, Maharashtra.

- (13) Shri Arun Kumar Sagar regarding need to establish a sports stadium under Khelo India Programme in Shahjahanpur district, Uttar Pradesh.
- (14) Shri Ashok Kumar Rawat regarding need to construct underpasses and railway over bridges on level crossings between Mandhana and Makanpur in Misrikh parliamentary constituency, Uttar Pradesh.
- (15) Ms. S. Jothi Mani regarding water stagnation in railway underpasses in Karur parliamentary constituency.
- (16) Shri V. Kalanidhi regarding opening of a new Kendriya Vidyalaya at North Chennai.
- (17) Shri Pocha Brahmananda Reddy regarding posting of ex-servicemen.
- (18) Shri Dileshwar Kamait regarding need to include Supaul district of Bihar in Aspirational Districts Programme.
- (19) Shri Shyam Singh Yadav regarding need to address the issues pertaining to the Medical College at Jaunpur, Uttar Pradesh.
- (20) Shri E.T. Mohammed Basheer regarding condition of undertrials in the country.
- (21) Shri P. Ravindhranath regarding inclusion of Grapes Research Station Anaimalayapatti as one of the regular centres under ICAR.

2.33 P.M.

12. (I) Statutory Resolutions –Negatived;

(II) Government Bills–Passed

Time Taken: 4 Hrs. 58 Mts.

The following items of business were taken up together:-

- (i) *Statutory Resolution disapproving the Central Vigilance Commission (Amendment) Ordinance, 2021 (9 of 2021)*
- (ii) *The Central Vigilance Commission (Amendment) Bill, 2021*
- (iii) *Statutory Resolution disapproving the Delhi Special Police Establishment (Amendment) Ordinance, 2021 (10 of 2021)*
- (iv) *The Delhi Special Police Establishment (Amendment) Bill, 2021*

Shri N.K. Premachandran moved the following resolution:-

“That this House disapproves of the Central Vigilance Commission (Amendment) Ordinance, 2021 (9 of 2021) promulgated by the President on 14 November, 2021.”

The motion for consideration of the Central Vigilance Commission (Amendment) Bill, 2021 was moved by Dr. Jitendra Singh.

Shri Manish Tewari moved following resolution:-

“That this House disapproves of the Delhi Special Police Establishment (Amendment) Ordinance, 2021 (10 of 2021) promulgated by the President on 14 November, 2021”.

The motion for consideration of the Delhi Special Police Establishment (Amendment) Bill, 2021 was moved by Dr. Jitendra Singh.

The following members took part in the combined debate:-

1. Shri Rajyavardhan Singh Rathore
2. Shri A. Raja
3. Shri Kalyan Banerjee
4. Shri Talari Rangaiah
5. Shri Vinayak Bhaurao Raut
6. Shri Rajeev Ranjan alias Lalan Singh
7. Shri Bhartruhari Mahtab
8. Smt. Supriya Sule
9. Shri Adhir Ranjan Chowdhury
10. Dr. Satya Pal Singh
11. Adv. A.M. Ariff
12. Shri Ritesh Pandey
13. Shri Benny Behanan
14. Prof. Sougata Ray
15. Shri Brijendra Singh
16. Shri Kuruva Gorantla Madhav
17. Shri Asaduddin Owaisi
18. Shri Hanuman Beniwal
19. Dr. D. Ravikumar
20. Shri Dulal Chandra Goswami
21. Smt. Sunita Duggal
22. Ms. S. Jothi Mani
23. Kunwar Danish Ali
24. Shri Thomas Chazhikadan
25. Shri Tholkappiyan Thirumaavalavan

Dr. Jitendra Singh replied to the combined debate.

(i) The Statutory Resolution disapproving the Central Vigilance Commission (Amendment) Ordinance, 2021 (9 of 2021) moved by Shri N.K. Premachandran was put to vote and negatived.

(ii) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Jitendra Singh.

The motion was adopted and the Bill was passed.

(iii) The Statutory Resolution disapproving the Delhi Special Police Establishment (Amendment) Ordinance, 2021 (10 of 2021) moved by Shri Manish Tewari was put to vote and negatived.

(iv) The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Jitendra Singh.

The motion was adopted and the Bill was passed.

7.31 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 10th December, 2021.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 10, 2021/Agrahayana 19, 1943 (Saka)

No. 141

11.00 A.M.

1. Starred Questions

Starred Question Nos. 181 and 183 clubbed, 184, 185 and 187–190 were orally answered. Members in whose names Starred Question No. 182 and 186 were listed, were absent. However, Minister concerned laid the replies on the Table. Supplementary Questions to Starred Question No. 182 were asked by the Members. No Supplementary Question to Starred Question Nos. 186 was asked. Replies to Starred Question Nos. 191–200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2071—2300 were laid on the Table.

12.02 P.M.**3. Papers laid on the Table**

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2020-2021.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2020-2021, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2020-2021.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2020-2021.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2020-2021, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2020-2021.

- (3)
 - (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2020-2021.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2020-2021.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2020-2021, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2020-2021.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2019-2020.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2019-2020.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 73 of the Major Port Authorities Act, 2021:-
- (i) The Major Port Authorities (Accounts and Audit) Rules, 2021 published in Notification No. G.S.R.820(E) in Gazette of India dated 23rd November, 2021.
 - (ii) The Major Port Authorities (Master Plan and Application of Funds from Non Port related Use) Rules, 2021 published in Notification No. G.S.R.821(E) in Gazette of India dated 23rd November, 2021.
 - (iii) The Major Port Authorities (Corporate Social Responsibilities) Rules, 2021 (1 of 2021) published in Notification No. G.S.R.823(E) in Gazette of India dated 23rd November, 2021.
 - (iv) The Major Port Authorities (Fixation and Implementation of Scale of Rates, Fees and Conditions) Rules, 2021 published in Notification No. G.S.R.824(E) in Gazette of India dated 23rd November, 2021.
 - (v) The Major Port Authorities (Application of Money in Sinking fund) Rules, 2021 published in Notification No. G.S.R.825(E) in Gazette of India dated 23rd November, 2021.
- (9) A copy of the Notification No. G.S.R.725(E) (Hindi and English versions) published in Gazette of India dated 8th October, 2021, approving the Chennai Port Trust (Licensing of stevedoring and shore handling) Regulations, 2021 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

The Minister of Law and Justice (Shri Kiren Rijiju) on behalf of the Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958:-

- (i) The Supreme Court Judges (Second Amendment) Rules, 2021 published in Notification No. G.S.R.531(E) in Gazette of India dated 4th August, 2021.
- (ii) The Supreme Court Judges (Amendment) Rules, 2021 published in Notification No. G.S.R.200(E) in Gazette of India dated 18th March, 2021.
- (iii) The Supreme Court Judges (Travelling Allowance) Amendment Rules, 2020 published in Notification No. G.S.R.14(E) in Gazette of India dated 18th March, 2021.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) & (iii) of (1) above.

(3) A copy of the High Court Judges Travelling Allowance Amendment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.13(E) in Gazette of India dated 8th January, 2021 under sub-section (3) of Section 24 of the High Court Judges (Salaries and Conditions of Service) Act, 1954.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2020-2021.
- (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2020-2021, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2020-2021.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2020-2021.
- (3) A copy of the Cantonment Board Employees Service Rules, 2021 (Hindi and English versions) published in Notification No. S.R.O.16(E) in Gazette of India dated 14th October, 2021 under sub-section (4) of Section 347 of the Cantonments Act, 2006.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

(1) A copy each of the following Annual Reports (Hindi and English versions) for the year 2020-2021 alongwith Audited Accounts in respect of the following centres:-

(i) Population Research Centre (JSS Institute of Economic Research), Dharwad.

(ii) Population Research Centre (Institute of Economic Growth), Delhi.

(iii) Population Research Centre (University of Kerala), Thiruvananthapuram.

(2) A copy each of the Review (Hindi and English versions) by the Government of the working of the Population Research Centres, mentioned at item No. (1) above for the year 2020-2021.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

(i) The New Drugs and Clinical Trials (Amendment) Rules, 2021 published in Notification No. G.S.R.605(E) in Gazette of India dated 31st August, 2021.

(ii) The Drugs (5th Amendment) Rules, 2021 published in Notification No. G.S.R.766(E) in Gazette of India dated 27th October, 2021.

(4) A copy of the Medical Termination of Pregnancy (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.730(E) in Gazette of India dated 12th October, 2021 under sub-section (3) of section 6 of the Medical Termination of Pregnancy Act, 1971.

(5) A copy of the Food Safety and Standards (Fortification of Foods) First Amendment Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. Stds/SP-18/A-1.12/N-1 in Gazette of India dated 31st August, 2021 under Section 93 of the Food Safety and Standards Act, 2006.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 8th December, 2021, Rajya Sabha agreed without any amendment to the Assisted Reproductive Technology (Regulation) Bill, 2021, as passed by the Lok Sabha.
- (ii) That at its sitting held on the 9th December, 2021, Rajya Sabha agreed without any amendment to the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021, as passed by the Lok Sabha.

5. Reports of Standing Committee on Home Affairs

Dr. Satya Pal Singh laid on the Table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 235th Report on Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Thirty-first Report on Demands for Grants (2021-22) of the Ministry of Home Affairs.
- (2) 236th Report on Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Twenty-ninth Report on The Management of COVID-19 Pandemic and Related Issues.

6. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Suresh Kumar Pujari laid on the Table the following four Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:

- (1) 108th Report on Action Taken on 106th Report of the Committee on Demands for Grants (2021-22) pertaining to the Ministry of Personnel, Public Grievances and Pensions.

- (2) 109th Report on Action Taken on 107th Report of the Committee on Demands for Grants (2021-22) pertaining to the Ministry of Law and Justice.
- (3) 110th Report on "Pensioners' Grievances - Impact of Pension Adalats and Centralised Pensioners Grievance Redress and Monitoring System (CPENGRAMS)".
- (4) 111th Report on 'Strengthening the Grievance Redressal Mechanism of Government of India'.

7. Motion for Election of one Member of Lok Sabha to the All India Institute of Medical Sciences (AIIMS), Bilaspur (Himachal Pradesh)

Dr. Mansukh Mandaviya moved the following motion :-

"That in pursuance of Section 4(g) read with Section 6(3) of the All India Institute of Medical Sciences (AIIMS) Act, 1956, the members of this House do proceed to elect, in such manner, as the Speaker may direct, one member from amongst themselves to serve as member of the All India Institute of Medical Sciences (AIIMS), Bilaspur (Himachal Pradesh) *vice* Shri Ram Swaroop Sharma passed away on 17.03.2021, subject to the other provisions of the said Act."

The motion was adopted.

8. Motion for Association of one Member of Rajya Sabha With The Committee On Welfare Of Other Backward Classes (2021-22)

Shri Rajesh Verma moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes of the House for the un-expired portion of the term of the Committee *vice* Dr. Banda Prakash resigned from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

12.06 P.M.

9. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 13th December, 2021.

12.08 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Janardan Mishra regarding construction of sanctioned road projects in Rewa district, Madhya Pradesh.
- (2) Shri Jagdambika Pal regarding development of processing technologies for Rare Earth Minerals in the country.
- (3) Shri Pradeep Kumar Singh regarding Maize Export Promotion Schemes and Maize based industry in Araria parliamentary constituency, Bihar.
- (4) Shri Ganesh Singh regarding need to promote micro, small and medium scale enterprises.
- (5) Dr. Heena Vijaykumar Gavit regarding need to provide electricity under Pradhan Mantri Saubhagya Scheme in Nandurbar parliamentary constituency, Maharashtra.
- (6) Shri Sunil Kumar Singh regarding need to set up a new Medical College in Chatra parliamentary constituency, Jharkhand.
- (7) Shri Vivek Narayan Shejwalkar regarding demands of farmers for legal guarantee of MSP for agricultural produce.
- (8) Shri Sanjay Seth regarding need to frame and implement Common Civil Code in the country.
- (9) Shri Ramcharan Bohra regarding need to construct ROB/RUB at level crossing no. 73 and make changes in the dimensions of railway underpass No. 74 in Jaipur parliamentary constituency, Rajasthan.
- (10) Shri Chunni Lal Sahu regarding need to ensure credit of Kisan Samman Nidhi in bank accounts of farmers of Mahasamund parliamentary constituency, Chhattisgarh.

- (11) Dr. Sujay Radhakrishna Vikhepatil regarding starting of a direct flight on a daily basis between Mumbai and Shirdi under the UDAN Scheme.
- (12) Shri K. Muraleedharan regarding withdrawal of a RBI Circular regarding cooperative societies.
- (13) Shri K. Sudhakaran regarding inclusion of KIAL as a Haj Embarkation point.
- (14) Shri Manickam B. Tagore regarding establishment of an office of NEERI in Karaikudi.
- (15) Shri K. Shanmuga Sundaram regarding killing of elephants by a train near Madukkarai in Pollachi Parliamentary Constituency.
- (16) Shri P. Velusamy regarding development of road infrastructure in Tamil Nadu under Bharatmala Pariyojana.
- (17) Dr. B.V. Satyavathi regarding inclusion of some temples situated in Anakapalle parliamentary constituency under PRASAD Scheme.
- (18) Shri Rajendra Gavit regarding appointment of sickle cell volunteers in Palghar district.
- (19) Shri Hasnain Masoodi regarding service conditions of employees of Jammu and Kashmir Cements Ltd.
- (20) Shri Chandra Prakash Choudhary regarding need to appoint students in Coal India Limited (CCL) who have undergone apprenticeship programme under skill development programme of CCL.
- (21) Smt. Raksha Nikhil Khadse regarding need for repair and four-laning of NH - 753F in Maharashtra.
- (22) Shri Rahul Kaswan regarding need to provide water to Nohar-Sidhmukh area in Churu Parliamentary Constituency, Rajasthan from Bhakhra main line.

12.11 P.M.**11. Discussion Under Rule 193**

Time Taken: 6 Hrs. 26 Mts.

Further discussion on climate change raised by Shrimati Kanimozhi Karunanidhi on 8th December, 2021, continued.

The following members took part in the debate:-

1. Shri Ramesh Bidhuri
- 2* Shri Manoj Kishorbhai Kotak
- 3* Ms. Ramya Haridas
- 4* Shri Shrirang Appa Barne
- 5* Dr. Shrikant Eknath Shinde
- 6* Dr. DNV Senthilkumar S.
- 7* Shri Kaushalendra Kumar
- 8* Shri Saptagiri Sankar Ulaka
9. Shri N.K. Premachandran
- 10* Shri S. Gnanathiraviam
- 11* Shri Devji Mansingram Patel
- 12* Shri Sudhakar Tukaram Shrangare
- 13* Smt. Rama Devi
- 14* Dr. Alok Kumar Suman
- 15* Dr. Sanghamitra Maurya
- 16* Smt. Sangeeta Kumari Singh Deo
- 17* Shri Sudarshan Bhagat
18. Dr. D. Ravikumar
19. Shri Hasnain Masoodi
20. Shri Jagdambika Pal

*Written speeches were laid on the Table.

21. Shri Benny Behanan
- 22* Shri Raju Bista
23. Prof. Sougata Ray
- 24* Dr. Heena Vijaykumar Gavit
25. Shri Rajendra Dhedya Gavit
- 26* Dr. Kalanidhi Veeraswamy
- 27* Smt. Jaskaur Meena
- 28* Dr. Sujay Radhakrishna Vikhepatil
- 29* Smt. Riti Pathak
30. Shri Tapir Gao
31. Shri Kani K. Navas
32. Dr. Tholkappiyan Thirumaavalavan
- 33* Shri S.R. Parthiban
34. Shri Hanuman Beniwal
35. Smt. Navneet Ravi Rana
36. Shri Chandeshwar Prasad
37. Smt. Agatha K Sangma
- 38* Shri Unmesh Bhaiyyasaheb Patil
39. Shri Thomas Chazhikadan
40. Shri Suresh Kodikunnil
41. Smt. Harsimrat Kaur Badal
- 42* Shri Sangamlal Kadedin Gupta
43. Shri Bhartruhari Mahtab
- 44* Shri Bidyut Baran Mahto
45. Kunwar Danish Ali
46. Smt. Aparupa Poddar
47. Shri Ganesh Singh
- 48* Shri Durai Murugan Kathir Anand
- 49* Shri Dhanush M. Kumar

The discussion was not concluded.

*Written speeches were laid on the Table.

4.00 P.M.

12. Private Members' Resolution – Under Consideration

Further Discussion on the following resolution moved by Shri Ritesh Pandey on the 20th March, 2020, continued :-

“Keeping in view that the Anganwadi Workers and Anganwadi Helpers provide many essential health and welfare services to women, children and adolescents, this House urges upon the Government to take following immediate steps to uplift their working conditions -

- (1) regularisation of employment of Anganwadi Workers and Anganwadi Helpers;
- (2) changing the nomenclature of compensation category of Anganwadi Workers and Anganwadi Helpers from “Honorarium” to “Salary”;
- (3) payment of adequate amount of compensation to Anganwadi Workers and Anganwadi Helpers, which would reflect importance of their services to the society;
- (4) improving working conditions of Anganwadi Workers and Anganwadi Helpers and upgrading every Anganwadi Centre with all basic facilities including availability of Safe drinking water, clean toilets and proper ventilation; and
- (5) payment of all dues including pending rent for Anganwadi Centres which are being run on rented accommodation in the country.”.

The following members took part in the debate:-

1. Shri Jagdambika Pal (Resumed his speech)
2. Adv. Dean Kuriakose
3. Shri Hasnain Masoodi
4. Dr. Nishikant Dubey
5. Shri Ram Shiromani Verma
6. Shri Thomas Chazhikadan
7. Shri Rajenda Agrawal (speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 13th December, 2021.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 13, 2021/Agrahayana 22, 1943 (Saka)

No. 142

11.00 A.M.

1. Tragic Reference by the Speaker

The Speaker made reference to the Twentieth anniversary of the terrorist attack on Parliament House on 13th December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.03 A.M.

2. Starred Questions

Member in whose name Starred Question No. 201 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Starred Question No. 201 were asked by the Members. Starred Question Nos. 202–206 were orally answered. Replies to Starred Question Nos. 207–220 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2301—2530 were laid on the Table.

12.01 P.M.**4. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2020-2021.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2020-2021.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2020-2021, together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Investor Education and Protection Fund Authority, New Delhi, for the years 2020-2021.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-
 - (i) The Annual Report and Audited Accounts of the Council of Institute of Company Secretaries of India for the year ending 31st March, 2021 published in Notification No. F. No. 104/41/Accts.-1 INTRODUCTION in Gazette of India dated 27th September, 2021.

- (ii) G.S.R.643(E) published in Gazette of India dated 21st September, 2021, making certain amendments in the Notification No. G.S.R.170(E) dated 1st March, 2019.
 - (iii) No. 1 of October, 2021 published in Gazette of India dated 6th October, 2021, regarding election to fill vacancy of the 13th Council from the Eastern India Regional Constituency of the Institute of Company Secretaries of India.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
- (i) The Annual Report and Audited Accounts of the Council of Institute of Cost Accountants of India for the year ending 31st March, 2021 published in Notification No. G/20-CWA/9/2021 in Gazette of India dated 29th September, 2021.
 - (ii) G.S.R.644(E) published in Gazette of India dated 21st September, 2021, making certain amendments in the Notification No. G.S.R.787(E) dated 15th October, 2015.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
- (i) The Annual Report and Audited Accounts of the Council of Institute of Chartered Accountant of India for the year ending 31st March, 2021 published in Notification No. 1-CA(5)/72/2021 dated 29th September, 2021.
 - (ii) The Chartered Accountants (Election to the Council) Amendment Rules, 2021 published in Notification No. G.S.R.584(E) in Gazette of India dated 24th August, 2021.

(iii) G.S.R.642(E) published in Gazette of India dated 21st September, 2021, making certain amendments in the Notification No. G.S.R.1591(E) dated 12th April, 2019.

(iv) G.S.R.843(E) published in Gazette of India dated 1st December, 2021, making certain amendments in the Notification No. G.S.R.38(E) dated 19th January, 2011.

(6) A copy of the Competition Commission of India (General) Amendment Regulations, 2021 (Hindi and English versions) published in Notification No. L-3(2)/Regin-Gen.(Amdt.)/2021/CCI in Gazette of India dated 6th September, 2021 under Section 64 of the Competition Act, 2002.

(7) A copy of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.785(E) in Gazette of India dated 9th November, 2021 under sub-section (4) of Section 469 of the Companies Act, 2013 together with a corrigendum thereto published in Notification No. G.S.R.791(E) dated 12th November, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 25 of the Commission for Air Quality Management in National Capital Region and Adjoining Area Act, 2021:-

(i) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Appointment, Salary, Allowances and other Terms and Conditions of Service of Chairperson, Full-time Members and Mem-

ber-Secretary) Rules, 2021 published in Notification No. G.S.R.593(E) in Gazette of India dated 27th August, 2021.

- (ii) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Appointment, Salary, Allowances and other Terms and Conditions of Service of Chairperson, Full-time Members and Member-Secretary) Amendment Rules, 2021 published in Notification No. G.S.R.759(E) in Gazette of India dated 26th October, 2021.
 - (iii) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Manner of Taking Samples and Form of Notice) Rules, 2021 published in Notification No. G.S.R.742(E) in Gazette of India dated 14th October, 2021.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under Sections 3,6 & 25 of the Environment (Protection) Act, 1986:-
- (i) S.O.3460(E) published in Gazette of India dated 24th August, 2021 regarding reconstitution of Odisha Coastal Zone Management Authority.
 - (ii) S.O.3688(E) published in Gazette of India dated 13th September, 2021 regarding reconstitution of Lakshadweep Coastal Zone Management Authority.
 - (iii) S.O.3794(E) published in Gazette of India dated 16th September, 2021 regarding reconstitution of Tamil Nadu Coastal Zone Management Authority.
 - (iv) S.O.4886(E) published in Gazette of India dated 26th November, 2021 declaring certain coastal stretches as Coastal Regulation Zone and restrictions were imposed on the setting up and expansion of industries, operations and processes in the Coastal Regulation Zone.

- (v) The Plastic Waste Management (Amendment) Rules, 2021 published in Notification No. G.S.R.571(E) in Gazette of India dated 12th August, 2021.
- (vi) The Plastic Waste Management (Second Amendment) Rules, 2021 published in Notification No. G.S.R.647(E) published in Gazette of India dated 22nd September, 2021.
- (vii) S.O.4696(E) published in Gazette of India dated 24th December, 2020 declaring the area as Dibang Wildlife Sanctuary Eco-Sensitive Zone.
- (viii) S.O.3462(E) published in Gazette of India dated 25th September, 2019 declaring the area as Hollongapur-Gibbon Wildlife Sanctuary Eco-Sensitive Zone.
- (ix) S.O.3583(E) published in Gazette of India dated 13th October, 2020 declaring the area as Manali Wildlife Sanctuary Eco-Sensitive Zone.
- (x) S.O.3875(E) published in Gazette of India dated 28th October, 2020 declaring the area as Kalatop-Khajjiar Wildlife Sanctuary Eco-Sensitive Zone.
- (xi) S.O.1958(E) published in Gazette of India dated 18th June, 2020 declaring the area as Rajparian Wildlife Sanctuary Eco-Sensitive Zone.
- (xii) S.O.3032(E) published in Gazette of India dated 7th September, 2020 declaring the area as Adhichunchanagiri Peacock Sanctuary Eco-Sensitive Zone.
- (xiii) S.O.4729(E) published in Gazette of India dated 28th December, 2020 declaring the area as Mathikettan Shola National Park Eco-Sensitive Zone.
- (xiv) S.O.3496(E) published in Gazette of India dated 8th October, 2020 declaring the area as Sailana Wildlife Sanctuary Eco-Sensitive Zone.

- (xv) S.O.3030(E) published in Gazette of India dated 7th September, 2020 declaring the area as Pranhita Wildlife Sanctuary Eco-Sensitive Zone.
- (xvi) S.O.3034(E) published in Gazette of India dated 7th September, 2020 declaring the area as Naygaon Peacock Sanctuary Eco-Sensitive Zone.
- (xvii) S.O.3877(E) published in Gazette of India dated 27th October, 2020 declaring the area as Chaprala Wildlife Sanctuary Eco-Sensitive Zone.
- (xviii) S.O.3029(E) published in Gazette of India dated 7th September, 2020 declaring the area as Lakhary Valley Wildlife Sanctuary Eco-Sensitive Zone.
- (xix) S.O.2941(E) published in Gazette of India dated 28th August, 2020 declaring the area as Kesharbagh Wildlife Sanctuary Eco-Sensitive Zone.
- (xx) S.O.3632(E) published in Gazette of India dated 15th October, 2020 declaring the area as Ramsagar Wildlife Sanctuary Eco-Sensitive Zone.
- (xxi) S.O.410(E) published in Gazette of India dated 23rd January, 2020 declaring the area as Point Calimere Wildlife Sanctuary (Block-B) Eco-Sensitive Zone.
- (xxii) S.O.411(E) published in Gazette of India dated 28th January, 2020 declaring the area as Point Calimere Wildlife Sanctuary (Block-A) Eco-Sensitive Zone.
- (xxiii) S.O.794(E) published in Gazette of India dated 21st February, 2020 declaring the area as Oussudu Lake Eco-Sensitive Zone.
- (xxiv) S.O.1615(E) published in Gazette of India dated 22nd May, 2020 declaring the area as Vellode Bird Sanctuary Eco-Sensitive Zone.
- (xxv) S.O.3879(E) published in Gazette of India dated 28th October, 2020 declaring the area as Kasu Brahmanda Reddy National Park Eco-Sensitive Zone.

(xxvi) S.O.3152(E) published in Gazette of India dated 30th August, 2019 declaring the area as Lakh Bahosi Bird Sanctuary Eco-Sensitive Zone.

(xxvii) S.O.4695(E) published in Gazette of India dated 24th December, 2020 declaring the area as Nandhaur Wildlife Sanctuary Eco-Sensitive Zone.

(3) Twenty-one statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vii) to (xxvii) (2) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the years 2017-2018 to 2019-2020.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2018-2019.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2019-2020.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the

Central Institute of Higher Tibetan Studies, Varanasi, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Library of Tibetan Works and Archives, Dharamsala, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Library of Tibetan Works and Archives, Dharamsala, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

(3) A copy of the Notification No. N-12/13/1/2019-P&D (Hindi and English versions) published in Gazette of India dated 13th August, 2021 amending ESIC COVID-19 Relief Scheme under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha UT of Chandigarh, Chandigarh, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha UT of Chandigarh, Chandigarh, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha (State Implementation Society) Manipur, Imphal, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha (State Implementation Society) Manipur, Imphal, for the year 2019-2020.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Office of the UEE Mission, Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Office of the UEE Mission, Delhi, for the year 2019-2020.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Right of Children to Free and Compulsory Education (Second Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1302(E) in Gazette of India dated 17th October, 2017 under Section 38 of the Right of Children to Free and Compulsory Education Act, 2009.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Amritsar, Amritsar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Amritsar, Amritsar, for the year 2020-2021.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chandigarh, for the year 2020-2021.

- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Tirupati, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Tirupati, for the year 2020-2021.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2020-2021.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 2019-2020.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2019-2020,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2019-2020.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2019-2020.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2019-2020, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2019-2020.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) by the Government of the All India Council for Technical Education, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical

Education, New Delhi, for the year 2020-2021.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2019-2020.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Indian Institutes of Management Act, 2017:-
- (i) The Indian Institute of Management Tiruchirappalli Regulations, 2021 published in Notification No. F. No. 8-9/2021-TS.V(iv) in Gazette of India dated 12th November, 2021.
- (ii) The Indian Institute of Management Jammu Regulations, 2021 published in Notification No. F. No. 8-9/2021-TS.V in Gazette of India dated 1st November, 2021.
- (iii) The Indian Institute of Management Amritsar Regulations, 2021 published in Notification No. F. No. IIM/ASR/D/1/21-103 in Gazette of India dated 20th September, 2021.
- (iv) The Indian Institute of Management Visakhapatnam Regulations, 2021 published in Notification No. F. No. 34-1/2021-TS.V in Gazette of India dated 26th March, 2021.
- (v) The Indian Institute of Management Raipur Regulations, 2021 published in Notification No. F. No. 8-9/2021-TS.V in Gazette of India dated 27th August, 2021.

- (vi) The Indian Institute of Management Rohtak Regulations, 2021 published in Notification No. IIMR/Admin/2021/61 in Gazette of India dated 26th October, 2021.
- (18) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2020-2021, under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.

(2) A copy of the Separate Audit Report (Hindi and English versions) of Stressed Assets Stabilisation Fund, Mumbai, for the years 2013-2014 to 2018-2019.

(3) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2021 together with Auditor's Report thereon:-

- (i) Andhra Pradesh Grameena Vikas Bank, Warangal
- (ii) Andhra Pragathi Grameena Bank, Kadapa
- (iii) Arunachal Pradesh Rural Bank, Naharlagun
- (iv) Aryavart Bank, Lucknow
- (v) Assam Gramin Vikash Bank, Guwahati
- (vi) Bangiya Gramin Vikash Bank, Berhampore
- (vii) Baroda Gujarat Gramin Bank, Vadodara
- (viii) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
- (ix) Baroda Uttar Pradesh Gramin Bank, Gorakhpur
- (x) Chaitanya Godavari Grameena Bank, Guntur
- (xi) Chhattisgarh Rajya Gramin Bank, Raipur
- (xii) Dakshin Bihar Gramin Bank, Patna
- (xiii) Ellaquai Dehati Bank, Srinagar

- (xiv) Himachal Pradesh Gramin Bank, Mandi
- (xv) J&K Grameen Bank, Jammu
- (xvi) Jharkhand Rajya Gramin Bank, Ranchi
- (xvii) Karnataka Gramin Bank, Ballari
- (xviii) Karnataka Vikas Grameena Bank, Dharwad
- (xix) Kerala Gramin Bank, Thiruvananthapuram
- (xx) Madhya Pradesh Gramin Bank, Indore
- (xxi) Madhyanchal Gramin Bank, Sagar
- (xxii) Maharashtra Gramin Bank, Aurangabad
- (xxiii) Manipur Rural Bank, Imphal
- (xxiv) Meghalaya Rural Bank, Shillong
- (xxv) Mizoram Rural Bank, Aizawl
- (xxvi) Nagaland Rural Bank, Kohima
- (xxvii) Odisha Gramya Bank, Bhubaneswar
- (xxviii) Paschim Banga Gramin Bank, Howrah
- (xxix) Prathama U.P. Gramin Bank, Moradabad
- (xxx) Puduvai Bharthiar Grama Bank, Puducherry
- (xxxi) Punjab Gramin Bank, Kapurthala
- (xxxii) Rajasthan Marudhara Gramin Bank, Jodhpur
- (xxxiii) Saptagiri Grameena Bank, Chittoor
- (xxxiv) Sarva Haryana Gramin Bank, Rohtak
- (xxxv) Saurashtra Gramin Bank, Rajkot
- (xxxvi) Tamil Nadu Grama Bank, Salem
- (xxxvii) Telangana Grameena Bank, Hyderabad
- (xxxviii) Tripura Gramin Bank, Agartala
- (xxxix) Utkal Grameen Bank, Bolangir
- (xl) Uttarbanga Kshetriya Gramin Bank, Cooch Behar
- (xli) Uttar Bihar Gramin Bank, Muzaffarpur
- (xlii) Uttarakhand Gramin Bank, Dehradun
- (xliii) Vidharbha Konkan Gramin Bank, Nagpur

(4) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks for the year 2020-2021.

5. Reports of Standing Committee on Labour, Textiles and Skill Development

Shri Bhartruhari Mahtab presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development:-

- (1) Twenty-Sixth Report on Action taken by the Government on the Observations/ Recommendations of the Committee contained in their Seventeenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Labour & Employment.
- (2) Twenty-Seventh Report on Action taken by the Government on the Observations/ Recommendations of the Committee contained in their Eighteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Textiles.
- (3) Twenty-Eighth Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their Nineteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Skill Development & Entrepreneurship.
- (4) Twenty-Ninth Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their Twentieth Report (Seventeenth Lok Sabha) on 'Functioning of National Institute of Fashion Technology (NIFT)' relating to the Ministry of Textiles.

6. Reports of Standing Committee on Housing and Urban Affairs

Shri Jagdambika Pal presented the Tenth Report on 'PM Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi)' and Eleventh Action Taken Report on

'Implementation of Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014' (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs.

7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2021-22):-

- (i) Eighth Report on "Reservation for Scheduled Castes and Scheduled Tribes in Public Sector Banks/Financial Institutions/ Reserve Bank of India and credit facilities and other benefits being provided by such Institutions/Banks to the Scheduled Castes/Scheduled Tribes with special reference to State Bank of India".
- (ii) Ninth Report on "Study of atrocity cases against Scheduled Castes and Scheduled Tribes with respect to implementation of the Prevention of Atrocities Act, 1989 with special reference to cases related to withholding of pensions and retirement benefits of SC/ST Employees".

8. Reports of Committee on Papers Laid on the Table

Shri Ritesh Pandey presented the Forty-sixth to Fifty-second Reports (Original) (Hindi and English versions) of the Committee on Papers Laid on the Table (2021-2022).

9. Statements by Minister

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Labour, Textiles and Skill Development on 'Action Taken by the Government on the recommendations contained in 3rd Report of the Committee on Demands for Grants (2019-2020)' pertaining to the Ministry of Skill Development and Entrepreneurship.
- (ii) the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Labour, Textiles and Skill Development on 'Action Taken by the Government on the recommendations contained in 7th Report of the Committee on Demands for Grants (2020-2021)' pertaining to the Ministry of Skill Development and Entrepreneurship.
- (iii) the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Labour, Textiles and Skill Development on 'Demands for Grants (2021-2022)' pertaining to the Ministry of Skill Development and Entrepreneurship.

10. Motion for Election of two Members of Lok Sabha to the Indian Institute of Science, Bangalore

Shri Subhas Sarkar on behalf of Shri Dharmendra Pradhan moved the following motion :-

"That in pursuance of clause 9.1(e) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members on the Council of the Indian Institute of Science, Bangalore, subject to the other provisions of the Scheme and the Regulations."

The motion was adopted.

11. Motion for Election of one Member to the Employees' State Insurance Corporation

Shri Arjun Ram Meghwal on behalf of Shri Bhupender Yadav moved the following motion : -

"That in pursuance of clause(i) of Section (4) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as member of the Employees' State Insurance Corporation, *vice* Shri John Barla appointed as the Minister, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

***12.54 P.M.**

12. Submission by Member

Shri Uttam Kumar Nalamada Reddy made submission regarding auction of Coal blocks.

#Shri Pralhad Joshi responded.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.13 P.M.)

*From 12.07 P.M. to 1.08 P.M., Members raised matters of urgent public importance.
Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

2.13 P.M.**13. Matters Under Rule 377**

- (1) Shri Ashok Kumar Yadav raised a matter regarding need to establish a National Institute of Technology in Madhubani district, Bihar.
- (2) Smt. Jaskaur Meena raised a matter regarding need to establish a Kendriya Vidyalaya in Dausa parliamentary constituency, Rajasthan.
- (3) Dr. Nishikant Dubey raised a matter regarding setting up of a Sainik School in Santhal Pargana region.
- (4) Shri Pashupati Nath Singh raised a matter regarding need to return the lands to farmers which were acquired for government projects but still lying unutilised.
- (5) Shri Rajendra Agrawal raised a matter regarding need to declare the historical Ghantaghar in Meerut as a protected monument and undertake its repair and maintenance.
- (6) Shri Ramdas C Tadas raised a matter regarding need to confer Bharat Ratna Award on Tukdoji Maharaj, a great spiritual saint from Maharashtra.
- (7) Smt. Shardaben Anilbhai Patel raised a matter regarding need to construct an overbridge in Mehsana city, Gujarat.
- (8) Dr. Mohammad Jawed raised a matter regarding poverty and unemployment in Kishanganj, Bihar.
- (9) Shri A. Ganeshamurthi raised a matter regarding use of 'Utility Corridors' in laying of Gas/oil pipelines.
- (10) Shri Rahul Ramesh Shewale raised a matter regarding to re-open NTC Mills in Mumbai closed down during Covid-19 Pandemic.
- (11) Shri Kaushalendra Kumar raised a matter regarding need to include caste census in Census 2021.

- (12) Shri Anubhav Mohanty raised a matter regarding Mental health problems afflicting youngsters.
- (13) Shri Shyam Singh Yadav raised a matter regarding relaxation in age-limit in Army recruitment.
- (14) Smt. Veena Devi raised a matter regarding need to develop Vaishali district in Bihar as a tourist destination.
- (15) Shri Mohammed Faizal P.P. raised a matter regarding shortage of regular teachers in UT of Lakshadweep.
- (16) Shri Manoj Kotak raised a matter regarding need to make boarding and deboarding facilities in Mumbai local trains differently abled friendly.
- (17) Shri Hasmukhbhai Somabhai Patel raised a matter regarding need to expedite construction of RoB in Ahmedabad East Parliamentary Constituency, Gujarat.
- (18) Shri Dharambir Singh raised a matter regarding need to set up a CGHS Dispensary in Narnaul city, Haryana.
- (19) Shri Ravindra Kushawaha raised a matter regarding setting up of a Cancer Treatment Hospital in Salempur parliamentary constituency, Uttar Pradesh.
- (20) Dr. Heena Vijaykumar Gavit raised a matter regarding alleged issuance of fake utilization certificates.
- (21) Dr. Shashi Tharoor raised a matter regarding damaged sewerage pipeline between Enchakkal and Kumarichantha on NH- 66 bypass.
- (22) Shri K. Rahgu Rama Krishna Raju raised a matter regarding financial condition of Andhra Pradesh Government.
- (23) Smt. Aparupa Poddar raised a matter regarding disbursal of claims under PM Fasal Bima Yojana.

2.47 P.M.

[§]14. Statutory Resolution – Negatived

Time Taken: 4 Hrs. 35 Mts.

Shri Bhartruhari Mahtab moved the following resolution:-

“That this House disapproves of the Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 (8 of 2021) promulgated by the President on 30 September, 2021”.

After discussion, the Resolution was put to vote and negatived.

[§]15 Government Bill – Passed

The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman

Shri Bhartruhari Mahtab spoke on Statutory Resolution and Bill.

The following members took part in the combined debate:-

1. Dr. Subhash Ramrao Bhamre
2. Shri Manish Tewari
3. Dr. Veeraswamy Kalanidhi
4. Shri Kalyan Banerjee
5. Shri Maddila Gurumoorthy
6. Shri Arvind Ganpat Sawant
7. Dr. Alok Kumar Suman
8. Smt. Supriya Sule
9. Shri Rattan Lal Kataria
10. Shri Suresh Kodikunnil
11. Kunwar Danish Ali
12. Dr. S.T. Hasan
13. Shri E.T. Mohammed Basheer
14. Smt. Aparupa Poddar
15. Shri N.K. Premachandran

[§]Discussed together.

16. Adv. A.M. Ariff
17. Shri Pratap Chandra Sarangi
18. Shri Hanuman Beniwal
19. Smt. Navneet Ravi Rana
20. Dr. D. Ravikumar
21. Shri Janardan Mishra
22. Shri Thomas Chazhikadan
23. Dr. Jayanta Kumar Roy
24. Shri Balubhau Narayanrao alias Suresh Dhanorkar
25. Dr. Tholkappiyar Thirumaavalavan
26. Dr. Manoj Rajoria
27. Shri Hazi Fazlur Rehman
28. Shri Adhir Ranjan Chowdhury

Smt. Nirmala Sitharaman replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

9.18 P.M.

16. Submission by Member

Shri Anubhav Mohanty raised the matter relating to 'Paika' rebellion in Odisha.

**Shri G. Kishan Reddy responded.

***9.40 P.M.**

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 14th December, 2021.)

UTPAL KUMAR SINGH
Secretary General

*From 7.23 P.M. to 9.40 P.M., Members raised matters of urgent public importance.

** The Minister of Culture ; Tourism and Development of North Eastern Region.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 14, 2021/Agrahayana 23, 1943 (Saka)

No. 143

11.00 A.M.

1. Starred Questions

Members in whose names Starred Question No. 221 was listed, were absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Starred Question No. 221 were asked by the Members. Starred Question Nos. 222–227 were orally answered. Replies to Starred Question Nos. 228–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531—2760 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2020-2021.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R &D Infrastructure Project, New Delhi, for the year 2019-2020.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Immigration (Carriers' Liability) (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.554(E) in Gazette of India dated 11th August, 2021 under Section 9 of the Immigration (Carriers' Liability) Act, 2000.
- (2) A copy of the Ministry of Home Affairs, National Investigation Agency, Executive Cadre Group 'C' (Assistant Sub-Inspector, Head Constable and Constable) Recruitment Rules, 2021 (Hindi and English versions) published in Notification No.

G.S.R.741(E) in Gazette of India dated 14th October, 2021 under Section 26 of the National Investigation Agency Act, 2008.

(3) A copy of the Registration of Foreigners (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.801(E) in Gazette of India dated 15th November, 2021 under Section 3 of the Registration of Foreigners Act, 1939, together with a corrigendum thereto (in Hindi version only) published in Notification No. G.S.R.822(E) dated 23rd November, 2021.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the years 2018-2019 and 2019-2020.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2019-2020.
- (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2018-2019.
- (ii) Annual Report of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
- (i) The Fertiliser (Inorganic, Organic or Mixed) (Control) Seventh (Amendment) Order, 2021 published in Notification No. S.O.4560(E) in Gazette of India dated 1st November, 2021.
 - (ii) The Fertiliser (Inorganic, Organic or Mixed) (Control) Sixth (Amendment) Order, 2021 published in Notification No. S.O.3901(E) in Gazette of India dated 21st September, 2021.
 - (iii) S.O.4564(E) published in Gazette of India dated 1st November, 2021 notifying the specifications in respect of provisional fertiliser phosphogypsum to be manufactured in India for a period of three years from the date of publication of this order.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) A copy of the following papers (Hindi and English versions) under Section 15 of the National Commission for Backward Classes Act, 1993:-

- (i) Report of the National Commission for Backward Classes, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Explanatory Memorandum on the recommendations contained in the Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Narayan Seva Sansthan, Udaipur, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansthan, Udaipur, for the year 2020-2021.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Seva Sangh, Parbhani, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Seva Sangh, Parbhani, for the year 2020-2021.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sri Dakshinya Bhava Samithi, Guntur, for the year 2011-2012,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sri Dakshinya Bhava Samithi, Guntur, for the year 2011-2012.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Amar Jyoti Charitable Trust, Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Amar Jyoti Charitable Trust, Delhi, for the year 2020-2021.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Education of the Deaf and Blind, Vizianagaram, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Education of the Deaf and Blind, Vizianagaram, for the year 2011-2012.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Shiksha Evam Jan Kalyan Smitit, Kaushambi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Shiksha Evam Jan Kalyan Smitit, Kaushambi, for the year 2020-2021.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the North Bengal Handicapped Rehabilitation Society, Darjeeling, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Bengal Handicapped Rehabilitation Society, Darjeeling, for the year 2020-2021.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of Center for Mental Hygiene, Manipur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Center for Mental Hygiene, Manipur, for the year 2013-2014.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, for the year 2020-2021.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table A copy of the Prasar Bharati (Broadcasting Corporation of India), Authorities for Disciplinary Proceedings (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. A-10/178/2012-PPC/PBRB in Gazette of India dated 17th August, 2021 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 2nd August, 2021, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate two members from Rajya Sabha *vice* Shri K.K. Ragesh, retired from the Rajya Sabha on 21st April, 2021 and Shri B.L. Verma, appointed as Minister w.e.f. 7th July,

2021 to associate with the Committee on Welfare of Other Backward Classes for the unexpired portion of the term of the Committee and also communicated the names of Dineshchandra Jemalbhai Anavadiya and Shri Sakaldeep Rajbhar, Members of Rajya Sabha who have been elected to the said Committee.

- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021, as passed by the Lok Sabha.

5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Krupal Balaji Tumane presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2021-22):-

- (1) Tenth Report on Action taken by the Government on the recommendations contained in the third Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Ways and Means to ensure reservation for Scheduled Castes and Scheduled Tribes in the light of Privatisation, outsourcing of work and contractual employment in Government Services, PSUs and Autonomous Bodies with special reference to Bharat Sanchar Nigam Limited (BSNL)".
- (2) Eleventh Report on Action taken by the Government on the recommendations contained in the Eighteenth Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Reservation for and employment of

Scheduled Castes and Scheduled Tribes in Food Corporation of India (FCI)".

6. Reports of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of Standing Committee on Agriculture, Animal Husbandry and Food Processing (2021-22):-

- (1) 31st Report on Action Taken by the Government on Observations / Recommendations contained in the 24th Report on 'Demands for Grants (2021-22)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (2) 32nd Report on Action Taken by the Government on Observations / Recommendations contained in the 25th Report on 'Demands for Grants (2021-22)' pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (3) 33rd Report on Action Taken by the Government on Observations / Recommendations contained in the 26th Report on 'Demands for Grants (2021-22)' pertaining to the Ministry of Food Processing Industries.
- (4) 34th Report on Action Taken by the Government on Observations / Recommendations contained in the 27th Report on 'Demands for Grants (2021-22)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (5) 35th Report on Action Taken by the Government on Observations / Recommendations contained in the 28th Report on 'Demands for Grants (2021-22)' pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

7. Statements of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri P.C. Gaddigoudar laid the Statements (Hindi and English versions) showing further action taken by the Government on the following Reports:-

- (1) 16th Report on action taken by the Government on the Observations/ Recommendations contained in the 5th Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (2) 17th Report on action taken by the Government on the Observations/ Recommendations contained in the 6th Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (3) 18th Report on the action taken by the Government on the Observations/ Recommendations contained in the 7th Report on 'Demands for Grants (2019-20)' of the Ministry of Food Processing Industries.
- (4) 19th Report on action taken by the Government on the Observations/ Recommendations contained in the 9th Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (5) 22nd Report on action taken by the Government on the Observations/ Recommendations contained in the 12th Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (6) 23rd Report on the action taken by the Government on the Observations/ Recommendations contained in the 13th Report on 'Demands for Grants (2020-21)' of the Ministry of Food Processing Industries.

***12.05 P.M.**

8. Statements by Ministers

(1) The Minister of Information and Broadcasting; and Minister of Youth Affairs and Sports (Shri Anurag Singh Thakur) laid the following (Hindi and English versions) statements regarding:-

- (i) the status of implementation of recommendations contained in the 311th Report of the Department Related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Khelo India Scheme pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.
- (ii) the status of implementation of recommendations contained in the 315th Report of the Department Related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2020-21) pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.
- (iii) the status of implementation of recommendations contained in the 'Issues raised on 311th and 315th Reports' and 'Updated Action Taken Note on 311th report' of the Department Related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.
- (iv) the status of implementation of recommendations contained in the 317th Report and Clarifications on 317th Report of the Department Related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on preparation of Olympic Games, 2021, pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.

*From 12.08 P.M. to 1.30 P.M., Members raised matters of urgent public importance.

- (v) the status of implementation of recommendations contained in the 318th and 319th Reports of the Department Related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on further comments of the committee on Action Taken Notes of 311th and 315th Reports, respectively, pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.
 - (vi) the status of implementation of recommendations contained in the 325th Report of the Department Related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on demands for Grants (2021-22) pertaining to the department of Sports, Ministry of Youth Affairs and Sports.
- (2) The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2021-2022) pertaining to the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying.
- (3) The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 229th Report of the Department Related Parliamentary Standing Committee on Home Affairs on " Management of Covid-19 Pandemic and related issues" pertaining to the Ministry of Home Affairs.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.31 P.M.)

2.31 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Vishnu Dayal Ram regarding need to expedite construction of railway projects in Palamu parliamentary constituency, Jharkhand.
- (2) Shri Mohanbhai Kalyanji Kundariya regarding need to connect Rajkot-Surat-Amreli-Bhavnagar-Bhuj-Vadodara and Ahmedabad with flight services under Regional Connectivity Scheme.
- (3) Shri Gopal Jee Thakur regarding construction on Rail Over Bridge (R.O.B.) at Darbhanga railway station.
- (4) Smt. Riti Pathak regarding need to establish a Mining College in Singrauli, Madhya Pradesh.
- (5) Shri C.P. Joshi regarding construction of an Indoor Sports Stadium of international level at Chittorgarh district Headquarters.
- (6) Shri Unmesh B. Patil regarding confereing of Bharat Ratna Award on Veer Savarkar, Mahatma Phule and Savitribai Phule.
- (7) Shri Janardan Singh Sigriwal regarding development of smart Schools under NEP-2020 in Maharajganj parliamentary constituency.
- (8) Shri Ramesh Bidhuri regarding issue of rising Air pollution in NCT of Delhi.
- (9) Shri Naranbhai B. Kachhadiya regarding need to increase the runway length of Amreli Airport, Gujarat.
- (10) Shri Sukhbir Singh Jaunapuria regarding stoppage of trains at Banasthali Nivai Railway Station, Rajasthan.
- (11) Shri Ajay Nishad regarding construction of bridges on Burdhi Gandak river in Muzaffarpur, parliamentary constituency.

- (12) Shri Bhagirath Chaudhary regarding need to upgrade state Highway No-26 as a national Highway.
- (13) Smt. Rama Devi regarding prevalence of alleged irregularities in PMAY.
- (14) Shri T. N. Prathapan regarding opening up of international commercial operations.
- (15) Shri A.K.P. Chinraj regarding compensation to land oustees.
- (16) Shri Khalilur Rahaman regarding need to set up a new Kendriya Vidyalaya in Jangipur parliamentary constituency and also hike the number of nominated students.
- (17) Shri Vinayak Bhaurao Raut regarding conferring the status of 'Classical Language' on Marathi language.
- (18) Dr. Alok Kumar Suman regarding rail connectivity in Gopalganj parliamentary constituency.
- (19) Shri Mahesh Sahoo regarding speeding up of Development activities in Dhenkanal district.
- (20) Shri Asaduddin Owaisi regarding problems afflicting refugees.
- (21) Shri Chandra Prakash Choudhary regarding operational issues pertaining to some trains in Jharkhand.
- (22) Shri Thomas Chazhikadan regarding construction of bypass to NH No.- 85 Kochi-Dhanushkodi at Thrippoonithura.
- (23) Shri K. Ram Mohan Naidu regarding alleged fiscal violations witnessed in Andhra Pradesh.
- (24) Shri V. Balashowry regarding menace of Drug abuse among school students.

2.32 P.M.**10. Supplementary Demands for Grants—Second Batch for 2021-22—
Under Consideration**

Time Taken: 4 Hrs. 28 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 3, 4, 6 to 8, 10 to 12, 15, 17 to 20, 22, 23, 25 to 31, 33 to 35, 40, 44 to 51, 53, 54, 59 to 65, 67 to 70, 73, 75 to 78, 81, 84 to 88, 90, 92 to 99 and 101 in respect of Supplementary Demands for Grants-Second Batch for 2021-2022 commenced.

The Following members took part in the debate:-

1. Dr. Shashi Tharoor
2. Dr. Nishikant Dubey
3. Shri Thiru Dayanidhi Maran
4. Prof. Sougata Ray
5. Shri P.V. Midhun Reddy
6. Dr. Shrikant Eknath Shinde
7. Shri Sunil Kumar Pintu
8. Shri Bhartruhari Mahtab
9. Smt. Supriya Sule
10. Dr. M.K. Vishnu Prasad
11. Smt. Aparajita Sarangi
12. Shri Ritesh Pandey
13. Shri Jayadev Galla
14. Adv. A.M. Ariff
15. Dr. M.P. Abdussamad Samadani
- 16* Shri P.R. Natarajan
17. Shri Hasnain Masoodi
- 18* Smt. Riti Pathak
- 19* Shri C.N. Annadurai

*Written speeches were laid on the Table.

20. Shri Uday Pratap Singh
- 21* Smt. Vanga Geetha Viswanath
22. Shri K. Subbarayan
- 23* Shri Sushil Kumar Singh
24. Shri Syed Imtiaz Jaleel
25. Shri N.K. Premachandran
- 26* Smt. Chinta Anuradha
- 27* Dr. Heena Vijaykumar Gavit
- 28* Shri Shrirang Appa Barne
- 29* Dr. Venkata Satyavathi Beesetti
30. Shri Hanuman Beniwal
31. Shri Janardan Singh Sigriwal
- 32* Dr. T. Sumathy alias Thamizhachi Thangapandian
33. Dr. Tholkappiyan Thirumaavalvan

The discussion was not concluded.

7.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 15th December, 2021.)

UTPAL KUMAR SINGH
Secretary General

*Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 15, 2021/Agrahayana 24, 1943 (Saka)

No. 144

11.00 A.M.

1. Observation by the Speaker

The Speaker made an observation for smooth functioning of the House.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 241–244 were orally answered.

(Due to interruptions Lok Sabha adjourned at 11.33 A.M. and re-assembled at 2.00 P.M.)

Replies to Starred Question Nos. 245–260 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2761—2990 were laid on the Table.

2.00 P.M.**4. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2020-2021, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2020-2021.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2020-2021, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2020-2021.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Biomedical Genomics, Kalyani, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2020-2021.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2020-2021.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2020-2021.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2020-2021.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2020-2021, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2020-2021.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2020-2021.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Animal Biotechnology, Hyderabad, for the year 2020-2021.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell and Regenerative Medicine, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell and Regenerative Medicine, Bengaluru, for the year 2020-2021.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Faridabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Translational Health Science and Technology Institute, Faridabad, for the year 2020-2021.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2020-2021.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2020-2021.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2020-2021.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2020-2021.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Gandhinagar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Gandhinagar, for the year 2020-2021.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2020-2021.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2020-2021.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2020-2021.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bengaluru, for the year 2020-2021.
- (22)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2020-2021.
- (23)
 - (i) A copy of the Annual Report (Hindi and English versions) of the North East Centre for Technology Application and Reach, Shillong, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Centre for Technology Application and Reach, Shillong, for the year 2020-2021.
- (24)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bengaluru, for the year 2020-2021.
- (25)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress

Association, Kolkata, for the year 2020-2021.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Prayagraj, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Prayagraj, for the year 2020-2021.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2020-2021.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science (Agharkar Research Institute), Pune, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Association for the Cultivation of Science (Agharkar Research Institute), for the year 2020-2021.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2020-2021.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2020-2021.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2020-2021.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2020-2021.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2020-2021.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the

Raman Research Institute, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bengaluru, for the year 2020-2021.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2020-2021.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, Gurugram, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, Gurugram, for the year 2020-2021.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2020-2021.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of

the Council of Scientific and Industrial Research, New Delhi, for the year 2019-2020, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2019-2020.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2020-2021.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2020-2021.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2020-2021.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2020-

2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2020-2021.

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2020-2021.
- (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the MSTC Limited, Kolkata, and its subsidiary Ferro Scrap Nigam Limited for the year 2020-2021.
- (ii) Annual Report of the MSTC Limited, Kolkata, and its subsidiary Ferro Scrap Nigam Limited for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2020-2021.

- (ii) Annual Report of the MECON Limited, Ranchi, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2020-2021.
- (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2020-2021.
- (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

FIFTEENTH LOK SABHA

1. Statement No. 38

Eighth Session, 2011

2. Statement No. 32	Ninth Session, 2011
3. Statement No. 29	Twelfth Session, 2012
SIXTEENTH LOK SABHA	
4. Statement No. 19	Seventh Session, 2016
5. Statement No. 20	Ninth Session, 2016
6. Statement No. 16	Twelfth Session, 2017
7. Statement No. 15	Thirteenth Session, 2017-18
8. Statement No. 13	Fifteenth Session, 2018
9. Statement No. 10	Sixteenth Session, 2018
10. Statement No. 10	Seventeenth Session, 2019
SEVENTEENTH LOK SABHA	
11. Statement No. 9	First Session, 2019
12. Statement No. 7	Second Session, 2019
13. Statement No. 5	Fourth Session, 2020
14. Statement No. 4	Fifth Session, 2021
15. Statement No. 3	Sixth Session, 2021

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (f) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2020-2021.
- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2020-2021.
- (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (k) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2020-2021.
- (k) (ii) Annual Report of the RITES Limited, Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (l) (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2020-2021.
- (l) (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2020-2021.
- (m) (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (n) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2020-2021.
- (n) (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (o) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2020-2021.

- (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (p)
 - (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2020-2021.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2020-2021.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Bengaluru, for the year 2020-2021.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminum Research Development and Design Centre, Nagpur, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminum Research Development and Design Centre, Nagpur, for the year 2020-2021.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
- (i) The Mineral Conservation and Development (Amendment) Rules, 2021 published in Notification No. G.S.R.780(E) in Gazette of India dated 3rd November, 2021.
 - (ii) The Minerals (Other than Atomic and Hydro Carbons Energy Mineral) Concession (Fourth Amendment) Rules, 2021 published in Notification No. G.S.R.775(E) in Gazette of India dated 2nd November, 2021.
 - (iii) The Mineral (Auction) Third Amendment Rules, 2021 published in Notification No. G.S.R.776(E) in Gazette of India dated 2nd November, 2021.
 - (iv) G.S.R.777(E) published in Gazette of India dated 2nd November, 2021, rescinding Notification No. G.S.R.927(E) dated 3rd December, 2015, subject to certain conditions, mentioned therein.
 - (v) G.S.R.778(E) published in Gazette of India dated 2nd November, 2021, rescinding Notification No. G.S.R.560(E) dated 30th May, 2016, subject to certain conditions, mentioned therein.
 - (vi) G.S.R.744(E) published in Gazette of India dated 14th October, 2021, reserving an area of 156.80 sq. kms, for mineral diamond in Baloda-Belmundi diamond Block (Deposit No. 4 and 13) in Tehsil Saraipali, Chhattisgarh for undertaking prospecting or mining operations through M/s National Mineral Development Corporation Limited-Chhattisgarh

Mineral Development Corporation, a joint venture of National Mineral Development Corporation Limited.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

(1) A copy of the Notification No. S.O.3957(E) (Hindi and English versions) published in Gazette of India dated 24th September, 2021 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017 issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

(2) A copy of the Food Corporation of India (Staff) (Fourth Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. EP.33(1)/2017 in Gazette of India dated 2nd September, 2021 under sub-section (5) of Section 45 of the Food Corporations Act, 1964.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2020-2021.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New

Delhi, for the year 2020-2021.

- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2020-2021.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bengaluru, for the year 2020-2021.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2020-2021.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2020-2021.

(7) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Bankers to an Issue)(Amendment) Regulations, 2021 published in Notification No. SE-BI/LAD/NRO/GN/2021/26 in Gazette of India dated 30th July, 2021.
- (ii) The Securities and Exchange Board of India (Infrastructure Investment Trusts)(Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/27 in Gazette of India dated 30th July, 2021.
- (iii) The Securities and Exchange Board of India (Real Estate Investment Trusts)(Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/28 in Gazette of India dated 30th July, 2021.
- (iv) The Securities and Exchange Board of India (Credit Rating Agencies)(Amendment) Regulations, 2021 published in Notification No. SE-BI/LAD/NRO/GN/2021/29 in Gazette of India dated 3rd August, 2021.
- (v) The Securities and Exchange Board of India (Portfolio Managers)(Third Amendment) Regulations, 2021 published in Notification No. SE-BI/LAD/NRO/GN/2021/31 in Gazette of India dated 3rd August, 2021.

- (vi) The Securities and Exchange Board of India (Alternative Investment Funds)(Third Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/33 in Gazette of India dated 3rd August, 2021.
- (vii) The Securities and Exchange Board of India (Investment Advisers)(Third Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/34 in Gazette of India dated 3rd August, 2021.
- (viii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Third Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/35 in Gazette of India dated 3rd August, 2021 containing corrigendum thereto published in Notification No. SEBI/LAD/NRO/GN/2021/38 in Gazette of India dated 6th August, 2021.
- (ix) The Securities and Exchange Board of India (Issue and Listing of Non-convertible Securities) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/39 in Gazette of India dated 9th August, 2021.
- (x) The Securities and Exchange Board of India (Share Based Employee Benefits and Sweat Equity) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/40 in Gazette of India dated 13th August, 2021.
- (xi) The Securities and Exchange Board of India (Alternative Investment Funds)(Fourth Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/41 in Gazette of India dated 13th August, 2021.

- (xii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement)(Fourth Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/42 in Gazette of India dated 13th August, 2021.
- (xiii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirement)(Third Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/45 in Gazette of India dated 13th August, 2021.
- (xiv) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers)(Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/46 in Gazette of India dated 13th August, 2021.
- (xv) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement)(Fifth Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/47 in Gazette of India dated 7th September, 2021.
- (xvi) The Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007 published in Notification No. SEBI/LAD/NRO/GN/2021/48 in Gazette of India dated 7th September, 2021.
- (xvii) The Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007 published in Notification No. SEBI/LAD/NRO/GN/2021/49 in Gazette of India dated 7th September, 2021.
- (xviii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirement)(Fourth Amendment) Regulations, 2021 pub-

- lished in Notification No. SEBI/LAD/NRO/GN/2021/52 in Gazette of India dated 26th October, 2021.
- (xix) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement)(Sixth Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/55 in Gazette of India dated 9th November, 2021.
- (xx) The Securities and Exchange Board of India (Mutual Fund)(Third Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/56 in Gazette of India dated 9th November, 2021.
- (xxi) The Securities and Exchange Board of India (Alternative Investment Funds)(Fifth Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/57 in Gazette of India dated 9th November, 2021.
- (xxii) The Securities and Exchange Board of India (Mutual Funds)(Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/36 in Gazette of India dated 5th August, 2021.
- (xxiii) The Securities and Exchange Board of India (Prohibition of Insider Trading)(Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/37 in Gazette of India dated 5th August, 2021.
- (xxiv) The Securities and Exchange Board of India (Portfolio Managers)(Fourth Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/58 in Gazette of India dated 9th November, 2021.
- (xxv) The Securities and Exchange Board of India (Intermediaries)(Third Amendment) Regulations, 2021 published in Notification No. SE-

BI/LAD/NRO/GN/2021/59 in Gazette of India dated 17th November, 2021.

(9) A copy of the Securities and Exchange Board of India (Regulatory Sand-box)(Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. SEBI/LAD/NRO/GN/2021/30 in Gazette of India dated 3rd August, 2021 under Section 31 of the Securities and Exchange Board of India Act, 1992, sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996:-

(i) The Securities and Exchange Board of India (Depositories and Participants)(Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/43 in Gazette of India dated 13th August, 2021.

(ii) The Securities and Exchange Board of India (Depositories and Participants)(Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/53 in Gazette of India dated 26th October, 2021.

(11) A copy of the Securities Contracts (Regulation)(Stock Exchanges and Clearing Corporations)(Second Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. SEBI/LAD/NRO/GN/2021/44 in Gazette of India dated 13th August, 2021 under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

(12) A copy of the Central Goods and Services Tax (Ninth Amendment) Rules, 2021 (Hindi and English versions) published in Notification No.

G.S.R.842(E) in Gazette of India dated 1st December, 2021 under Section 166 of the Central Goods and Service Tax Act, 2017.

(13) A copy of the Securities Contracts (Regulation) (Second Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.520(E) in Gazette of India dated 30th July, 2021 under sub-section (3) of Section 27 of the Securities Contracts (Regulation) Act, 1956.

(14) A copy of the Contingency Fund of India (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.721(E) in Gazette of India dated 6th October, 2021 under Section 9 of the Fiscal Responsibility and Budget Management Act, 2003.

(15) A copy of the Notification No. S.O.3814(E) (Hindi and English versions) published in Gazette of India dated 17th September, 2021, together with an explanatory memorandum notifying the date for filing of declaration under the Taxation and other Laws (Relaxation of certain provisions) Act, 2020, issued under Section 3 of the said Act.

(16) A copy of the Income-tax (32nd Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.831(E) in Gazette of India dated 23rd November, 2021 under Section 296 of the Income-tax Act, 1961, together with an explanatory memorandum.

(17) A copy of the Guidelines (Hindi and English versions) under sub-section (4) of Section 194-O, sub-section (3) of Section 194Q and sub-section (1-I) of Section 206C of the Income-tax Act, 1961 under the said Act together with an explanatory memorandum.

(18) A copy of the Notification No. G.S.R.581(E) (Hindi and English versions) published in Gazette of India dated 19th August, 2021, together with an explanatory memorandum making certain amendments in the Notification No.

57/2000-Cus., dated 8th May, 2000 under Section 159 of the Customs Act, 1962.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2020-2021.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2020-2021.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Services Exports Promotion Council, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Exports Promotion Council, New Delhi, for the year 2020-2021.
- (5)
- (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2020-2021.
- (6)
- (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council (including its Export Inspection Agencies), New Delhi, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council (including its Export Inspection Agencies), New Delhi, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council (including its Export Inspection Agencies), New Delhi, for the year 2019-2020.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
- (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2020-2021.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2020-2021.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2019-2020.
- (ii) Annual Report of the National Jute Manufactures Corporation, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2019-2020.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2019-2020.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2020-2021, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2020-2021.

(4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Industrial Corridor Development Corporation Limited, New Delhi, for the year 2019-2020.
- (ii) Annual Report of the National Industrial Corridor Development Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) A copy of the Calcium Carbide (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.610(E) in Gazette of India dated 1st September, 2021 under sub-section (4) of Section 29 of the Petroleum Act, 1934.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (8) of Section 18 of the Explosives Act, 1884:-

- (i) The Ammonium Nitrate (Amendment) Rules, 2021 published in Notification No. G.S.R.608(E) in Gazette of India dated 1st September, 2021.
- (ii) The Static and Mobile Pressure Vessels (Unfired) (Amendment) Rules, 2021 published in Notification No. G.S.R.609(E) in Gazette of India dated 1st September, 2021.

(7) A copy of the Boiler Accident Inquiry Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.743(E) in Gazette of India dated 14th October, 2021 under sub-section (2) of Section 28A of the Boilers Act, 1923.

(8) A copy of the Flat Transparent Sheet Glass (Quality Control) Order, 2021 (Hindi and English versions) published in Notification No. S.O.4144(E) in

Gazette of India dated 7th October, 2021 under Section 40 of the Bureau of Indian Standards Act, 2016.

(9) A copy of the Notification No. F. No. P-29014/101/2020-LEI (Hindi and English versions) published in Gazette of India dated 16th April, 2021, relating to Production Linked Incentive Scheme (PLI) for white goods (Air Conditioners and LED lights) manufacturers in India.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the ITI Limited, Bengaluru, for the year 2020-2021.
- (ii) Annual Report of the ITI Limited, Bengaluru, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2020-2021.
- (3) A copy of the Indian Telegraph Right of Way (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.749(E) in Gazette of India dated 21st October, 2021 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 8th December, 2021, Rajya Sabha passed the Surrogacy (Regulation) Bill, 2019, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

6 Bill as amended by Rajya Sabha – Laid on the Table

The Surrogacy (Regulation) Bill, 2019

2.05 P.M.**7. Reports of Committee on Petitions**

Shri Sushil Kumar Singh presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Twenty-third Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Fifty-eighth Report on the representation of Shri Satyendra Singh forwarded by Shri Vinod Sonkar, M.P., Lok Sabha, regarding condition of higher education in the country with special reference to Guru Ghasidas Vishwavidyalaya, Bilaspur, Chhattisgarh.
- (2) Twenty-fourth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Fifth Report on the representation of Smt. Suman Dudee forwarded by Shri Rajendra Agrawal, M.P., Lok Sabha alleging injustice to her spouse, Colonel (TS) (Retd.) Ran Singh Dudee by denying him consequential benefits and other important issues related therewith.
- (3) Twenty-fifth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Ninth Report on the representation of Shri Shyamal Kumar Das regarding inordinate delay in his appointment in Airports Authority of India, Kolkata on compassionate grounds and other important issues related therewith.

8. Reports of Committee on Papers laid on the Table

Shri Pallab Lochan Das presented the Fifty-third to Sixtieth Reports (Original) and Sixty-first to Sixty-third Reports (Action Taken) (Hindi and English versions) of the Committee on Papers Laid on the Table (2021-2022).

9. Statements by Ministers

- (1) The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Coal, Mines and Steel on "Safety Management and Practices in Steel PSUs" pertaining to the Ministry of Steel.
- (2) The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 155th Report of the Department-related Parliamentary Standing Committee on Commerce on "Action Taken by Government on the recommendations /observations contained in 150th Report of the Committee on export of organic products: challenges and opportunities" pertaining to the Department of Commerce, Ministry of Commerce and Industry.
 - (ii) the status of implementation of the recommendations/observations contained in the 156th Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2020-2021) (Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.

- (iii) the status of implementation of the recommendations/observations contained in the 159th Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2021-2022) (Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.
- (3) The Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 23rd Report of the Standing Committee on Communications and Information Technology on "Demands for Grants (2021-2022)" pertaining to the Department of Telecommunications, Ministry of Communications.

10. Motion for Election of two Members to the Tea Board

Shrimati Anupriya Singh Patel moved the following:-

“That in pursuance of clause (f) of sub-section (3) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

2.08 P.M.**11. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Raju Bista regarding water scarcity in Darjeeling parliamentary constituency.
- (2) Shri Nitesh Ganga Deb regarding completion of land acquisition process pertaining to Talcher-Bimlagarh railway project.
- (3) Shri Arun Kumar Sagar regarding construction of a Railway over Bridge in Shahjahanpur parliamentary constituency.
- (4) Shri Girish Bhalchandra Bapat regarding construction of a road leading to Pune Airport.
- (5) Shri Jayant Sinha regarding development of an archaeological site at Sitagarha in Hazaribagh.
- (6) Shri Sushil Kumar Singh regarding opening of a new Kendriya Vidyalaya at Tekari block, district Gaya, Bihar.
- (7) Shri Parvesh Sahib Singh regarding Regulation of hair transplant market.
- (8) Smt. Aparajita Sarangi regarding safety of women in Odisha.
- (9) Dr. Jai Sidheshwar Shivachary Mahaswamiji regarding Live telecast of Solapur Gadda Yatra.
- (10) Shri Ashok Kumar Rawat regarding creation of a Munsif Court in Kanpur district.
- (11) Shri Mukesh Rajput regarding need to start construction work of ROBs in Farrukhabad parliamentary Constituency.

- (12) Shri M. K. Raghavan regarding facilities for CGHS Beneficiaries in Kozhikode.
- (13) Shri Rajmohan Unnithan regarding setting up of a Passport office in Kasaragod district, Kerala.
- (14) Shri V. K. Sreekandan regarding infant and child mortality in Attappadi tribal area, Kerala.
- (15) Shri S. R. Parthiban regarding privatization of Salem Steel Plant.
- (16) Prof. Saugata Roy regarding deaths of Armed Police Personnel in J&K.
- (17) Shri Sunil Kumar Mondal regarding construction of a small Dam on river Mundeshwary in West Bengal.
- (18) Shri Rajan Baburao Vichare regarding condition of buildings of Post Offices in Thane Parliamentary Constituency.
- (19) Shri Dileshwar Kamait regarding Rail facilities in East Central Railway Zone.
- (20) Shri Kunwar Danish Ali regarding maintenance and beautification of historical Monuments.
- (21) Shri P.R. Natarajan regarding Electricity (Amendment) Bill-2021.
- (22) Shri Thol Thirumaavalavan regarding crimes against SCs and STs in Uttar Pradesh.

2.08 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Thursday, the 16th December, 2021.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 16, 2021/Agrahayana 25, 1943 (Saka)

No. 145

11.00 A.M.

1. Tragic Reference by the Speaker

The Speaker made reference to the loss of life of Group Captain Varun Singh, the lone survivor of IAF Helicopter crash on 8th December, 2021.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed soul.

11.02 A.M.

2. *Reference by Speaker

The Speaker made reference on *Swarnim Vijay Diwas*, the Fiftieth Liberation Day of Bangladesh.

11.03 A.M.

3. Starred Questions

Member in whose Name Starred Question No. 263 was listed, was absent. However, a Supplementary Question to it was asked and replied.

*(Due to interruptions Lok Sabha adjourned at 11.09 A.M.
and re-assembled at 2.00 P.M.)*

*Original in Hindi. For details, kindly see the debates of the day.

Replies to Starred Question Nos. 261, 262 and 264–280 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

%5. Observation by Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

2.00 P.M.

6. Papers laid on the Table

*The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2020-2021.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2020-2021.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

%Made at 11.08 A.M. Original in Hindi. For details, kindly see the debates of the day.

*At 2.05 P.M.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2020-2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the NTPC Limited, New Delhi, and its subsidiaries for the year 2020-2021.
 - (ii) Annual Report of the NTPC Limited, New Delhi, and its subsidiaries for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2020-2021.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2020-2021.
 - (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the TUSCO Limited, Rishikesh, for the year 2020-2021.
 - (ii) Annual Report of the TUSCO Limited, Rishikesh, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2020-2021.
 - (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2020-2021.
 - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (g) (i) Review by the Government of the working of the Power System Operation Corporation Limited, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the Power System Operation Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (h) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2020-2021.
 - (ii) Annual Report of the SJVN Limited, Shimla, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-
- (i) The Bureau of Energy Efficiency Appointment and Terms and Conditions of Service of Director-General (Amendment) Rules, 2021 published in Notification No. G.S.R.544(E) in Gazette of India dated 9th August, 2021.

- (ii) The Bureau of Energy Efficiency (Manner and Intervals of Time for Conduct of Energy Audit) Amendment Regulations, 2021 published in Notification No. F. No. 18/1/BEE/DISCOM/2021 in Gazette of India dated 28th October, 2021.
 - (iii) The Bureau of Energy Efficiency (Manner and Intervals for Conduct of Energy Audit in Electricity distribution companies) Regulations, 2021 published in Notification No. F. No. 18/1/BEE/DISCOM/2021 in Gazette of India dated 7th October, 2021.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
- (i) The Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 published in Notification No. G.S.R.751(E) in Gazette of India dated 22nd October, 2021.
 - (ii) The Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 published in Notification No. G.S.R.752(E) in Gazette of India dated 22nd October, 2021.
 - (iii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2021 published in Notification No. L-1/236/2018/CERC in Gazette of India dated 13th September, 2021.
 - (iv) The Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2019 published in Notification No. L-1/247/2019/CERC in Gazette of India dated 26th November, 2019.
 - (v) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters)(First Amendment) Regulations, 2020 published in

Notification No. L-1/253/2019/CERC in Gazette of India dated 2nd November, 2019.

- (vi) Notification No. L-1/42/2010/CERC published in Gazette of India dated 1st November, 2021 repealing the Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 alongwith Central Electricity Regulatory Commission (Regulation of Power Supply)(First Amendment) Regulations, 2021.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Petroleum Laboratory, Noida, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Society for Petroleum Laboratory, Noida, for the year 2020-2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2020-2021.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Oil and Natural Gas Corporation Limited,

New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c)
 - (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
 - (i) Statement regarding Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2020-2021.
 - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)
 - (i) Statement regarding Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2020-2021.
 - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)
 - (i) Statement regarding Review by the Government of the working of the Bharat PetroResources Limited, Mumbai, for the year 2020-2021.
 - (ii) Annual Report of the Bharat PetroResources Limited, Mumbai, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g)
 - (i) Statement regarding Review by the Government of the working

of the ONGC Videsh Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the ONGC Videsh Limited, New Delhi, for the year 2020-2021 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h)
- (i) Statement regarding Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2020-2021.
 - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
- (i) The Naphtha (Acquisition, Sale, Storage and Prevention of use in Automobile) Amendment Order, 2021 published in Notification No. G.S.R.631(E) in Gazette of India dated 14th September, 2021.
 - (ii) The Lubricating Oils and Greases (Processing, Supply and Distribution Regulation (Amendment) Order, 2021 published in Notification No. G.S.R.770(E) in Gazette of India dated 28th October, 2021.
- (4) A copy of the Oil Industry (Development Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.829(E) in Gazette of India dated 23rd November, 2021 under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974.

The Minister of Petroleum and Natural Gas; and Minister of Housing and Urban Affairs (Shri Hardeep Singh Puri) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-

- (i) The Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 2021 published in Notification No. G.S.R.168(E) in Gazette of India dated 11th March, 2021.
- (ii) S.O.668(E) published in Gazette of India dated 12th February, 2021, regarding the modifications in Unified Building Bye-Laws (UBBL) for Delhi -2016.
- (iii) S.O.770(E) published in Gazette of India dated 19th February, 2021, regarding fixation of rates to be applied for enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/ Commercial Streets and commercial properties (Excluding Hotel and parking Plots) arising out of MPD 2021.
- (iv) S.O.886(E) published in Gazette of India dated 24th February, 2021, regarding the modifications in Unified Building Bye-Laws (UBBL) for Delhi -2016.
- (v) S.O.1519(E) published in Gazette of India dated 9th April, 2021, regarding fixation of rates to be applied for Enhanced FAR for

residential properties, Coop. Group Housing, Mixed Use/ Commercial streets and commercial properties (Excluding Hotel and parking Plots) arising out of MPD 2021.

- (vi) The "Transit Oriented Development (TOD) Regulations" published in Notification No. S.O.1582(E) in Gazette of India dated 13th April, 2021,.
 - (vii) S.O.2615(E) published in Gazette of India dated 29th June, 2021, regarding the modifications in Unified Building Bye-Laws (UBBL) for Delhi -2016.
 - (viii) S.O.2778(E) published in Gazette of India dated 12th July, 2021, regarding fixation of rates to be applied for Enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/ Commercial Streets and Commercial Properties (excluding Hotel and Parking Plots) arising out of MPD 2021.
 - (ix) S.O.2779(E) published in Gazette of India dated 12th July, 2021, regarding fixation of use conversion charges for Mixed Use/ Commercial Use of Premises and Shop-cum-residence plots/ complexes later designated as LSCs.
 - (x) S.O.3518(E) published in Gazette of India dated 31st August, 2021, regarding extension of time for one year i.e. up to 15.08.2022 for applicability of existing rate of External Development Charges (EDC) leviable for Godowns/ Godown clusters in Narela.
 - (xi) S.O.3933(E) published in Gazette of India dated 23rd September, 2021, regarding corrigendum to 'The Transit Oriented Development (TOD), Regulations in Delhi'.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Memorandum of Understanding between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2020-2021.
 - (ii) Memorandum of Understanding between the Solar Energy Corporation of India Limited and the Ministry of New and Renewable Energy for the year 2020-2021.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Hydrology, Roorkee, for the year 2020-2021.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2020-2021.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2019-2020.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

7. Messages from Rajya Sabha

The Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 14th December, 2021, Rajya Sabha agreed without any amendment to the Delhi Special Police Establishment (Amendment) Bill, 2021, as passed by Lok Sabha.

- (ii) That at its sitting held on the 14th December, 2021, Rajya Sabha agreed without any amendment to the Central Vigilance Commission (Amendment) Bill, 2021, as passed by Lok Sabha.

8. Report of the Joint Committee on the Personal Data Protection Bill, 2019

Shri P.P. Chaudhary presented the Report of the Joint Committee on the Personal Data Protection Bill, 2019.

9. Statement of Committee on Empowerment of Women

Dr. Heena Vijaykumar Gavit laid on the table the Final Action Taken Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in Chapter I and Chapter V of the Fourth Report (Seventeenth Lok Sabha) of the Committee on Empowerment of Women (2020-21) on the Action Taken on the Recommendations/Observations contained in the Eleventh Report (Sixteenth Lok Sabha) of the Committee (2017-18) on the subject "Women's Healthcare: Policy Options".

10. Statements of Committee on Welfare of Other Backward Classes

Shri Rajesh Verma laid on the Table the following Seven Statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Statement showing further action taken by the Government on the recommendations/observations contained in the 6th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations/observations contained in the 2nd Report (Sixteenth Lok Sabha) on "Reservation in employment and welfare measures for OBCs in the Employees' Provident Fund Organisation" pertaining to the Ministry of Labour and Employment.
- (2) Statement showing further action taken by the Government on the recommendations/observations contained in the 14th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations/observations contained in the 9th Report (Sixteenth Lok Sabha) on "Measures undertaken to secure representation of OBCs and for their welfare in Oil and Natural Gas Corporation" pertaining to the Ministry of Petroleum and Natural Gas.
- (3) Statement showing further action taken by the Government on the recommendations/observations contained in the 17th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations/observations contained in the 10th Report (Sixteenth Lok Sabha) on "Need for greater budgetary allocations for various welfare measures/schemes for OBCs" pertaining to the Ministry of Social Justice and Empowerment.
- (4) Statement showing further action taken by the Government on the recommendations/observations contained in the 18th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations contained in the 12th Report (Sixteenth Lok Sabha)

on "Measures undertaken to secure representation of OBCs in employment and for their welfare in National Highways Authority of India" pertaining to the Ministry of Road Transport and Highways.

- (5) Statement showing further action taken by the Government on the recommendations/observations contained in the 19th Report (Sixteenth Lok Sabha) on the action taken by the Government on the recommendations contained in the 16th Report (Sixteenth Lok Sabha) on "Measures undertaken to secure representation of OBCs and for their welfare in NTPC Ltd." pertaining to the Ministry of Power.
- (6) Statement showing further action taken by the Government on the recommendations/observations contained in the 7th Report (Seventeenth Lok Sabha) on the action taken by the Government on the recommendations contained in the 20th Report (Sixteenth Lok Sabha) on "Measures undertaken to secure representation of OBCs in employment and for their welfare in Central Public Works Department (CPWD)" pertaining to the Ministry of Housing and Urban Affairs.
- (7) Statement showing further action taken by the Government on the recommendations/observations contained in the 8th Report (Seventeenth Lok Sabha) on the action taken by the Government on the recommendations contained in the 21st Report (Sixteenth Lok Sabha) on "Rationalization of Creamy Layer in Employment for OBCs in Services and Posts under the control of Government of India including Union Territories, PSUs, etc." pertaining to the Ministry of Social Justice and Empowerment.

11. Statements by Ministers

- (1) The Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation [General (Retd.) V. K. Singh] laid the following statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 285th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Road Transport & Highways.
 - (ii) the status of implementation of the recommendations contained in the 287th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-22) pertaining to the Ministry of Road Transport & Highways.
- (2) The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid the following statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Energy on Demands for Grants (2019-2020) pertaining to the Ministry of New and Renewable Energy.
 - (ii) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Energy on Demands for Grants (2020-2021) pertaining to the Ministry of New and Renewable Energy.

2.06 P.M.**12. Government Bill – Introduced**

The Biological Diversity (Amendment) Bill, 2021

2.07 P.M.**13. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Dhal Singh Bisen regarding need of a subsidy scheme for nutritious diet to animals.
- (2) Shri Chhedi Paswan regarding issuance of caste certificates to Kharwar tribal community in Rohtas and Kaimur Districts of Bihar.
- (3) Shri Rodmal Nagar regarding need to start classes in Kendriya Vidyalaya, Narsinghgarh, Rajgarh District, Madhya Pradesh.
- (4) Shri Saumitra Khan regarding condition of Sareswar Mandir situated in Bishnupur parliamentary constituency, West Bengal.
- (5) Shri Ashok Mahadeorao Nete regarding implementation issues pertaining to PMAY-G in Gadchiroli-Chimur parliamentary constituency.
- (6) Shri Kunar Hembram regarding All India Radio broadcasts in Santhali language and starting of a Santhali Channel in Doordarshan.
- (7) Shri R.K. Singh Patel regarding financial allocation for the development of Kashai and Mau Cluster in Banda parliamentary constituency, Uttar Pradesh.
- (8) Shri Subhash Chandra Baheria regarding stoppage of trains in Bhilwara parliamentary constituency, Rajasthan.
- (9) Shri Rahul Kaswan regarding amendment in the guidelines of National Council for Teacher Education (N.C.T.E.).
- (10) Shri Devji M. Patel regarding rail connectivity of Sirohi district, Rajasthan.

- (11) Shri Satyadev Pachauri regarding social and economic upliftment of slum-dwellers in the country.
- (12) Adv. Adoor Prakash regarding construction of buildings for various post offices in Attingal parliamentary constituency.
- (13) Adv. Dean Kuriakose regarding NH- 85 Green Field Business Corridor.
- (14) Shri Ravneet Singh regarding reduced budgetary allocation for scholarships.
- (15) Dr. T.R. Paarivendhar regarding establishment of Kendriya Vidyalayas in Perambalur parliamentary constituency.
- (16) Shri Pocha Brahmananda Reddy regarding compensation relating to Telugu Ganga Project.
- (17) Shri Arvind Ganpat Sawant regarding salaries and wages of employees and workers of Asiatic Society of Mumbai.
- (18) Shri Chandeshwar Prasad regarding problem of polluted water and waterlogging near Jehanabad railway station and Danapur Railway Division, Khagaul.
- (19) Shri Chandra Sekhar Sahu regarding construction of a new green field Airport in Ganjam District, Odisha.
- (20) Shri K. Subbarayan regarding promotion of garment and hosiery sector of Tiruppur.
- (21) Shri Hanuman Beniwal regarding review in eligibility criteria of small and marginal farmers seeking relief under State Disaster Response Force (SDRF) in Rajasthan.

2.07 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Friday, the 17th December, 2021.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, December 17, 2021/Agrahayana 26, 1943 (Saka)

No. 146

11.00 A.M.

1. Starred Questions

Members in whose names Starred Question No. 281 was listed, were absent. However, Supplementary Questions to it were asked and replied. Starred Question Nos. 282–284 were orally answered.

*(Due to interruptions Lok Sabha adjourned at 11.31 A.M.
and re-assembled at 2.00 P.M.)*

Replies to Starred Question Nos. 285–300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

%3. Observations by Speaker

The Speaker observed* that members should ensure that no property inside the Chamber is damaged.

He also appealed[&] to the Members to maintain decorum and dignity of the House.

[%]Original in Hindi. For details, kindly see the debates of the day.

*Made at 11.18 A.M.

[&]Made at 11.30 A.M.

2.00 P.M.**4. Papers laid on the Table**

*The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission for Indian medicine and Homoeopathy, Ghaziabad, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission for Indian medicine and Homoeopathy, Ghaziabad, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Deendayal Port Trust, Gandhidham, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deendayal Port Trust, Gandhidham, for the year 2020-2021.

*At 2.06 P.M.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Deendayal Port Trust, Gandhidham, for the year 2020-2021, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Deendayal Port Trust, Gandhidham, for the year 2020-2021.
- (2)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2020-2021.
- (3)
- (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Syama Prasad Mookerjee Port, Kolkata, for the year 2020-2021.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Syama Prasad Mookerjee Port, Kolkata, for the year 2020-2021.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Syama Prasad Mookerjee Port, Kolkata, for the year 2020-2021, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Syama Prasad Mookerjee Port, Kolkata, for the year 2020-2021.
- (4)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust,

Visakhapatnam, for the year 2020-2021.

(5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Hooghly Cochin Shipyard Limited, Kochi, for the year 2020-2021.
- (ii) Annual Report of the Hooghly Cochin Shipyard Limited, Kochi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2020-2021.
- (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Tebma Shipyard Limited, Kancheepuram, for the year 2020-2021.
- (ii) Annual Report of the Tebma Shipyard Limited, Kancheepuram, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2020-2021.
- (ii) Annual Administration Report of the Kamarajar Port Limited, Chennai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trust Act, 1963:-

- (i) G.S.R.189(E) published in Gazette of India dated 15th March, 2021, approving the Paradip Port Trust Employees (Licensing of Stevedoring and Shore Handling) Regulations, 2021.

(ii) G.S.R.591(E) published in Gazette of India dated 27th August, 2021, approving the Cochin Port Trust (Licensing of Jetties, Piers and Slipways) Regulations, 2021.

(7) A copy of the Merchant Shipping (Maritime Labour) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.441(E) in Gazette of India dated 28th June, 2021 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2020-2021.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy of the *Explanatory Memorandum (Hindi and English version) as to the action taken on the recommendations relating to Disaster related grants made by the 15th Finance Commission in its Final Report submitted to the President on 9th November, 2020.

The Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the District Legal Services Authority U.T. Chandigarh, Chandigarh, for the years 1998-1999 to 2019-2020, together with Audit Report thereon.

* Report for the year 2021-26 (Volumes I to IV) - XV Finance Commission was laid alongwith Explanatory Memorandum on 01.02.2021.

- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the District Legal Services Authority U.T. Chandigarh, Chandigarh, for the years 1998-1999 to 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the State Legal Services Authority Union Territory Chandigarh, Chandigarh, for the years 1998-1999 to 2019-2020, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the State Legal Services Authority Union Territory Chandigarh, Chandigarh, for the years 1998-1999 to 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2020-2021.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2020-2021.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bengaluru, for the year 2020-2021.
- (ii) Annual Report of the Hindustan Aeronautics Limited, Bengaluru, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the BEML Limited, Bangalore, for the year 2020-2021.
- (ii) Annual Report of the BEML Limited, Bangalore, for the year 2020-

2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2020-2021.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2020-2021.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2020-2021.
 - (ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Cantonment Land Administration Rules, 2021 (Hindi and English versions) published in Notification No. S.R.O.24(E) in Gazette of India dated 2nd December, 2021 under sub-section (2) of Section 66 of the Cantonments Act, 2006.
- (5) A copy of the Navy Leave Regulations, 2019 (Hindi and English versions) published in Notification No. S.R.O.105 in weekly Gazette of India dated 14th December, 2019 under Section 185 of the Navy Act, 1957.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2018-2019, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2020-2021.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Petrochemicals Engineering and Technology, Chennai, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Petrochemicals Engineering and Technology, Chennai, for the year 2020-2021.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2020-2021.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Education (Dr. Rajkumar Ranjan Singh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2019-2020.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2019-2020, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Nalanda University, Nalanda, for the year 2019-2020.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Utkal University), Bhubaneswar, for the year 2020-2021, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Utkal University), Bhubaneswar, for the year 2020-2021.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table a copy of the Drugs (4th Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.716(E) in Gazette of India dated 4th October, 2021 under Section 38 of the Drugs and Cosmetics Act, 1940.

5. Reports of Committee on Papers laid on the Table

Shri Ritesh Pandey presented the Sixty-fourth to Seventy-third Reports (Original/Action Taken) (Hindi and English versions) of the Committee on Papers Laid on the Table (2021-2022).

6. Action Taken Statements of Standing Committee on Defence

Kunwar Danish Ali laid the Final Action Taken Statements (Hindi and English versions) of the Government on the Recommendations contained in Chapter I and V of the following Reports of the Committee:-

- (1) Twelfth Report of the Standing Committee on Defence (Sixteenth Lok Sabha) on Action taken by the Government on the Observations/ Recommendations contained in the Fourth Report of the Committee (Sixteenth Lok Sabha) on 'Demands for Grants (2014-15) of the Ministry of Defence on Navy and Air Force (Demand Nos. 23 & 24)'.
- (2) Thirty-seventh Report of the Standing Committee on Defence (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-eighth Report (Sixteenth Lok Sabha) on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineer Services, Canteen Stores Department, Directorate General Defence Estates, Defence Public Sector Undertakings, Welfare of Ex-Servicemen, Defence Pensions, Ex-Servicemen Contributory Health Scheme (Demand Nos. 19 & 22)'.
- (3) Forty-fifth Report of the Standing Committee on Defence (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-third Report (Sixteenth Lok Sabha) on 'Resettlement of Ex-Servicemen'.

- (4) Forty-sixth Report of the Standing Committee on Defence (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Fortieth Report (Sixteenth Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2018-19 on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineer Services, Directorate General Defence Estates, Defence Public Sector Undertakings, Welfare of Ex-Servicemen, Defence Pensions, Ex-Servicemen Contributory Health Scheme (Demand Nos. 19 and 22)'.
- (5) Forty-seventh Report of the Standing Committee on Defence (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Forty-first Report (Sixteenth Lok Sabha) on 'Demands for Grants 2018-19 of the Ministry of Defence on Army, Navy and Air Force (Demand No. 20)'.
- (6) Forty-eighth Report of the Standing Committee on Defence (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Forty-second Report (Sixteenth Lok Sabha) on 'Demands for Grants of the Ministry of Defence for the year 2018-19 on Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)'.
- (7) Forty-ninth Report of the Standing Committee on Defence (Sixteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations contained in the Forty-third Report (Sixteenth Lok Sabha) on 'Demands for Grants for 2018-19 of the Ministry of Defence pertaining to Revenue Budget of Ordnance Factories, Defence Research and Development Organisation, Directorate General Of Quality Assurance And National Cadet Corps (Demand No. 20)'.

7. Report of Standing Committee on Coal, Mines and Steel

Shri S. Muniswamy presented the Twenty-seventh Report of the Committee (2021-2022) (Hindi and English versions) on Action Taken by the Government on the Observations/ Recommendations contained in their Twenty-first Report (Seventeenth Lok Sabha) on "Safety Management and Practices in Steel PSUs" relating to the Ministry of Steel.

8. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2021-22):-

- (1) Twenty-seventh Report on action taken by the Government on the observations/recommendations contained in the Nineteenth Report of the Committee (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Tribal Affairs.
- (2) Twenty-eighth Report on action taken by the Government on the observations/recommendations contained in the Twentieth Report of the Committee (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (3) Twenty-ninth Report on action taken by the Government on the observations/recommendations contained in the Twenty-first Report of the Committee (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

9. Reports of Standing Committee on Transport, Tourism and Culture

Shri Sunil Kumar Pintu laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred First Report on the 'Action Taken by the Government on the Recommendations/Observations contained in its Two Hundred and Eighty-seventh Report on the Demands for Grants (2021-22) of Ministry of Road Transport and Highways'.
- (2) Three Hundred Second Report on the 'Action Taken by the Government on the Recommendations/Observations contained in its Two Hundred and Ninety-first Report on the Demands for Grants (2021-22) of Ministry of Civil Aviation'.
- (3) Three Hundred Third Report on the 'Action Taken by the Government on the Recommendations/Observations contained in its Two Hundred and Ninetieth Report on the Demands for Grants (2021-22) of Ministry of Ports, Shipping and Waterways'.

10. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Twenty-seventh Report of the Business Advisory Committee.

11. Statements by Ministers

(1) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Women and Child Development (Smt. Smriti Zubin Irani) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of recommendations contained in the 314th Report of the Department-related Parliamentary Standing Committee on Human Resource Development on Demands for Grants 2020 -2021 (Demand No. 100) pertaining to the Ministry of Women and Child Development.
- (ii) the status of implementation of recommendations contained in the 326th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants 2021-2022 pertaining to the Ministry of Women and Child Development.

(2) The Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers (Dr. Mansukh Mandaviya) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the observations/ recommendations contained in the 118th and 125th Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants 2020-2021 (Demand No. 42) pertaining to the Department of Health and Family Welfare, Ministry of Health and Family Welfare.
- (ii) the status of implementation of the observations/ recommendations contained in the 119th and 124th Reports of the

Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants 2020-2021 (Demand No. 43) pertaining to the Department of Health Research, Ministry of Health and Family Welfare.

- (3) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 283rd Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants 2020-21 pertaining to the Ministry of Ports, Shipping and Waterways.
- (4) The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants 2019-2020 pertaining to the Ministry of Labour & Employment.
 - (ii) the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants 2020-2021 pertaining to the Ministry of Labour & Employment.
 - (iii) the status of implementation of the recommendations contained in the 17th Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants 2021-2022 pertaining to the Ministry of Labour & Employment.

12.10 P.M.**12. Statement by Minister of State in the Ministry of Parliamentary Affairs**

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the remaining part of the session.

2.12 P.M.**13. Government Bills – Introduced**

- (i) *The National Anti-Doping Bill, 2021*
- (ii) *The Wild Life (Protection) Amendment Bill, 2021*
- (iii) *The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2021*

2.15 P.M.**14. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ravi Kishan regarding opening of three CGHS dispensaries in Gorakhpur, Uttar Pradesh.
- (2) Shri Guman Singh Damor regarding need to connect Ratlam to Jhabua and Alirajpur district Headquarters with four-lane road.
- (3) Shri Rattan Lal Kataria regarding need to develop Panchkula, Haryana as a tourist place.
- (4) Shri Jagannath Sarkar regarding development of tourism in Nabadwip district, West Bengal.

- (5) Shri Pradeep Kumar Singh regarding expeditious construction of Forbesganj Airstrip.
- (6) Shri Ram Kripal Yadav regarding expeditious construction of Bihta International Airport.
- (7) Shri Basanta Kumar Panda regarding construction of National Highways in Kalahandi Parliamentary Constituency.
- (8) Shri Tirath Singh Rawat regarding relaxation in age-limit in UPSC examinations.
- (9) Shri Bidyut Baran Mahato regarding construction of Murakati Branch Canal in Jamshedpur parliamentary constituency.
- (10) Shri Parbatbhai Savabhai Patel regarding need to solve the water drainage and water-logging problem arising out of construction of a railway underpass in Banaskantha parliamentary Constituency.
- (11) Shri P.P. Chaudhary regarding sanctioning of Bilara Bar Railway line.
- (12) Shri Suresh Pujari regarding crop cutting Report system in Odisha.
- (13) Shri S. Jagathrakshakan regarding problems afflicting textile industry.
- (14) Shri M. Dhanush Kumar regarding rail connectivity in Tenkasi parliamentary constituency.
- (15) Smt. Chinta Anuradha regarding disbursement of loan to APSDC.
- (16) Shri Krupal Balaji Tumane regarding alleged irregularities in implementation of PMAY –G.
- (17) Shri Ram Shiromani regarding expeditious completion of bridge over Saryu Canal, in Shrawasti parliamentary constituency, Uttar Pradesh.
- (18) Dr. M. P. Abdussamad Samadani regarding restoration of Haz embarkation point at Kozhikode Airport.

2.15 P.M.**15. Amendments made by Rajya Sabha to Government Bill – Agreed to**

**The Surrogacy (Regulation) Bill, 2019*

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Dr. Bharati Pravin Pawar on behalf of Dr. Mansukh Mandaviya.

LONG TITLE

1. That at page 1, ***for*** the words "*National Surrogacy Board, State Surrogacy Boards*", the words "*National Assisted Reproductive Technology and Surrogacy Board, State Assisted Reproductive Technology and Surrogacy Boards*" be ***substituted***.

ENACTING FORMULA

2. That at page 1, line 1 ***for*** the word "Seventieth" the word "Seventy-Second" be ***substituted***.

CLAUSE 1

3. That in the marginal heading, ***for*** the words "Short title, extent and commencement", the words "Short title and commencement" be ***substituted***.
4. That at page 1, line 4, ***for*** the figure "2020" the figure "2021" be ***substituted***.
5. That at page 1, line 5, be ***deleted***.

CLAUSE 2

6. That at page 2, line 3, ***after*** the word "expenses", the words "and such other prescribed expenses" be ***inserted***.
7. That at page 2, ***after*** line 6, the following be ***inserted***, namely:–
 "(ca) 'Assisted Reproductive Technology Act' means the Assisted Reproductive Technology (Regulation) Act, 2021;"
8. That at page 2, line 7, ***for*** the words "National Surrogacy Board," the words "National Assisted Reproductive Technology and Surrogacy Board" be ***substituted***.

* The Bill was passed by Lok Sabha on the 5th August, 2019, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 8th December, 2021 and returned it to Lok Sabha on 14th December, 2021.

9. That at page 2, line 16, ***after*** the words "medical expenses", the words "and such other prescribed expenses" be ***inserted***.
10. That at page 2, ***for*** lines 23 to 26, the following be ***substituted***, namely:-

"(j) "embryologist" means a person who possesses any post-graduate medical qualification or doctoral degree in the field of embryology or clinical embryology from a recognised University with not less than two years of clinical experience;"
11. That at page 2, lines 38 and 39, be ***deleted***.
12. That at page 2, line 41, ***after*** the words "compensation for", the words "medical expenses, health issues," be ***inserted***.
13. That at page 2, line 42, ***after*** the words "surrogate mother", the words "and such other prescribed expenses incurred on such surrogate mother" be ***inserted***.
14. That at page 2, ***for*** lines 43 and 44, the following be ***substituted***, namely:-

"(r) "intending couple" means a couple who have a medical indication necessitating gestational surrogacy and who intend to become parents through surrogacy;"
15. That at page 2, ***after*** line 44, the following be ***inserted***, namely:-

"(ra) "intending woman" means an Indian woman who is a widow or divorcee between the age of 35 to 45 years and who intends to avail the surrogacy;"
16. That at page 2, lines 45 and 46, ***for*** the words "the National Surrogacy Board or a State Surrogacy Board", the words "the National Assisted Reproductive Technology and Surrogacy Board or a State Assisted Reproductive Technology and Surrogacy Board" be ***substituted***.
17. That at page 3, line 14, ***for*** the words "the State Surrogacy Board", the words "the State Assisted Reproductive Technology and Surrogacy Board" be ***substituted***.
18. That at page 3, ***for*** lines 30 to 33, the following be ***substituted***, namely:-

"(zf) "surrogate mother" means a woman who agrees to bear a child (who is genetically related to the intending couple or intending woman) through surrogacy from the implantation of embryo in her womb and fulfils the conditions as provided in sub-clause (b) of clause (iii) of section 4;"
19. That at page 3, ***after*** line 34, the following be ***inserted*** namely:-

"(2) Words and expressions used herein and not defined in this Act but defined in the Assisted Reproductive Technology Act shall have the meanings respectively assigned to them in that Act."

CLAUSE 4

20. That at page 4, ***for*** lines 43 and 44, the following be ***substituted***, namely:-

“(a) when an intending couple has a medical indication necessitating gestational surrogacy:

Provided that a couple of Indian origin or an intending woman who intends to avail surrogacy, shall obtain a certificate of recommendation from the Board on an application made by the said persons in such form and manner as may be prescribed.

Explanation.—For the purposes of this sub-clause and item (I) of sub-clause (a) of clause (iii) the expression "gestational surrogacy" means a practice whereby a surrogate mother carries a child for the intending couple through implantation of embryo in her womb and the child is not genetically related to the surrogate mother;”.

21. That at page 5, ***for*** lines 12 and 13, the following be ***substituted***, namely:-

“(I) a certificate of a medical indication in favour of either or both members of the intending couple or intending woman necessitating gestational surrogacy from a District Medical Board;”.

22. That at page 5, line 14 ***for***, the word “sub-clause”, the word “item” be ***substituted***.

23. That at page 5, ***for*** line 23, the following be ***substituted***, namely:-

“couple or the intending woman and the surrogate mother, which shall be the birth affidavit after the surrogate child is born; and”.

24. That at page 5, line 24, ***after*** the words, “such amount”, the words “and in such manner”, be ***inserted***.

25. That at page 5, line 25, ***for*** the words, “sixteen months”, the words “thirty-six months”, be ***substituted***.

26. That at page 5, ***for*** lines 37 to 39, the following be ***substituted***, namely:-

“(II) a willing woman shall act as a surrogate mother and be permitted to undergo surrogacy procedures as per the provisions of this Act:

Provided that the intending couple or the intending woman shall approach the appropriate authority with a willing woman who agrees to act as a surrogate mother;”.

27. That at page 6, line 3, ***for*** the words, “the age of intending couple is between”, the words “the intending couple are married and between the age of”, be ***substituted***.

28. That at page 6, lines 6 and 7 be **deleted**.

CLAUSE 5

29. That at page 6, lines 16 and 17, **after** the words, "intending couple", the words "or intending woman", be **inserted**.

CLAUSE 7

30. That at page 6, line 27, **after** the words, "intending couple", the words "or intending woman", be **inserted**.

31. That at page 6, lines 31 to 33 be **deleted**.

NEW CLAUSE 7A

32. That at page 6, **after** line 33, the following new clause, be **inserted**, namely:-

"**7A.** A child born out of surrogacy procedure, shall be deemed to be a biological child of the intending couple or intending woman and the said child shall be entitled to all the rights and privileges available to a natural child under any law for time being in force." Rights of surrogate child.

CLAUSE 8

33. That at page 6, line 34, **for** the words "implanted in the surrogate mother", the words "implanted in the uterus of the surrogate mother" be **substituted**.

CLAUSE 13

34. That at page 7, line 37, **after** the words, "surrogacy clinic", the words "or the intending couple or the intending woman", be **inserted**.

35. That at page 7, line 39, **after** the words and figure, "under section 12", the words and figure "and communication relating to rejection of the certificates under section 4", be **inserted**.

NEW CLAUSES 13A AND 13B

36. That at page 7, **after** line 45 the following new clauses be **inserted** namely:-

"**13A.** There shall be established a Registry to be called the National Assisted Reproductive Technology and Surrogacy Registry for the purposes of registration of surrogacy clinics under this Act. Establishment of National Assisted Reproductive Technology and Surrogacy Registry."

13B. The National Assisted Reproductive Application of Technology and Surrogacy Registry referred to in provisions of section 13A and to be established under section 9 Assisted of the Assisted Reproductive Technology Act shall Reproductive be the National Registry for the purposes of this Technology Act and the functions to be discharged by the said with respect to Registry under the Assisted Reproductive National Registry. Technology Act shall, *mutatis mutandis*, apply.”.

CLAUSE 14

37. That at page 8, ***for*** lines 2 to 5, the following be ***substituted***, namely:-

“NATIONAL ASSISTED REPRODUCTIVE TECHNOLOGY AND SURROGACY BOARD AND STATE ASSISTED REPRODUCTIVE TECHNOLOGY AND SURROGACY BOARDS

14. (1) The Central Government shall, by Constitution of notification, constitute a Board to be known as the National Assisted National Assisted Reproductive Technology and Reproductive Surrogacy Board to exercise the power and perform Technology and the functions conferred on the Board under this Surrogacy Board. Act.”.

38. That at page 8, lines 22 and 23, the words, “or experts of stri-roga or prasuti-tantra”, be ***deleted***.

CLAUSE 15

39. That at page 8, lines 42 and 43, ***for*** the words, “one year”, the words “three years”, be ***substituted***.

CLAUSE 22

40. That at page 10, line 27, ***for*** the words “State Surrogacy Boards”, the words “State Assisted Reproductive Technology and Surrogacy Boards” be ***substituted***.

CLAUSE 23

41. That at page 10, ***for*** lines 29 to 31, the following be ***substituted***, namely:-

23. Each State and Union territory having Constitution of Legislature shall constitute a Board to be known as State Assisted the State Assisted Reproductive Technology and Reproductive Surrogacy Board or the Union territory Assisted Technology and Reproductive Technology and Surrogacy Board, as Surrogacy the case may be, which shall discharge the following Board. functions, namely:-”.

CLAUSE 24

42. That at page 11, lines 13 and 14, the words "or experts of stri-roga or prasuti-tantra", be ***deleted***.

CLAUSE 25

43. That at page 11, line 29, ***for*** the words "one year", the words "three years" be ***substituted***.

CLAUSE 32

44. That at page 13, ***for*** line 9, the following be ***substituted***, namely:–
"each of the Union territories for the purposes of this Act and the Assisted Reproductive Technology Act."
45. That at page 13, ***for*** line 12, the following be ***substituted***, namely:–
"the whole or any part of the State for the purposes of this Act and the Assisted Reproductive Technology Act."
46. That at page 13, ***after*** line 15, the following be ***inserted***, namely:–
"(i) an officer of or above the rank of the Joint Secretary of the Health and Family Welfare Department-Chairperson, *ex officio*;"
47. That at page 13, line 17 ***for*** the word "Chairperson" the words "Vice Chairperson, *ex officio*" be ***substituted***.

CLAUSE 34

48. That at page 14, line 12, ***after*** the words "may be prescribed", the words "and submit the same to the National Assisted Reproductive Technology and Surrogacy Board" be ***inserted***.

CLAUSE 37

49. That at page 15, ***for*** the existing marginal heading, the words "Punishment for not following altruistic surrogacy." be ***substituted***.
50. That at page 15, line 8, ***after*** the words "Any intending couple", the words "or intending woman" be ***inserted***.
51. That at page 15, line 10, ***for*** the words "commercial surrogacy", the words "not following the altruistic surrogacy" be ***substituted***.

CLAUSE 47

52. That at page 16, ***after*** line 33 the following be ***inserted***, namely:–
"(a) the prescribed expenses under clauses (b), (f) and (g) of sub-section (1) of section 2;"
53. That at page 16, line 36 ***for*** the words, "the manner", the words "the period and manner", be ***substituted***.
54. That at page 16, ***after*** line 37, the following be ***inserted***, namely:–
"(ba) the form and manner of application for obtaining certificate

of recommendation from the Board under proviso to sub-clause (a) of clause (i) of section 4;”.

55. That at page 16, line 39, ***after*** the word “company” the words “and the manner of such coverage” be ***inserted***.
56. That at page 16, line 44, ***for*** the words “implanted in the surrogate mother”, the words “implanted in the uterus of the surrogate mother” be ***substituted***.
57. That at page 17, lines 17 and 18, ***for*** the words “the State and Union territory Boards”, the words “the State Assisted Reproductive Technology and Surrogacy Board and Union territory Assisted Reproductive Technology and Surrogacy Board” be ***substituted***.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Dr. Bharati Pravin Pawar.

The motion was adopted and the amendments were agreed to.

2.22 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Monday, the 20th December, 2021.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 20, 2021/Agrahayana 29, 1943 (Saka)

No. 147

11.00 A.M.

1. *Obituary References

The Speaker made references to the passing away of Shri Chandra Pal Shailani, member of the Fifth and Seventh Lok Sabhas; Shri Konijeti Rosaiah, member of the Twelfth Lok Sabha and; Shri Ram Nagina Mishra, member of the Seventh, Eighth and Tenth to Thirteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 301, 302, 307, 314 and 317 were orally answered. Members in whose names Starred Questions Nos. 303–306, 308–313, 315, 316, and 318–320 were listed, were absent. However, Supplementary Questions to Starred Question Nos. 303, 304, 306 and 320 were asked and replied.

*(Due to interruptions Lok Sabha adjourned at 11.43 A.M.
and re-assembled at 12.00 Noon)*

*Original in Hindi. For details, please see the debates of the day.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

4[%] Observations by Speaker

The Speaker appealed to the Members to maintain healthy tradition of the House.

12.00 Noon

5. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Financial Reporting Authority, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Financial Reporting Authority, New Delhi, for the year 2020-2021.

[%]Made at 11.42 A.M. Original in Hindi. For details, kindly see the debates of the day.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
- (i) The Companies (Registration of Foreign Companies) Amendment Rules, 2021 published in Notification No. G.S.R.538(E) in Gazette of India dated 5th August, 2021.
 - (ii) The Companies (Specification of definitions details) Third Amendment Rules, 2021 published in Notification No. G.S.R.539(E) in Gazette of India dated 5th August, 2021.
 - (iii) The Companies (Appointment and Qualification of Directors) Amendment Rules, 2021 published in Notification No. G.S.R.579(E) in Gazette of India dated 19th August, 2021.
 - (iv) The Companies (Creation and Maintenance of databank of Independent Directors) Amendment Rules, 2021 published in Notification No. G.S.R.580(E) in Gazette of India dated 19th August, 2021.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) and (ii) of (3) above.
- (5)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Labour Economics Research and Development, Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Labour Economics Research and Development, Delhi, for the year 2020-2021.
- (6)
- (i) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2020-2021.
 - (ii) Action Taken Report (Hindi and English versions) on the recommendations of the Annual Report of the National Statistical

Commission, New Delhi, for the year 2020-2021.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2020-2021, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2020-2021.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Environment (Protection) Act, 1986:-

- (i) S.O.460(E) published in Gazette of India dated 30th January, 2020 declaring the area as Dibru-Saikhowa National Park Eco-Sensitive Zone.
- (ii) S.O.1817(E) published in Gazette of India dated 7th June, 2017 declaring the area as Amchang Wildlife Sanctuary Eco-Sensitive Zone.
- (iii) S.O.1042(E) published in Gazette of India dated 27th February, 2019 declaring the area as Cuthbert Bay Wildlife Sanctuary Eco-Sensitive Zone.
- (iv) S.O.652(E) published in Gazette of India dated 4th February, 2019 declaring the area as Mount Harriet National Park Eco-Sensitive Zone.

- (v) S.O.1874(E) published in Gazette of India dated 11th May, 2018 declaring the area as Saddle Peak National Park Eco-Sensitive Zone.
- (vi) S.O.2943(E) published in Gazette of India dated 28th August, 2020 declaring the area as Eagle Nest National Park Eco-Sensitive Zone.
- (vii) S.O.1918(E) published in Gazette of India dated 4th June, 2019 declaring the area as Mouling National Park Eco-Sensitive Zone.
- (viii) S.O.1366(E) published in Gazette of India dated 28th April, 2017 declaring the area as Kambalakonda Wildlife Sanctuary Eco-Sensitive Zone.
- (ix) S.O.1868(E) published in Gazette of India dated 9th June, 2017 declaring the area as Nelapattu Bird Sanctuary Eco-Sensitive Zone.
- (x) S.O.1563(E) published in Gazette of India dated 15th May, 2017 declaring the area as Rajiv Gandhi National Park Eco-Sensitive Zone.
- (xi) S.O.1174(E) published in Gazette of India dated 13th April, 2017 declaring the area as Sri Lankamalleswara Wildlife Sanctuary Eco-Sensitive Zone.
- (xii) The Environment (Protection) Third Amendment Rules, 2021 published in Notification No. G.S.R.657(E) in Gazette of India dated 24th September, 2021.
- (xiii) The Environment (Protection) Second Amendment Rules, 2021 published in Notification No. G.S.R.541(E) in Gazette of India dated 6th August, 2021.
- (xiv) The Environment (Protection) 115 Amendment Rules, 2021 published in Notification No. G.S.R.724(E) in Gazette of India dated 8th October, 2021.

- (xv) The Environment (Protection) Fourth Amendment Rules, 2021 published in Notification No. G.S.R.656(E) in Gazette of India dated 24th September, 2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (xi) of (1) above.
- (3) A copy of the Notification No. S.O.4954(E) (Hindi and English versions) published in Gazette of India dated 3rd December, 2021, making certain amendments in the Notification No. S.O.1687(E) in Gazette of India dated 23rd April, 2021 under sub-section (3) of Section 25 of the Air Quality Management in NCR and Adjoining Area Act, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2020-2021.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the

Victoria Memorial Hall, Kolkata, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2019-2020.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy of the Statement (Hindi and English versions) on half yearly Review of the trends in receipts and expenditure in relation to the budget at the end of the first half of the Financial year 2021-2022 under the Fiscal Responsibility and Budget Management Act, 2003 under sub-section (1) of Section 7 of the said Act.
- (2) A copy of the 37th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, December, 2021.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2020-2021.
- (4) A copy of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers)(Third Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. SEBI/LAD-

NRO/GN/2021/60 in Gazette of India dated 6th December, 2021 under section 31 of the Securities and Exchange Board of India Act, 1992.

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O.4912(E) published in Gazette of India dated 30th November, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (ii) Notification No. 96/2021-Customs (N.T.) dated 2nd December, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

(6) A copy of Notification No. G.S.R.847(E) (Hindi and English versions) published in Gazette of India dated 6th December, 2021, together with an explanatory memorandum seeking to impose the anti-dumping duty on 'Certain Flat Rolled Products of Aluminum', originating in, or exported from China PR for a period of five years on recommendation of DGTR under sub-section 7 of Section 9A of the Customs Tariff Act, 1975.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2020-2021, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small

Business Development, Noida, for the year 2020-2021.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2020-2021.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Employees' State Insurance Corporation, New Delhi, for the year 2020-2021.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2020-2021.

- (ii) A copy of the Annual Accounts of the Navodaya Vidyalaya Samiti, Noida, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2020-2021.
- (2)
- (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha (Universalisation of Elementary Education Mission), Delhi, for the year 2020-2021.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha (Universalisation of Elementary Education Mission), Delhi, for the year 2020-2021.
- (3)
- (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad, Panchkula, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad, Panchkula, for the year 2020-2021.
- (4)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2019-2020.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
- (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shikshana Karnataka, Bengaluru, for the year 2019-

- 2020, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Samagra Shikshana Karnataka, Bengaluru, for the year 2019-2020.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha School Education Programme Authority (Samagra Shiksha), Bhubaneswar, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Odisha School Education Programme Authority (Samagra Shiksha), Bhubaneswar, for the year 2020-2021.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2020-2021.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha UT of Chandigarh, Chandigarh, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Samagra Shiksha UT of Chandigarh, Chandigarh, for the year 2020-2021.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2020-2021.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2020-2021.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, Ravangla, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology

- Sikkim, Ravangla, for the year 2020-2021.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2020-2021.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2020-2021.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Calicut, Calicut, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Calicut, Calicut, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Canchipur, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Canchipur, for the year 2019-2020, together

with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, South Sikkim, for the year 2019-2020, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Sikkim, South Sikkim, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, for the year 2020-2021.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Delhi, Delhi, for the year 2019-2020, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Delhi, Delhi, for the year 2019-2020.
- (15) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (14) above.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2020-2021.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Visakhapatnam, Visakhapatnam, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Visakhapatnam, Visakhapatnam, for the year 2020-2021.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Calcutta, Kolkata, for the year 2020-2021.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Una, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Information Technology, Una, for the year 2019-2020.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sambalpur, Sambalpur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Sambalpur, Sambalpur, for the year 2019-2020.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2019-2020.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2019-2020.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Jaipur, for the year 2020-2021.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Silchar, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Silchar, Silchar, for the year 2019-2020.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2020-2021.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2019-2020, together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Karaput, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Karaput, for the year 2020-2021.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tripuati, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tripuati, for the year 2019-2020.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2019-2020, together with Audit Report thereon.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2020-2021.
- (ii) A copy of the Annual Accounts of the Central University of Gujarat, Gandhinagar, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2020-2021.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2020-2021.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2020-2021.
- (39)
- (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2020-2021, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2020-2021.
- (40)
- (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2020-2021.
- (41)
- (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2020-2021.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2020-2021.
- (42) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Indian Institutes of Management Act, 2017:-
- (i) The Indian Institute of Management, Kozhikode Regulations, 2021 published in Notification No. F. No. 02-06/2021-IIMK-CAO-12 in Gazette of India dated 15th November, 2021.

- (ii) The Indian Institute of Management, Lucknow Regulations, 2021 published in Notification No. F. No. IIML/DIR/2021-10:02:26 in Gazette of India dated 18th November, 2021.
 - (iii) The Indian Institute of Management, Bodh Gaya Regulations, 2021 published in Notification No. No. IIMBG/Admin/Regulation/2021-22/01 in Gazette of India dated 23rd November, 2021.
- (43) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy of the Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. CA/373/2021/MSAE(Regulations) in Gazette of India dated 23rd March, 2021 under sub-section (3) of Section 45 of the Architects Act, 1972.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhilai, Bhilai, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhilai, Bhilai, for the year 2020-2021.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2020-2021.
- (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2020-2021.
- (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2020-2021, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2020-2021.
- (3) (i) A copy of the Annual Report (Hindi and English versions) on the working and activities of the State Bank of India, Mumbai, for the year 2020-2021, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India Act, 1955 as amended by Banking Laws (Amendment) Act, 1985.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Bank of India, Mumbai, for the year 2020-2021.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the period from 01.04.2021 to 30.06.2021 and 01.07.2021 to 30.09.2021.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the from 01.04.2021 to 30.06.2021 and 01.07.2021 to 30.09.2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-
- (i) Report on the working and activities of the Bank of Maharashtra for the year 2020-2021, alongwith Accounts and Auditor's Report thereon.

- (ii) Report on the working and activities of the Central Bank of India for the year 2020-2021, alongwith Accounts and Auditor's Report thereon.
 - (iii) Report on the working and activities of the Indian Overseas Bank for the year 2020-2021, alongwith Accounts and Auditor's Report thereon.
 - (iv) Report on the working and activities of the Punjab National Bank for the year 2020-2021, alongwith Accounts and Auditor's Report thereon.
 - (v) Report on the working and activities of the Union Bank of India for the year 2020-2021, alongwith Accounts and Auditor's Report thereon.
 - (vi) Report on the working and activities of the UCO Bank for the year 2020-2021, alongwith Accounts and Auditor's Report thereon.
 - (vii) Report on the working and activities of the Bank of Baroda for the year 2020-2021, alongwith Accounts and Auditor's Report thereon.
 - (viii) Report on the working and activities of the Canara Bank for the year 2020-2021, alongwith Accounts and Auditor's Report thereon.
 - (ix) Report on the working and activities of the Indian Bank for the year 2020-2021, alongwith Accounts and Auditor's Report thereon.
 - (x) Report on the working and activities of the Bank of India for the year 2020-2021, alongwith Accounts and Auditor's Report thereon.
 - (xi) Report on the working and activities of the Punjab and Sind Bank for the year 2020-2021, alongwith Accounts and Auditor's Report thereon.
- (6) A copy each of the Review (Hindi and English versions) by the Government of the working of the Banks mentioned at item No. (5) above for the year 2020-2021.
- (7) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993:-

- (i) The Debts Recovery Appellate Tribunal Allahabad and Debts Recovery Tribunals at Allahabad, Ranchi, Jabalpur, Patna, Lucknow and Dehradun Recruitment (Amendment) Rules, 2021 published in Notification No. G.S.R.426(E) in Gazette of India dated 22nd June, 2021.
- (ii) The Debts Recovery Appellate Tribunal, Chennai and Debts Recovery Tribunals at Ernakulam, Chennai, Madurai, Coimbatore and Bangalore Recruitment (Amendment) Rules, 2021 published in Notification No. G.S.R.427(E) in Gazette of India dated 22nd June, 2021.
- (iii) The Debts Recovery Appellate Tribunal, Delhi and Debts Recovery Tribunals at Chandigarh, Delhi and Jaipur Recruitment (Amendment) Rules, 2021 published in Notification No. G.S.R.428(E) in Gazette of India dated 22nd June, 2021.
- (iv) The Debts Recovery Appellate Tribunal, Kolkata and Debts Recovery Tribunals at Hyderabad, Guwahati, Kolkata, Visakhapatnam, Siliguri and Cuttack Recruitment (Amendment) Rules, 2021 published in Notification No. G.S.R.429(E) in Gazette of India dated 22nd June, 2021.
- (v) The Debts Recovery Appellate Tribunal, Mumbai and Debts Recovery Tribunals at Aurangabad, Mumbai, Ahmedabad, Pune and Nagpur Recruitment (Amendment) Rules, 2021 published in Notification No. G.S.R.430(E) in Gazette of India dated 22nd June, 2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the National Bank for Financing Infrastructure and Development (Removal of Difficulties) Order, 2021 (Hindi and English versions) published in Notification No. S.O.4915(E) in Gazette of India dated 1st December, 2021 under sub-section (2) of section 46 of the National Bank for Financing Infrastructure and Development Act, 2021.

12.03 P.M.**6. Statements by Ministers**

- (1) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid the following (Hindi and English versions) statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 289th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-2022) pertaining to the Ministry of Culture.
 - (ii) the status of implementation of the recommendations contained in the 299th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in the 289th Report of the Committee on Demands for Grants (2021-2022) pertaining to the Ministry of Culture.
- (2) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid a statement (Hindi and English versions) regarding the status of implementation of further recommendations/observations contained in the 284th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations contained in the 275th Report of the committee on Demands for Grants (2020-21) pertaining to the Ministry of Tourism.

7. Motion

Shri Arjun Ram Meghwal moved the following motion:-

"That this House do agree with the Twenty-seventh Report of the Business Advisory Committee presented to the House on 17th December, 2021."

The motion was adopted.

12.06 P.M.

8. Government Bill – Introduced

The Election Laws (Amendment) Bill, 2021

Shri Adhir Ranjan Chowdhury, Shri Manish Tewari, Shri Asaduddin Owaisi, Prof. Sougata Ray, Shri Ritesh Pandey, Shri N.K. Premachandran and Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Law and Justice (Shri Kiren Rijiju) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

*(Due to interruptions, Lok Sabha adjourned at 12.16 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.**9. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Arun Sao regarding money invested in different Sahara Schemes.
- (2) Shri Janardan Mishra regarding stoppage of trains at Dabhaura railway station, Rewa, Madhya Pradesh.
- (3) Shri Sudhakar Tukaram Shrangre regarding setting up of an X-band Doppler Weather Radar system in Aurangabad, Maharashtra.
- (4) Shri Devji M. Patel regarding development of basic amenities in villages adjoining International border.
- (5) Shri Bharatsinhji Shankarji Dabhi regarding need to start rail services between Mahsana to Bheeladi via Patan.
- (6) Shri Subhash Chandra Baheria regarding issues pertaining to linking of villages by roads under PMGS Yojana.
- (7) Shri Sushil Kumar Singh regarding inclusion of Magahi language in Eighth schedule to the Constitution.
- (8) Shri Ashok Kumar Yadav regarding need to construct overbridges at Railway crossing No. 10 and 13 in Madhubani, Bihar.
- (9) Shri Raju Bista regarding demand for a separate State for Darjeeling hills.
- (10) Shri Manoj Kotak regarding regulating the running of Pre-primary Schools in the country.
- (11) Shri Ramcharan Bohra regarding issues pertaining to implementation of National Water Mission.
- (12) Shri Jayant Sinha regarding alleged theft of coal in Jharkhand.
- (13) Dr. Dhal Singh Bisen regarding shifting of a Toll Plaza.

- (14) Shri Kripanath Mallah regarding creation of a new Railway Division at Badarpur, Karimganj, Assam.
- (15) Shri Mansukhbhai D. Vasava regarding need to secure the financial security of workers rendered jobless after closure of companies in Bharuch, parliamentary constituency.
- (16) Shri Deepak Baij regarding facilities of night landing and introduction of new flights at Jagdalpur Airport.
- (17) Shri K. Muraleedharan regarding modernization and upgradation of railway stations under Adarsh Station Scheme.
- (18) Dr. Mohammad Jawed regarding including Surjapuri community of Bihar in extremely backward category of State list and Central OBC list.
- (19) Shri P. Velusamy regarding constructing underpass to NH 209.
- (20) Shri Magunta Sreenivasulu Reddy regarding problems being faced by Tobacco dealers.
- (21) Prof. Saugata Roy regarding privatisation of public sector banks.
- (22) Shri Arvind Ganpat Sawant regarding grant of approval for the development of BDD Chawls existing on the MbPT land at Sewri.
- (23) Dr. Alok Kumar Suman regarding third line Commissioning in Chhapra.
- (24) Shri Mahesh Sahoo regarding employment opportunities provided by Mahanadi Coal Limited, Talcher.
- (25) Shri Kunwar Danish Ali regarding alleged irregularities in implementation of PMGS Yojana in Amroha parliamentary constituency.
- (26) Shri Shriniwas Dadasaheb Patil regarding expeditious completion of stretch of NH 48.
- (27) Shri S. Venkatesan regarding operationalisation of AIIMS in Madurai.

2.01 P.M.**10. Supplementary Demands for Grants—Second Batch for 2021-22—Passed**

Time Taken: 4 Hrs. 49 Mts.

Further discussion on the Supplementary Demands for Grants Nos. 1, 3, 4, 6 to 8, 10 to 12, 15, 17 to 20, 22, 23, 25 to 31, 33 to 35, 40, 44 to 51, 53, 54, 59 to 65, 67 to 70, 73, 75 to 78, 81, 84 to 88, 90, 92 to 99 and 101 in respect of Supplementary Demands for Grants-Second Batch for 2021-2022 continued.

The following members laid their written speeches on the Table:-

1. Smt. Ranjanben Dhananjay Bhatt
2. Dr. Alok Kumar Suman
3. Smt. Aparupa Poddar
4. Adv. Dean Kuriakose
5. Shri Jagdambika Pal
6. Shri Ganesh Singh
7. Shri Unmesh Bhaiyyasaheb Patil
8. Shri Raju Bista
9. Smt. Poonamben Hematbhai Maadam

Smt. Nirmala Sitharaman replied to the debate.

All the Supplementary Demands for Grants Nos. 1, 3, 4, 6 to 8, 10 to 12, 15, 17 to 20, 22, 23, 25 to 31, 33 to 35, 40, 44 to 51, 53, 54, 59 to 65, 67 to 70, 73, 75 to 78, 81, 84 to 88, 90, 92 to 99 and 101 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants—Second Batch for 2021-22, were voted in full.

11. Government Bill – Introduced

The Appropriation (No.5) Bill, 2021

12. Government Bill – Passed

The Appropriation (No.5) Bill, 2021

The motion for consideration of the Bill moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

2.22 P.M.

13. Bill for Reference to Joint Committee – Motion adopted

Shri Bhupender Yadav moved the following motion:-

“That the Bill further to amend the Biological Diversity Act, 2002 be referred to a Joint Committee of the Houses consisting of the following 21 Members from this House :-

*The
Biological
Diversity
(Amendment)
Bill, 2021.*

1. Dr. Sanjay Jaiswal
2. Ms. Diya Kumari
3. Dr. Heena Vijaykumar Gavit
4. Smt. Aparajita Sarangi
5. Shri Raju Bista
6. Shri Pallab Lochan Das
7. Shri Santosh Pandey
8. Shri Prathap Simha
9. Shri Jugal Kishore Sharma

10. Shri Brijendra Singh
11. Shri Ajay Tamta
12. Shri Jagdambika Pal
13. Shri Gaurav Gogoi
14. Ms. S. Jothimani
15. Shri A. Raja
16. Dr. Kakoli Ghosh Dastidar
17. Shri Sridhar Kotagiri
18. Shri Prataprao Jadhav
19. Shri Sunil Kumar Pintu
20. Shri Achyutananda Samanta
21. Shri Ritesh Pandey

and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House names of the Members to be appointed by Rajya Sabha to the Joint Committee."

The motion regarding reference was adopted.

*(Due to interruptions, Lok Sabha adjourned at 2.25 P.M.
and re-assembled at 2.45 P.M.)*

2.45 P.M.**14 Government Bill – Passed**

The Election Laws (Amendment) Bill, 2021

Time Taken: 26 Mts.

The motion for consideration of the Bill was moved by Shri Kiren Rijiju.

The following members took part in the debate:-

1. Shri Adhir Ranjan Chowdhury
2. Shri T.R. Baalu
3. Dr. Nishikant Dubey
4. Shri Kalyan Banerjee
5. Shri Vinayak Bhaurao Raut
6. Smt. Supriya Sule
7. Shri Sri Krishna Devarayalu Lavu
8. Shri Ritesh Pandey
9. Shri Anubhav Mohanty
10. Shri Asaduddin Owaisi
11. Shri N.K. Premachandran
12. Shri E.T. Mohammed Basheer

Shri Kiren Rijiju replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Kiren Rijiju.

The motion was adopted and the Bill was passed.

3.11 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Tuesday, the 21st December, 2021.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 21, 2021/Agrahayana 30, 1943 (Saka)

No. 148

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321–323, 325 and 326 (clubbed with 334 and 338) were orally answered. Members in whose names Starred Question Nos. 324, 334 and 338 were listed, were absent. However, Ministers concerned laid replies on the Table. Supplementary Questions to Starred Question Nos. 324 and 338 were asked and replied. Replies to Starred Question Nos. 327–337, 339 and 340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

11.45 A.M.

@3. Announcement by Speaker

The Speaker made an announcement regarding development of a mobile app for Members to access Parliamentary information.

@4. Observation by Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

*(Due to interruptions, Lok Sabha adjourned at 11.48 A.M.
and re-assembled at 2.00 P.M.)*

@Original in Hindi. For details, please see the debates of the day.

2.00 P.M.**5. Papers laid on the Table**

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) on behalf of the Minister of Home Affairs; and Minister of Cooperation (Shri Amit Shah) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2020-2021.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2020-2021.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2020-2021, together with Audit Report thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy of Notification No. 53/2021-Customs (Hindi and English versions) dated 20th December, 2021, together with an explanatory memorandum seeking to give effect to the changes in BCD from 21.12.2021 up to 31.03.2022 on Refined palm oil and its fractions falling under sub-heading 1511 90 is reduced from 17.5% to 12.5% under Section 159 of the Customs Act, 1962.

The Minister of Agriculture and Farmers Welfare (Shri Narendra Singh Tomar) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:-

- (1) The Pine nut Grading and Marking Rules, 2021 published in Notification No. G.S.R.719(E) in Gazette of India dated 5th October, 2021.
- (2) The Spices Grading and Marking (Amendment) Rules, 2021 published in Notification No. G.S.R.171(E) in Gazette of India dated 12th March, 2021.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Meat and Poultry Processing Board, New Delhi, for the years 2018-2019 and 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the National Institutes of Food Technology Entrepreneurship and Management Rules, 2021 (Hindi and English versions) published in Notification No. S.O.4453(E) in Gazette of India dated 26th October, 2021 under sub-section (2) of Section 39 of the National Institutes of Food Technology Entrepreneurship and Management Act, 2021.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2019-2020.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2020-2021.
 - (ii) Annual Report of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2020-2021.
 - (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2019-2020.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (e) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the years 2018-2019 and 2019-2020.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a), (d) & (e) of (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2019-2020, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri Ramdas Athawale) laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights Act, 1955, for the year 2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister

of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjana Jyoti) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2020-2021.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulation) Act, 2007:-
 - (i) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2021 published in Notification No. G.S.R.786(E) in Gazette of India dated 9th November, 2021.
 - (ii) The Warehousing Development and Regulatory Authority (Conditions of Service of the Officers and other Employees)(Amendment) Regulations, 2021 published in Notification No. G.S.R.841(E) in Gazette of India dated 1st December, 2021.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2020-2021.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
- (i) The Indo-Tibetan Border Police Force, Pioneer Cadre (Group 'B' and 'C' Posts) Recruitment Rules, 2021 published in Notification No. G.S.R.799(E) in Gazette of India dated 15th November, 2021.
- (ii) The Indo-Tibetan Border Police Force, Combatant (Ministerial Cadre and Stenographer Cadre), Group 'C' Posts, Recruitment (Amendment) Rules, 2021 published in Notification No. G.S.R.802(E) in Gazette of India dated 17th November, 2021.
- (3) A copy of the Ladakh Private Security Agencies (Regulations) Rules, 2021 (Hindi and English versions) published in Notification No. S.O.25 in Ladakh Gazette dated 22nd September, 2021 under sub-section (4) of Section 25 of the Private Security Agencies (Regulation) Act, 2005.
- (4) A copy of the Delhi Police (Appointment and Recruitment)(Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. F. 16/21/2020/HP-I/Estt./545 to 551 in Delhi Gazette dated 15th June, 2021 under sub-section (2) of Section 148 of the Delhi Police Act, 1978.
- (5) A copy of the Notification No. S.O.3141(E) (Hindi and English versions) published in Gazette of India dated 5th August, 2021 appointing the Senior Immigration Officer, Bureau of Immigration, Jaigaon as the "Civil Authority" for

the purposes of the Foreigners Orders, 1948 for the Land Immigration Check Post located at Jaigaon, District Alipurduar of West Bengal with effect from 05.08.2021 issued under sub-section 2 of Section 3A of the Foreigners Act, 1946.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Report No. 8 of 2021)–Department of Revenue-Direct Taxes for the year ended March, 2020.
- (2) Report of the Comptroller and Auditor General of India-Union Government (Report No. 9 of 2021)(Performance Audit)-On Ground Water Management and Regulation, Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.
- (3) Report of the Comptroller and Auditor General of India-Union Government (No. 10 of 2021) (Department of Revenue-Indirect Taxes-Customs)- Performance Audit on Advance Authorisation Scheme.
- (4) Report of the Comptroller and Auditor General of India-Union Government (Railways)(Report No. 13 of 2021)–Railways Finances for the year ended March, 2020.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad,

for the year 2020-2021.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2020-2021.

(2) A copy of the Protection of Plant Varieties and Farmers' Rights (Second Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.803(E) in Gazette of India dated 17th November, 2021 under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2016-2017.
 - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cold-chain Development, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Cold-chain Development,

New Delhi, for the year 2020-2021.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2020-2021.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2020-2021.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
- (i) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2021 published in Notification No. S.O.1491(E) in Gazette of India dated 7th April, 2021.
- (ii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2021 published in Notification No. S.O.2511(E) in Gazette of India dated 24th June, 2021.
- (iii) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2021 published in Notification No. S.O.2512(E) in Gazette of India dated 24th June, 2021.

- (iv) The Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2021 published in Notification No. S.O.3404(E) in Gazette of India dated 19th August, 2021.
- (v) The Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2021 published in Notification No. S.O.3686(E) in Gazette of India dated 13th September, 2021.
- (vi) The Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2021 published in Notification No. S.O.4265(E) in Gazette of India dated 14th October, 2021.
- (vii) The Plant Quarantine (Regulation of Import into India) (Ninth Amendment) Order, 2021 published in Notification No. S.O.4870(E) in Gazette of India dated 25th November, 2021.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2020-2021.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the year 2020-2021, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2020-2021.

The Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2020-2021.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the years 2015-2016 to 2017-2018.
- (ii) A copy of the Explanatory Memorandum (Hindi and English versions) on the Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, New Delhi, for the years 2015-2016 to 2017-2018.

- (3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Mandal Barmer Agor, Barmer, for the year 2017-2018.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Mandal Barmer Agor, Barmer, for the year 2017-2018.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Bankura School of Hotel Management West Bengal, Bankura, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bankura School of Hotel Management West Bengal, Bankura, for the years 2017-2018 and 2018-2019.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Gram Bharti Mahila Mandal, Betul, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gram Bharti Mahila Mandal, Betul, for the year 2018-2019.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)
 - (i) A copy of the Annual Progress Report (Hindi and English versions)

of the Centre of Technology and Entrepreneurship Development, Amethi, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Technology and Entrepreneurship Development, Amethi, for the year 2017-2018.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Manindranath Banerjee Memorial Society, Burdwan, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manindranath Banerjee Memorial Society, Burdwan, for the year 2017-2018.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Madhumoy Srilekha Education and Welfare Society, Bardhaman, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madhumoy Srilekha Education and Welfare Society, Bardhaman, for the year 2018-2019.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the NIC Institute of Technology West Bengal, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the NIC Institute of Technology West Bengal, Kolkata, for the year 2017-2018.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Statement regarding Review by the Government of the working of the THREDZ Information Technology Private Limited, Hyderabad, for the year 2018-2019.
 - (ii) Annual Report of the THREDZ Information Technology Private Limited, Hyderabad, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 12 of 2021)-(Compliance Audit) General Purpose Financial Reports of Central Public Sector Enterprises for the year ended March, 2020.
- (2) Report of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 14 of 2021)-Compliance Audit Observations for the year ended March, 2020.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Anti Doping Agency, New Delhi, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Anti Doping Agency, New Delhi, for the years 2018-2019 and 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Defence Services)(Report No. 15 of 2021)-Defence Research and Development Organisation (DRDO) for the year ended March, 2019.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 16 of 2021)(Compliance Audit Observations)-(Economic & Service Ministries-Civil) for the year ended March, 2020.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 17 of 2021)(Compliance Audit)-Administration of Nazul Lands by Land and Development Office, Ministry of Housing and Urban Affairs.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 18 of 2021)(Compliance Audit)-(Department of Revenue-Customs) for the year ended March, 2020.
- (v) Report of the Comptroller and Auditor General of India-Union Government (Civil) (Report No. 20 of the year 2021)(Performance Audit)-Performance Audit of setting up of new Indian Institutes of Technology (IITs), Ministry of Education, for the year ended March, 2019.

(2) A copy each of the following papers (Hindi and English versions):-

- (i) Union Government-Finance Accounts for the year 2020-2021.
- (ii) Union Government-Appropriation Accounts (Civil) for the year 2020-2021.

6. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 20th December, 2021, Rajya Sabha agreed without any amendment to the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021, as passed by the Lok Sabha.
- (ii) That at its sitting held on the 20th December, 2021, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate 10 members from Rajya Sabha to associate with the Joint Committee of the Houses on the Bill further to amend the Biological Diversity Act, 2002 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-

1. Shri Shiv Pratap Shukla
2. Dr. Anil Agrawal
3. Shri Neeraj Shekhar
4. Shrimati Ramilaben Becharbhai Bara
5. Shri Jairam Ramesh
6. Shri Jawhar Sircar
7. Shri Tiruchi Siva
8. Dr. Amar Patnaik
9. Prof. Ram Gopal Yadav
10. Shri Ram Nath Thakur

7. Report of Committee on Estimates

Shri Girish Bhalchandra Bapat presented the Twelfth Report (Hindi and English versions) of Committee on Estimates (2021-22) on the subject 'Review of Progress of all AIIMS' pertaining to the Ministry of Health and Family Welfare.

8. Report of Committee on Absence of Members from the Sitzings of the House

Shri Ramshiromani Verma presented the Sixth Report (Hindi and English versions) of the Committee on Absence of Members from the Sitzings of the House.

9. Report of Standing Committee on Agriculture, Animal Husbandry and Food Processing

Shri P.C. Gaddigoudar presented the 36th Report (Hindi and English versions) (Seventeenth Lok Sabha) of Standing Committee on Agriculture, Animal Husbandry and Food Processing (2021-22) on 'The Pesticide Management Bill, 2020' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

10. Motion for Election of Two Members to the Council of the National Institutes of Food Technology, Entrepreneurship and Management (NIFTEM)

Shri Pashupati Kumar Paras moved the following motion :-

"That in pursuance of Section 28(2)(i) read with Section 29(1) of the National Institutes of Food Technology, Entrepreneurship and Management Act, 2021, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to the Council of the National Institutes of Food Technology, Entrepreneurship and Management (NIFTEM), subject to the other provisions of the said Act."

The motion was adopted.

2.13 P.M.

11. Government Bill – Introduced

The Prohibition of Child Marriage (Amendment) Bill, 2021

Shri Adhir Ranjan Chowdhury, Shri Gaurav Gogoi, Prof. Sougata Ray, Shri E.T. Mohammed Basheer, Shri N.K. Premachandran, Shri Asaduddin Owaisi, Shri Vinayak Bhaurao Raut, Smt. Supriya Sule, Smt. Kanimozhi Karunanidhi and Shri Anubhav Mohanty opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Women and Child Development (Smt. Smriti Zubin Irani) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

12. Government Bill – Referred

The Prohibition of Child Marriage (Amendment) Bill, 2021

The Minister of Women and Child Development (Smt. Smriti Zubin Irani), on behalf of the Government, requested that the Bill be sent to the Departmentally Related Standing Committee.

2.30 P.M.

13. Government Bill – Deferred

The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2021

On the item being reached, the Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) stated that the Government had no objection, if the Bill was referred to the Departmentally Related Standing Committee.

Accordingly, the consideration of the Bill was deferred.

2.31 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Wednesday, the 22nd December, 2021.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 22, 2021/Pausha 1, 1943 (Saka)

No. 149

11.00 A.M.

1. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters (listed for 21st and 22nd December, 2021) sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kunwar Pushpendra Singh Chandel regarding need to declare Bundelkhand as a Natural Farm region.
- (2) Shri Sudarshan Bhagat regarding need to exclude the names of people converted to Christianity from the list of Scheduled Tribes and also discontinue the benefits of reservations to them.
- (3) Shri Bidyut Baran Mahato regarding need to set up a Solar Power Plant in East Singhbhum district, Jharkhand.
- (4) Shri Vivek Narayan Shejwalkar regarding declining ground water level in Gwalior parliamentary constituency, Madhya Pradesh.
- (5) Shri Ashok Kumar Rawat regarding need to construct an underpass at level crossing no. 257C in Misrikh parliamentary constituency, Uttar Pradesh.

- (6) Shri Parbatbhai Savabhai Patel regarding need to provide stoppage of various express trains at Dhanera Railway Station in Banaskantha parliamentary constituency, Gujarat.
- (7) Dr. Umesh G. Jadhav regarding development of Sannati as a world Heritage.
- (8) Shri Ashok Mahadeorao Nete regarding need to establish Petro Chemicals Complex in Vidarbha region of Maharashtra.
- (9) Shri Gopal Jee Thakur regarding need to include Maithili language in the list of languages for conducting Central Teacher Eligibility Test.
- (10) Shri Rajendra Agrawal regarding need to remove charges on digital transaction.
- (11) Shri Sanjay Seth regarding need to take remedial measures to check child-trafficking from Jharkhand to various states.
- (12) Shri Jagdambika Pal regarding relocation of the Ashes of Lord Buddha.
- (13) Shri Adhir Ranjan Chowdhury regarding construction of a Memorial in memory of 26/11 attack in Mumbai.
- (14) Shri K. Shanmugasundaram regarding upgradation of 'Anaimalai Road' railway station from halt station to crossing station and stoppage of all passenger and express trains at this station.
- (15) Shri M. Dhanush Kumar regarding road connectivity between Vathirarruppu in Virudhunagar district and Theni district.
- (16) Shri Sunil Kumar Mondal regarding installation of Solar Submersible Water Pump in Bardhaman Purba parliamentary constituency.
- (17) Smt. Chinta Anuradha regarding pension related issues of the employees of Navodaya Vidyalaya Samiti.

- (18) Shri Rajan Baburao Vichare regarding need to start the project connecting various places in Maharashtra with waterways.
- (19) Shri Shyam Singh Yadav regarding alleged irregularities in the implementation of reservation policy in recruitment of Teachers in Uttar Pradesh.
- (20) Shri M. Selvaraj regarding need to revoke the decision of National Medical Commission reducing the ceiling for appointment of non-medical teachers in medical colleges.
- (21) Shri Satyadev Pachauri regarding need to categorise yarn manufactured with Solar Charkha as 'Khadi'.
- (22) Dr. Nishikant Dubey regarding linking of rivers and water reservoir schemes in Godda parliamentary constituency, Jharkhand.
- (23) Dr. Heena Vijaykumar Gavit regarding establishment of a centre of Central Institute of Petrochemicals Engineering and Technology in Nandurbar.
- (24) Shri Basanta Kumar Panda regarding need to establish a National Institute of Design and a Research Centre for Sambalpuri Textiles in Bargarh district, Odisha.
- (25) Shri Janardan Singh Sigrwal regarding need to declare road from Siwan to Garkha in Bihar as National Highway.
- (26) Shri Rattan Lal Kataria regarding need to set up defence equipment manufacturing industry in Ambala parliamentary constituency, Haryana.
- (27) Shri Arun Kumar Sagar regarding participation of Members of Lok Sabha in programmes for implementation of various Government schemes by banks.

- (28) Shri Anurag Sharma regarding employment potential of Jal Jeevan Mission in Bundelkhand.
- (29) Shri Nitesh Ganga Deb regarding inclusion of some Railway sections in the jurisdiction of Sambalpur Division of East Coast Railways.
- (30) Shri Bhagirath Chaudhary regarding need to declare and develop Ajmer - Chandigarh Highway or Kisangarh - Hanumangarh Mega-highway as National Highway.
- (31) Smt. Jaskaur Meena regarding need to take measures for welfare of farmers and strengthening of Agriculture sector.
- (32) Shri Pratap Chandra Sarangi regarding need to revive the Coast Canal in Odisha.
- (33) Shri Uttam Kumar Nalamada Reddy regarding reservation for Tribals in Telangana.
- (34) Shri Maddila Gurumoorthy regarding establishment of new Medical colleges in Andhra Pradesh.
- (35) Shri Margani Bharat regarding grant of additional attempts and age relaxation in UPSC examination.
- (36) Smt. Aparupa Poddar regarding financial security of ASHA workers.
- (37) Shri Krupal Balaji Tumane regarding need to expedite setting up of Ferro Alloy Project in Ramtek parliamentary constituency, Maharashtra.
- (38) Shri Kaushalendra Kumar regarding need to accord special category status to Bihar.
- (39) Shri Jayadev Galla regarding government notification pertaining to OCI cardholders.

11.01 A.M.

2. Valedictory Reference*

The Speaker made Valedictory Reference on the conclusion of the Seventh Session of the Seventeenth Lok Sabha.

11.07 A.M.

3. National Song

The National Song was played.

11.08 A.M.

(Lok Sabha adjourned sine die at 11.08 A.M.)

UTPAL KUMAR SINGH
Secretary General

*Original in Hindi. For details, please see the debate for the day.